

LOKSABHA DEBATES

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FIRST SESSION



TENTH LOK SABHA

LOK SABHA SECRETARIAT

NEW DELHI

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No. 22, Thursday, August 8, 1991 Sravana 17, 1913 (Saka)

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LOK SABHA DEBATES

LOK SABHA

Thursday, August 8, 1991/Sravana,
17, 1913 (Saka)

*The Lok Sabha met at Eleven of the
Clock*

[MR. SPEAKER in the Chair]

[Translation]

DR. LAXMI NARAYAN PAN-
DEYA (Mandsaur): Mr. Speaker,
Sir, whatever happened yesterday was
not in good taste. Whatever Shri
Madhavrao Scindia has said here and
whatever record of proceedings we
have received is merely a repetition
of what we had objected to. He has
repeated the word 'traitor'. Unless
Shri Madhavrao Scindia apologises...
or resigns, we are helpless. We do
not want that the proceedings of the
House are interrupted but...*(Interrup-
tions)*... this situation has arisen be-
cause of the remarks made by Shri
Madhavrao Scindia.

11.02 hrs.

*At this stage, Shri Phool Chand Ver-
ma and some other hon. Members
came and stood on the floor near
the Table.*

(Interruptions)

[English]

MR. SPEAKER: The House
stands adjourned to meet after forty
minutes.

11.05 hrs.

*The Lok Sabha then adjourned till
forty-five minutes past Eleven
of the Clock.*

11.45 hrs.

*The Lok Sabha reassembled at forty
five minutes past Eleven of the
Clock.*

[MR. SPEAKER in the Chair]

(Interruptions)

*At this stage Shri Phool Chand Ver-
ma and some other hon. Mem-
bers came and stood on the
floor near the Table.*

(Interruptions)

MR. SPEAKER: The House
stands adjourned for one Hour.

11.46 hrs.

*The Lok Sabha then adjourned till
forty five minutes past Twelve of the
Clock.*

WRITTEN ANSWERS TO QUESTIONS

[Translation]

**Expansion and Modernisation of
Telephone Exchanges in Uttar Pradesh**

*347. SHRI RAJNATH SONKAR
SHASTRI: Will the Minister of
COMMUNICATIONS be pleased to
state:

(a) whether the Government are
aware of the increasing faults in te-
lephone system in Varanasi Jaunpur

and Ghazipur districts of Uttar Pradesh;

(b) if so, the steps taken by Government to improve the telephone service in those districts;

(c) whether there is any plan to expand and modernise telephone exchanges in those districts; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT):

(a) No, Sir. The faults in Telephone systems in Varanasi, Jaunpur and Ghazipur Districts are not increasing.

(b) To further improve the Telephone services in these districts, following steps are taken :

(i) modernising the services by providing electronic exchanges.

(ii) replacement of fault prone cables by new cables.

(iii) replacement of heavy overhead alignments by underground cables and insulated wires (drop wires etc.).

(iv) replacement of worn out telephone instruments.

(v) Training to improve skill and motivation of staff.

(vi) Emphasis on improvement of interaction with user public.

(c) Yes, Sir.

(d) The details are given in the attached statement.

STATEMENT

Details of Expansion and Modernisation plans for Telephone Exchanges in Varanasi, Jaunpur and Ghazipur Districts is given below :

Sl. No.	Name of Exchange	Type	Likely year of commissioning	Remarks
1.	<i>Varanasi District</i>			
	Bhadohi	1000 L C-DOT	91-92	Replacement of MAX. II by 800 L
	Khamaria	512 Port C-DOT	91-92	Replacement of MAX. II by 300 L
	Varanasi	5000 L E10B	91-92	Replacement of MAX. I by 5.1 K
2.	<i>Jaunpur District</i>			
	Shahganj	200 L ESAX	91-92	Replacement of CB Exchange by 200 L
	Mugra Badshahpur	128 L C-DOT	91-92	Replacement of MAX. III by 100 L
	Jaunpur	2000 L RLU (Off Varanasi)	90-91	Replacement of MAX. II by 1200 L
3.	<i>Ghazipur District</i>			
	Ghazipur	1000 L RLU (Off Varanasi)	91-92	Replacement of NEAX by 600 L

Crimes in Delhi

***348. SHRI MADAN LAL
KHURANA:**

SHRI KALKA DASS:

Will the Minister of HOME AF-
FAIRS be pleased to state:

(a) the number of crimes com-
mitted in Delhi during the last three
years category-wise and district-wise:

(b) the number of crimes out of
them committed by women; and

(c) whether the Government have
made any analysis about the increas-
ing involvement of women in crimes?

THE MINISTER OF HOME AF-
FAIRS (SHRI S. B. CHAVAN): (a)
Statement I indicating the number of
crime cases registered in Delhi during
the last three years category-wise and
district-wise is attached.

(b) Statement II indicating the num-
ber of women arrested in these crimes
during the last three years under diffe-
rent crime heads and district-wise is
attached.

(c) No, Sir.

STATEMENT I

Year	District	Da- coity	Mur- der	Atte- mpt to murder	Rob- bery	Riots	Snat- ching	Hurt	Burg- lary	Theft	Other IPC	Total IPC	Local & Spl. Laws	Grand total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1988	North	..	21	22	21	9	19	120	50	1068	1233	2563	549	3112
1989	"	2	33	30	11	9	19	147	57	1067	1214	2589	816	3405
1990	"	2	27	38	13	26	10	136	52	899	1240	2443	1286	3729
1988	North-West	3	50	39	31	25	22	259	163	1030	1469	3091	629	3720
1989	"	4	58	58	24	22	14	289	129	938	1573	3109	1049	4158
1990	"	3	70	44	35	27	17	273	157	996	1712	3334	1203	4537
1988	Central	..	23	31	10	4	15	172	67	1123	1295	2749	1848	4588
1989	"	..	28	43	14	7	10	139	34	1189	1487	2951	1726	4677
1990	"	3	21	40	14	11	18	172	34	1113	1357	2783	1949	4732
1988	New Delhi	1	6	8	14	13	16	39	94	1203	1072	2466	138	2604
1989	"	..	6	13	11	13	9	43	112	1201	1172	2580	160	2740
1990	"	..	7	8	9	31	8	63	103	1371	1020	2620	230	2850
1988	East	..	33	31	22	6	9	242	120	742	972	2177	541	2718
1989	"	..	44	41	25	9	11	267	106	847	1111	2461	598	3059
1990	"	1	49	52	35	29	16	219	141	891	1027	2460	540	3000
1988	North-East	2	32	41	23	11	10	251	138	725	997	2240	455	2695
1989	"	4	37	46	14	12	16	291	136	889	1121	2566	509	3075
1990	"	1	59	51	26	32	17	285	143	677	1082	2373	911	3284

1988	South	2	51	25	32	14	33	146	290	1999	1582	4174	462	4636
1989	"	3	46	36	49	25	49	157	359	2167	1641	4532	625	5157
1990	"	5	57	52	41	42	47	211	312	2473	2339	5579	837	6416
1988	South-West	..	34	19	15	15	15	111	201	1099	1327	2836	274	3110
1989	"	1	41	32	19	19	17	125	228	1037	1396	2915	276	3191
1990	"	1	38	30	17	42	10	147	230	1171	1607	3293	443	3736
1988	West	1	44	31	32	16	34	223	325	1617	1996	4319	601	4920
1989	"	1	52	67	45	32	55	313	361	2238	2267	5431	1297	6728
1990	"	1	54	69	35	51	55	322	381	2010	2608	5586	1553	7139
1988	I.G.I. "	1	..	4	4	62	489	560	19	579
1989	"	1	..	4	1	103	365	473	10	484
1990	"	..	1	5	..	6	3	76	548	639	15	654
1988	Delhi Rly.	..	2	3	2	..	11	12	..	571	250	851	910	1761
1989	Police	..	6	1	2	1	15	16	..	659	216	916	659	1575
1990	"	2	7	3	2	5	8	11	..	527	172	737	431	1168
<i>Union Territory of Delhi</i>														
1988	Total	9	296	250	202	114	184	1579	1452	11249	12682	28017	6426	34443
1989	"	15	351	367	214	150	215	1791	1523	12335	13563	30524	7725	38249
1990	"	19	390	387	227	301	206	1845	1556	12204	14712	31847	9398	41245

STATEMENT II

Year	District	Da- coity	Mur- der	At- empt to murder	Rob- bery	Riot	Snat- ching	Hurt	Burg- lary	Theft	Other IPC	Total IPC	Local & Spl. Laws	Grand total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1988	North	..	3	1	3	..	13	39	59	7	66
1989	"	..	6	2	2	7	..	3	39	59	23	82
1990	"	..	2	3	..	1	1	6	..	8	41	62	23	85
1988	North West	..	12	3	..	5	..	19	2	5	71	117	73	190
1989	"	..	11	4	..	2	..	20	1	4	101	143	97	240
1990	"	..	6	4	..	3	..	19	4	8	108	152	114	266
1988	Central	..	6	1	1	8	..	16	106	138	104	242
1989	"	..	3	1	..	1	..	9	..	19	118	151	108	259
1990	"	..	2	1	..	1	2	9	..	14	99	128	100	228
1988	New Delhi	1	1	2	1	2	1	5	20	33	13	46
1989	"	..	1	2	2	1	1	9	23	39	24	63
1990	"	..	1	1	1	11	14	28	27	55
1988	East	..	4	18	..	6	73	101	43	144
1989	"	1	..	1	..	15	..	3	86	106	59	165
1990	"	..	5	2	..	1	..	19	1	9	90	127	31	158

1988	North-East	..	7	3	..	2	1	19	..	12	84	128	49	177
1989	"	1	1	1	..	1	..	15	..	4	66	89	29	118
1990	"	..	2	3	..	2	3	19	..	2	72	103	40	143
1988	South	1	4	1	2	11	..	16	53	88	7	95
1989	"	..	3	5	6	8	1	15	57	95	20	115
1990	"	..	3	1	..	4	1	18	..	27	57	111	34	145
1988	South-West	..	2	2	..	2	..	12	..	10	38,	66	27	93
1989	"	..	1	1	..	2	1	10	6	9	66	96	20	116
1990	"	..	3	2	..	2	1	11	..	10	51	80	36	116
1988	West	..	5	1	..	2	2	12	1	9	80	112	67	179
1989	"	..	2	1	1	1	..	13	..	8	75	101	180	281
1990	"	..	6	3	..	1	1	11	..	13	79	114	192	306
1988	Indira Gandhi	1	51	52	2	54
1989	International	1	40	41	..	41
1990	Airport	52	52	1	53
1988	Delhi Railway	4	..	4	1	5
1989	Police	..	1	8	3	12	..	12
1990	"	5	2	7	..	7
<i>Union Territory of Delhi</i>														
1988	Total	1	43	12	1	13	8	105	4	96	615	898	393	1291
1989	"	1	29	9	1	17	11	98	9	83	674	932	560	1492
1990	"	..	30	19	..	16	10	112	5	107	665	964	598	1562

Royalty Rates on Minerals

*349. SHRI MOHAN SINGH: Will the Minister of MINES be pleased to state:

(a) whether the Union Government propose to increase the rates of royalty on minerals;

(b) if so, the details thereof; and

(c) the time by which it is likely to be increased?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) to (c) The matter is under active consideration of the Government.

[English]

Alleged occupation of houses in Srinagar by C.R.P.F.

*350. SHRI ANBARASU ERA:
SHRI PALA K. M.
MATHEW:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some of the houses in Srinagar and other parts of the Valley vacated by Kashmiri migrants in panic are under the occupation of the Central Reserve Police Force personnel;

(b) if so, whether any rent is being paid to the owners of those houses;

(c) whether complaints have been received from the owners of those houses in this regard; and

(d) if so, the details thereof and the action taken in the matter?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) and (b) The State Government have provided houses vacated by Kashmiri migrants in the Valley specially in Srinagar, to the Central Reserve Police Force for their accommodation. On completion of assessment of rent and after due processing in some cases rent has been paid.

(c) and (d) Two complaints, one from the owner of Archana Guest House and the other from one Sh. H. N. Tutoo, have been received and remitted to the State Government for appropriate action.

[Translation]

Rose cultivation as an Agriculture Industry

*351. DR. LAL BAHADUR RAWAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to treat rose cultivation as an agriculture industry;

(b) if so, whether the Government propose to set up a rose-based agriculture industry at Barwana in Hathras (Uttar Pradesh);

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) The Government have no proposal to treat Rose Cultivation as an agriculture industry at present.

(b) to (d) No Sir, there is a research scheme of ICAR under implementation with effect from 15-10-1990 at Narendra Dev University of Agriculture and Technology, Faizabad on improvement of yield and quality of rose oil.

[English]

Report of Multi Disciplinary Committee on Central Ground Water Board

*352. SHRI SUDHIR GIRI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Swaminathan Multi Disciplinary Committee set up by Government to review the goals and objectives including restructuring of the Central Ground Water Board has submitted its report;

(b) if so, the main recommendations made by the Committee; and

(c) the follow-up action taken by the Government thereon?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Yes, Sir. The Committee set up in September, 1989 submitted its report to the Government on the 16th August, 1990.

(b) The Committee has included in their report 70 main recommendations. Of these, some of the important ones are listed in the attached statement laid on the Table of the House.

(c) As recommended by the Committee, a small Group of officers was set up and entrusted with the task of working out the strength of personnel required for Regional Directorates and at the Headquarters for carrying out the functions as recommended by the Committee. The Group has submitted its report on 31st May 1991. Thereafter, the setting up of an inter-ministerial Empowered Committee for the further processing of the report is in hand.

STATEMENT

Main recommendations made by the High Level Committee set up to review the goals and objectives and organisational structure of the Central Ground Water Board, are listed below:—

- (i) To periodically assess the country's ground water resources.
- (ii) To monitor and guide ground Water development to promote its sustainable management.
- (iii) To develop refine and disseminate, on its own as well as in coordination with other agencies, basin-specific technologies for sustainable ground water development and management including priority

areas such as conjunctive use of ground and surface water including brackish or sea water; augmentation and conservation including artificial recharge, prevention and remedy of pollution and saline ingress, and the location, design, operation and maintenance of ground water extraction structures and devices, recycling and reuse of water, and solutions to urban problems.

- (iv) To establish a National Information System in collaboration with State Governments and other agencies for its dissemination to user agencies.
- (v) To establish a National Institute for Ground Water Research, Training and Management and organise all-India coordinated research projects involving appropriate institutions and universities, in order to foster the growth of a national grid of Research & Development institutions covering different aspects of ground water conservation and utilisation.
- (vi) To carry out Water Balance Studies with the basin or sub-basin as the unit. For basins extending over more than one State, the Ground Water Organisation at the national level will have an important coordinating role. Each sub-basin, within a State, may be studied by the State level Ground Water Organisation. The concerned Regional Directorate can guide the study and compile the report for the entire basin.
- (vii) To carry out reappraisal surveys with a cycle of five years.
- (viii) To bring out an integrated hydrograph network within two to three years time.

- (ix) To develop linkage with Social Science Institutions in order to give adequate attention to the social engineering aspects of ground water saving and sharing.
- (x) To adopt a revised target date for completion of long-term target of 18,000 boreholes.
- (xi) Exploratory drilling particularly for deep aquifers, will have to be handled by the National Ground Water Organisation alone during this decade.
- (xii) The Ground Water Organisation at national level should be headed by a Director General in the scale of Additional Secretary and he should be supported by four Deputy Directors General in the scale of Joint Secretary. In order to achieve integrated work arrangement in the field so that command and control is not diffused, the Organisation should have 17 Regional Directorates, combining both the Scientific and Engineering Wings, to discharge all functions of the organisation.
- (xiii) The Flexible Complementing facility should be extended to the Officers of Engineering Wing.
- (xiv) A Consultant may be engaged to prepare an appropriate Stores Management System.

Modernisation of Durgapur Steel Plant

***353. SHRI HANNAN MOLLAH:**
Will the Minister of STEEL be pleased to state:

(a) the progress made so far in the modernisation of Durgapur Steel Plant; and

(b) the time by which the work is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEB): (a) The basic and detailed design engineering and the ordering of plant and equipment have almost been completed for 14 of the 16 main turnkey packages under DSP modernisation. The remaining two packages are yet to be finalised. Though in some areas of work like equipment supply and erection of structurals and equipment, slippages have been observed, substantial progress has been made in civil works and structural supplies.

(b) Steel Authority of India expect that the overall completion schedule of March, 1993 set for the whole project would be adhered to.

Prices of Fertilisers

***354. SHRI CHHEDI PASWAN:**

SHRI HARIKEWAL PRASAD:

Will the Minister of AGRICULTURE be pleased to state:

(a) when the prices of fertilisers were last fixed;

(b) whether the Government propose to increase the prices of fertilisers;

(c) if so, the details thereof and reasons therefor;

(d) whether there is likely to be an adverse impact of price hike on the farmers; and

(e) if so, the steps proposed to be taken by the Government in this regard?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR):

(a) to (c) The statutory consumer prices of fertilisers were revised with effect from the 25th July, 1991. The details of these prices are given in attached statement. A reduction has since been announced, which would increase fertiliser prices by 30%, in-

stead of 40% over the prices prevailing on 24th July, 1991.

There had been no effective increase in fertiliser prices since July, 1981 whereas there has been a continuous increase in procurement and market prices of different crops. The fertiliser prices were revised to contain the fertiliser subsidy bill which was Rs. 24.80 crores in 1977-78 and had risen to Rs. 4387.73 crores in 1990-91.

(d) and (e) Apart from the reduction of fertiliser prices the Government of India is issuing instruction that a special scheme should be fram-

ed in consultation with the States so that the small and marginal farmers can be given fertilisers at prices prevailing before 25th July, 1991.

The consumption of fertilisers depends not only on the consumer prices of fertilisers but also on other related factors which include the availability of irrigation facilities and of high yielding varieties of seeds, weather conditions, credit facilities, the expectation of farmers regarding the crop prices, etc. To the extent this price-revision will affect the cost of production, the support and procurement prices will be suitably adjusted to offset the increase in costs.

STATEMENT

<i>Name of fertilizers</i>	<i>Maximum price per tonne net (in Rupee) as on 25-7-91</i>
1	2
1. Urea (46% N)	3300
2. Muriate of Potash (60% K)	1820
3. Di-ammonium Phosphate (18-46-0)	5040
4. NPK (17-17-17)	3640
5. NPK (15-15-15)	2940
6. NPK (19-19-19)	4140
7. Ammonium Phosphate Sulphate (20-20-0)	3640
8. Nitro Phosphate (20-20-0)	3360
9. Nitro Phosphate (23-23-0)	4120
10. Ammonium Phosphate Sulphate (16-20-0)	3220
11. Urea Ammonium Phosphate (24-24-0)	4280
12. Urea Ammonium Phosphate (28-28-0)	5040
13. NPK (14-28-14)	4280
14. NPK (14-35-14)	4760
15. NPK (10-26-26)	4140
16. NPK (12-32-16)	4560
17. Triple Super Phosphate (46% P ₂ O ₅) (Granular)	3640

1	2
18. Triple Super Phosphate (Powder)	3360
19. Single Super Phosphate (Powder) (14% P_2O_5)	1160
20. Single Super Phosphate (Powder) (16% P_2O_5)	1340
21. Single Super Phosphate (Granular) (16% P_2O_5)	1540
22. Anhydrous Ammonia	5280

*[Translation]***Post Office and Telephone Facilities to Gram Panchayats**

*355. SHRI DAU DAYAL JOSHI:

SHRI UPENDRA NATH VERMA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have any plan to provide post office and telephone facilities to all the gram panchayats in the country by the end of Eighth Five Year Plan;

(b) if so, the details thereof; and

(c) the number of gram panchayats in Rajasthan which have been provided with post office and telephone facilities so far?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT):

(a) and (b) Yes Sir, as regards provision of telephone facility, there is a plan to cover all panchayat villages by the end of the Eighth Plan. Regarding postal network, presently there are 1,32,646 post offices catering to the rural areas including panchayat villages. It is proposed to set up about 6000 post offices in the rural areas during the Eighth Plan period, on the basis of existing norms.

(c) The number of gram panchayats in Rajasthan provided with post office and telephone facilities are as below:

Post Office	7014
Telephones	2448

*[English]***Survey Regarding Wastage of River Waters**

*356. SHRI VIJAY NAVAL PATIL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government have undertaken any survey on wastage of river waters during monsoon and floods;

(b) if so, the outcome thereof;

(c) the steps being taken for storing the surplus waters resulting from monsoon and floods;

(d) whether the Government propose to utilise inter-basin waters for increasing the irrigation potential in the country; and

(e) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) The Central Water Commission has assessed the average annual flow of the river basins of India as 1880 billion cubic metre, out of which the annual average utilisable surface water is expected to be 690 billion cubic metres without inter-basin transfers of water. Present utilisation is of the order of 380 billion cubic metres of surface water from the storages and from direct run of the river together.

(c) A number of storage projects including small tanks have been constructed for storage of water. Existing storage capacity in the country is 193.2

billion cubic metre. Projects envisaging 76.8 billion cubic metre of storage are under construction.

(d) Yes Sir.

(e) It has been assessed that it may be possible to utilise 224 billion cubic metre of additional waters through inter-basin water transfers. Studies and surveys for the purpose have been taken in hand.

Production of Iron Ore Concentrate and Pellets in KIOCL

*357. SHRI V. KRISHNA RAO:

SHRI C. P. MUDALAGI-RIYAPPA:

Will the Minister of STEEL be pleased to state:

(a) the production of iron ore concentrate and iron ore pellets in Kudremukh Iron Ore Company Ltd. (KIOCL) during 1989-90 and 1990-91;

(b) the quantity of those items exported by KIOCL during the above period;

(c) whether any new agreement between China and India has been signed for export of those items; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEB): (a) The production of Iron Ore Concentrate and Pellets by Kudremukh Iron Ore Co. Ltd. (KIOCL) during the years 1989-90 and 1990-91 was as under:

<i>Item</i>	<i>(In dry Lakh Metric tonnes)</i>	
	<i>1989-90</i>	<i>1990-91</i>
Iron ore Concentrate	53.89	60.06
Iron ore Pellets	19.76	19.19

(b) The information is given below:

<i>Item</i>	<i>(In dry Lakh Metric tonnes)</i>	
	<i>1989-90</i>	<i>1990-91</i>
Iron ore Concentrate	34.04	39.06
Iron ore Pellets	19.46	18.36

(c) and (d) Yes, Sir. KIOCL has signed agreements with three parties for export of 3.70 lakh tonnes of iron ore concentrate to China during the year 1991-92.

(b) the steps taken to provide telephone connections expeditiously, especially in Western Orissa?

Waiting List for Telephone Connections in Orissa

*358. SHRI SRIBALLAV PANIGRAHI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of persons on the waiting list for telephone connections in Orissa till date; and

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT):

(a) 5346 number of persons are waiting for telephone connections in Orissa as on 30-6-1991.

(b) Expansion plans are drawn for clearing the present waiting list progressively during the 8th Plan period.

**Identity Cards for Residents of
Border Areas Punjab and J & K**

*359. DR. LAXMINARAYAN
PANDEY:

SHRI ATAL BIHARI
VAJPAYEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Governments of Punjab and Jammu and Kashmir have decided to issue identity cards to the residents of border areas;

(b) if so, the criteria regarding eligibility of persons who would be entitled to the issue of such cards;

(c) what administrative precautions taken to ensure that only eligible persons are issued such cards;

(d) whether work regarding issue of identity cards in these two States has commenced, if so, the progress made so far;

(e) the estimated number of persons in each of the two States who are eligible for such cards; and

(f) the time schedule by which the scheme is to be implemented?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) Yes, Sir.

(b) In Punjab all permanent residents of the age of 13 years and above and in Jammu & Kashmir only males of the age of 18 years and above in specified border areas are to be issued identity cards.

(c) Identity cards are issued by the State Governments only after proper verification of the identity and eligibility of the applicant by the police/district authorities.

(d) While the State Government of Punjab are engaged in completing the formalities for taking up actual distribution of the cards, the Government of Jammu & Kashmir have al-

ready distributed cards to most of the eligible persons.

(e) Punjab—1.14 lacs

J & K—1.80 lacs

(f) No time schedule has been prescribed by the State Governments for implementation of the scheme.

Industrial Security Cell

*360. SHRI PRITHVIRAJ D. CHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have established an Industrial Security Cell to give protection and security to Public Sector Undertakings against terrorist and subversive activities;

(b) if so, whether all the Public Sector Undertakings are covered under it; and

(c) whether this Cell has so far been able to avert any mishap?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) to (c) No, Sir. However, there is a Central Industrial Security Force for protection and security of Industrial Undertakings owned by the Central Government and certain other Industrial Undertakings.

[Translation]

Telephone Connections on Recommendations of Members of Parliament

*361. SHRI MORESHWAR SAVE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telephone connections that can be recommended by a Member of Parliament in a year;

(b) the usual time taken for installation of such telephones; and

(c) the steps being taken by the Government to ensure speedy installation of such telephone connections?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT):

(a) A Member of Parliament can make recommendations for sanction of telephone connections on out of turn basis as under:—

Member of Parliament (Lok Sabha)	--10 cases from his/her constituency. 5 cases from any where in India.
Member of Parliament (Rajya Sabha)	—10 cases from their respective States 5 cases from anywhere in India.

(b) and (c) Such telephone connections are installed on priority subject to technical feasibility. Suitable instructions have already been issued to this effect.

Training of Women in Agriculture

*362. SHRIMATI MAHENDRA KUMARI: Will the Minister of AGRICULTURE be pleased to state:

(a) the States where Projects on 'Training' of Women in Agriculture are presently being implemented;

(b) whether the Government propose to extend such projects to all the States with particular reference to Rajasthan;

(c) if so, the details thereof; and

(d) the other programmes under which women are being trained in agriculture?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR):

(a) Projects on 'Training of Women in Agriculture' are presently being implemented in Karnataka, Tamil Nadu, Gujarat and Orissa.

(b) Yes, Sir. Efforts are being made to extend such projects to other States

also, including Rajasthan, through assistance from Donor Agencies.

(c) Donor Agencies have agreed to fund two projects in Madhya Pradesh and Andhra Pradesh. Projects of some other States including Rajasthan have also been received.

(d) Regular Training of Women in Agriculture is being provided through 185 Farmers Training Centres and 109 Krishi Vigyan Kendras. Training to Young Farm Women in agro-based activities is also being provided under the TRYSEM Programme.

[Translation]

Royalty Rates and Production of Minerals in Madhya Pradesh

*363. SHRI VISHWESHWAR BHAGAT: Will the Minister of MINES be pleased to state:

(a) the rates of royalty on minerals provided by the Union Government to the Government of Madhya Pradesh during the last three years; and

(b) the production and quantity of minerals received by the Government from the various mines of Madhya Pradesh during the above period, year-wise?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) The rates of royalty on minerals were notified in the Gazette of India, Extraordinary, Part II, Section 3(i) vide GSR 458 (E) dated 5-5-1987. These rates which are in force since May 5, 1987 are uniformly applicable throughout India, including Madhya Pradesh.

(b) The production of minerals in Madhya Pradesh for the years 1988 to 1990 is enclosed in the statement.

STATEMENT

Mineral Production in Madhya Pradesh during 1988 to 1990

(Value in Rs. '000)

Mineral	Unit of Quantity	1988			1989			1990 (P)		
		Quantity	Value	Quantity	Value	Quantity	Value			
1	2	3	4	5	6	7	8			
Barytes	. . . Tonne	68	6	16	2	280	8			
Bauxite	. . . do—	566,298	8,90,97	485,879	8,43,22	499,692	8,24,52			
Calcite.	. . . do—	4,287	5,24	6,792	7,05	5,116	6,08			
Clay (others)	. . . do—	2,748	82	906	45	709	24			
Coal '000 Tonnes	52,577	12,34,93,56	59,834	15,86,68,00	67,517	17,83,44,03			
Copper Ore Tonnes	1,824,277	22,95,67	1,993,298	33,58,37	2,065,227	42,49,56			
Corundum do—	13	10,53	23	8,39	2	8,16			
Diamond Carat	14,162	3,75,16	15,294	4,56,25	18,081	6,20,28			
Diaspore Tonne	6,658	35,73	8,795	40,54	5,743	26,96			
Dolomite do—	623,923	4,30,62	582,347	3,85,98	617,589	4,03,89			
Felspar do—	2,779	1,11	443	9	670	34			
Fireclay do—	79,156	42,77	78,183	25,67	28,664	10,32			
Iron Ore '000 tonnes	10,269	80,96,56	11,722	94,39,67	11,462	1,41,61,25			
Kaolin Tonnes	14,276	5,42	22,674	9,00	16,402	6,42			

Limestone	'000 tonnes	16,290	66,87.19	17.338	72,56.94	17,693	75,39,81
Manganese ore	Tonnes	279,894	15,22.64	275,131	15,37,34	255,455	16,84,98
Ochre	—do—	23,355	15.86	22,536	15,15	11,996	7,61
Phosphorite	—do—	104,118	4,30,05	116,007	4,64,04	135,089	9,00,45
Pyrophyllite	—do—	28,543	20,35	42,813	29,27	32,513	26,13
Quartz	—do—	10	*
Quartzite	—do—	36,735	95,82	42,095	1,77,31	32,020	1,13,31
Silica Sand	—do—	14,904	9.13	25,177	16,07	6,172	4,12
Sillimanite	—do—	44	30	72	43	14	11
Slate	—do—	5,495	5.08	10,929	8,64	21,231	17,27
Steatite	—do—	1,178	54	2,542	1,11	648	23
Tin Concentrates			Kg.	18,193	10,92	12,066	7,24	126,804	76,08
Minor Minerals			Value	..	48,70,45

P—Provisional

*—Negligible

Conversion of Telephone Exchanges into Electronic Exchanges in UP

*364. SHRI RAJVEER SINGH : Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names of telephone exchanges in Uttar Pradesh which were to be converted into electronic exchanges and linked with STD facility during 1990-91;

(b) whether such facilities have been provided in those telephone exchanges;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT) : (a) 38 telephone exchanges were to be converted into electronic exchanges and linked with STD facility during 1990-91 in Uttar Pradesh. Details are given in statement.

(b) and (c) This facility has been provided in 33 telephone exchanges. Details are given in statement.

(d) This facility could not be provided at Tehri, Uttarkashi, Farukhabad, Sonbhadra and Jhansi due to delay in supply of equipment.

STATEMENT

List of Stations in U.P. proposed to be converted into Electronic Exchanges and provided with S.T.D. Facility during 1990-91

1. Ayodhya
2. Barausa
3. Barhalganj
4. Beerpur (Rihandnagar)
5. Bhatparrani
6. Dewasharif
7. Dhanpatganj
8. Ferozabad
9. Gopeshwar
10. Handia
11. Jaswantnagar
12. Kadipur

13. Kaptanganj
14. Koeripur
15. Kurwar
16. Kurebhor
17. Lambua
18. Loni
19. Maharajganj
20. Mahmoodabad
21. Mathura Refinery
22. Mauaima
23. Mohanlalganj
24. Nandganj
25. Nawabganj
26. Phulpur
27. Phurpur—Allahabad
28. Ramganj
29. Raniganj
30. Salempur
31. Sandila
32. Sardarnagar
33. Simiri
34. Tehri
35. Uttarkashi
36. Farukhabad
37. Sonbhadra
38. Jhansi

[English]

Constitution of Telecommunication Advisory Committee

*365. SHRI BHAGEY GOBARDHAN : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Telecommunication Advisory Committees constituted for different States have been superseded:

(b) if so, the reasons therefor; and

(c) time by which new Committees are likely to be constituted?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): (a) to (c) No, Sir. However, Telephone/Telecom Advisory Committees

and the Central Advisory Committee constituted by the previous caretaker Government are being reviewed.

[*Translation*]

Recruitment of Local Persons in BSF

2140. SHRI BHUVNESHWAR PRASAD MEHTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Headquarters of the Border Security Force has been functioning in Hazaribagh district of Bihar for the last twenty years;

(b) whether the Government propose to give priority to local and displaced persons in recruitment to BSF for appointment to Class III and Class IV posts; and

(c) if so, the details thereof

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) No. The Headquarter of BSF is located at New Delhi.

(b) and (c) Local persons are already being given priority in recruitment to the Group 'C' and 'D' posts in general duty in BSF, through the

system of State/Union Territory-wise allocation of annual vacancies and recruitment of respective State/Union Territory domiciled persons against these vacancies. This procedure has ensured fair representation of each State/UT in the BSF and meets the interest of the local and displaced persons. Therefore, there is no proposal with the Government to change this existing procedure of recruitment.

[*English*]

NALCO Employees

2141. SHRI K. PRADHANI: Will the Minister of MINES be pleased to state:

(a) the total number of employees working in National Aluminium Company, at Damanjodi and Angul in Orissa, categorywise separately; and

(b) the number of Scheduled Castes Scheduled Tribes employees among them, category-wise?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (b) The categorywise break-up of total number of employees, including those belonging to Scheduled Castes (SC) and Scheduled Tribes (ST) working at Damanjodi and Angul units of National Aluminium Company Limited (NALCO) is given below:—

Group	Damanjodi			Angul		
	Total	SC	ST	Total	SC	ST
A . .	289	28	13	623	72	25
B . .	170	14	10	276	25	16
C . .	1229	238	296	2242	474	507
D . .	148	9	69	121	33	24
Grand Total	1836	289	388	3262	604	572

[Translation]

Persons Speaking Languages and Dialects

2142. SHRI BHOGENDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the figures of population speaking various languages and dialects have been collected as per the instructions issued to the enumerators for 1991 Census in this regard;

(b) if so, the number of persons speaking Maithili and other languages, State-wise; and

(c) if not, the time by which those figures are likely to be released?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Information regarding mother tongue and two other languages known has been collected for each individual enumerated in the 1991 Census in all States and Union Territories, except Jammu and Kashmir where the 1991 Census has not been conducted.

(b) and (c) The processing and tabulation of data collected in the 1991 Census is in progress. The number of speakers of mother tongue languages based on the 1991 Census is likely to be available by 1993-94.

[English]

Construction of Staff Quarters for P&T Employees in Orissa

2143. DR. KARTIKESWAR PATRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the Government's policy on providing staff quarters to employees of the Departments of Posts and Telecommunications in the urban and rural areas of the country;

(b) the number of staff quarters available to both the Departments separately in Orissa upto March 31, 1991; and

(c) the number of staff quarters under construction/proposed to be constructed in the near future in Orissa along with their locations?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) The policy followed by the Departments of Posts and Telecommunications in this matter respectively is as under:

(A) *Department of Posts*: The policy of this Department is to ensure satisfaction levels to about 15% to the extent resources permit. The transferable categories are given priority. The actual construction programme is subject to availability of funds and lands.

(B) *Department of Telecommunications*: The Government policy is to make provision of staff quarters of about 20% of total staff strength in Telecom Department in 8th Plan. Suitable priority be given for construction of houses in large towns in categories A, B1, B2 & C as classified for purpose of HRA and also in case of new project areas, difficult stations and hilly and tribal regions where private housing is not available.

(b) The Department-wise number of staff quarters available in Orissa Circle upto March 31, 1991 is as under:—

(1) Department of posts . 704

(2) Department of Telecom . 962
(including 74 rented quarters)

(c) The Department-wise number of staff quarters under construction/

proposed to be constructed in the near future is as under:—

- | | |
|---------------------------|-----|
| (1) Department of Posts | 205 |
| (2) Department of Telecom | 305 |

The Department-wise particulars of locations are given in the attached statement.

STATEMENT

Particulars of locations where staff quarters are under consideration/ proposed to be constructed in the near future in Orissa Circle

A. Department of Posts

1. Rairangpur
2. Sundargarh
3. Koraput
4. Kamakhayanagar
5. Jeypore (K)
6. Bhubaneswar
7. Cuttack
8. Balasore
9. Bhadrak
10. Khurda
11. Paradeep
12. Baripada
13. Berhampur (Gm.)
14. Parlakhemundi

B. Department of Telecommunications

1. Balasore
2. Berhampur
3. Bolangir
4. Cuttack
5. Dhenkanal
6. Koraput
7. Rourkela
8. Sambalpur
9. Bhubaneswar

Opening of Post Offices in Pune

2144. SHRI ANNA JOSHI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal to open more post offices in Pune city and in Pune district of Maharashtra; and

(b) if so, the number and the names of the places where these post offices are likely to be opened?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) There are proposals for opening four departmental sub offices at Sahakarnagar, Patrakarnagar, Vanaz and Dhanukar colony in Pune city.

20 extra departmental branch post offices are proposed to be opened in Pune district at the following places:

1. Ondwakhurd
2. Margasani
3. Dalaj
4. Lakhewadi
5. Kelwadi
6. Warude
7. Manjaianasni
8. Nanvij
9. Bhubaneswar
10. Nandgaon
11. Pisoli
12. Shrigaon
13. Ranjani
14. Varodi
15. Khangaon
16. Shivali
17. Ambale
18. Panavadi
19. Karandi
Khedebari
20. Venavadi.

Oil Palm Research Centre in Kerala

2145. SHRI KODIKKUNNIL SURESH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to set up a National Oil Palm

Research Centre at Palode in Trivandrum district of Kerala, and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): (a) No, Sir.

(b) Does not arise.

Autonomous District Council in Mizoram

2146. DR. JAYANTA RONGPI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware of the demand of Hmar People's Convention of Mizoram for the creation of an Autonomous District Council comprising Hmar inhabited areas of Mizoram and neighbouring States; and

(b) if so, action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Yes, Sir.

(b) The State Government is trying to find a negotiated settlement of the problem and two rounds of talks have been held between the Hmar People's Convention and the State Government.

[*Translation*]

S.T.D. Facility in District Headquarters

2147. SHRI RAM NARAIN BERWA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of district headquarters in which S.T.D. facility has been provided;

(b) whether the above facility is available in all district headquarters in Rajasthan;

(c) whether the Government propose to provide S.T.D. facility in big towns also in addition to the district headquarters; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Out of the total 464 district headquarters (DHQ) of the country 423 have been provided with S.T.D. facility.

(b) No, Sir.

(c) Yes, Sir.

(d) During the 8th Five Year Plan.

[*English*]

Foodgrains Production

2148. SHRI T. J. ANJALOSE: Will the Minister of AGRICULTURE be pleased to state:

(a) the targets fixed for foodgrains production during 1990-91, State-wise; and

(b) the efforts made so far to achieve those targets?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) During the year, 1990-91 a target of 176.5 million tonnes was fixed. State-wise break-up of the targets is given in the attached Statement.

(b) Special Foodgrains Production Programme was implemented for increasing the production and productivity of foodgrains in different states. A scheme for assistance to Small & Marginal Farmers for construction of shallow tubewell/dugwell was implemented for supporting the irrigation potential to agriculture Production

Thrust through Technical Mission on Oilseed and Pulses were also given with a view to assist the states for increasing the production of pulses. Inputs Sale Centres were also opened with a view to provide fertiliser, in-

secticide/pesticide and seed to the farmers on reasonable rates. Sufficient quantities of electricity, power and diesel to agriculture were made available for meeting the agricultural requirement.

STATEMENT

State-wise break up of Targets of Foodgrains Production for 1990-91

(In lakh tonnes)

<i>State/UT</i>	<i>Rice</i>	<i>Wheat</i>	<i>Coarse Cereals</i>	<i>Pulses</i>	<i>Total foodgrains</i>
1	2	3	4	5	6
1. Andhra Pradesh .	98.00	0.10	22.00	6.70	126.80
2. Arunachal Pradesh	1.35	0.05	0.60	0.05	2.05
3. Assam . . .	32.50	1.20	0.20	0.70	34.60
4. Bihar . . .	66.00	40.00	15.00	10.00	131.00
5. Goa	1.50	..	00.06	0.05	1.61
6. Gujarat . . .	9.50	16.00	24.00	6.85	56.35
7. Haryana . . .	19.00	56.00	8.00	6.30	89.30
8. Himachal Pradesh	1.30	5.00	6.20	0.20	12.70
9. J. & K. . . .	6.00	3.00	5.50	0.30	14.80
10. Karnataka . .	25.00	2.25	45.00	6.90	79.15
11. Kerala . . .	12.30	..	0.03	0.30	12.63
12. Madhya Pradesh.	56.00	48.00	37.00	28.30	169.30
13. Maharashtra .	27.00	8.75	66.00	15.00	116.75
14. Manipur . . .	4.00	0.10	0.20	0.12	4.42
15. Meghalaya . .	1.30	0.05	0.25	0.03	0.63
16. Mizoram . . .	0.60	..	0.10	..	0.70
17. Nagaland . . .	1.40	..	0.15	0.03	1.58
18. Orissa	56.00	1.15	5.50	12.00	74.65
19. Punjab	60.00	115.00	6.30	2.20	183.50
20. Rajasthan . . .	1.25	41.10	31.50	19.00	92.85
21. Sikkim	0.20	0.20	0.60	0.10	1.10
22. Tamil Nadu . .	60.00	..	17.00	3.60	80.60
23. Tripura	4.50	0.05	..	0.04	4.59
24. Uttar Pradesh .	96.00	198.00	40.00	28.50	362.50
25. West Bengal . .	95.00	7.55	1.60	2.65	106.80
26. Andaman & Nicobar Islands .	0.30	0.01	0.31
27. Chandigarh
28. Dadra & Nagar Haveli	0.20	..	0.05	0.03	0.28
29. Daman & Diu . .	0.02	..	0.01	..	0.03

	1	2	3	4	5	6
30. Delhi . . .		0.08	1.45	0.10	0.02	1.65
31. Lakshdweep
32. Pondicherry . . .		0.70	..	0.05	0.02	0.77
Total . . .		737.00	545.00	333.00	150.00	1765.00

Fixation of Support Price for Food-grains

2149. SHRI PRAKASH BAPU VASANTRAO PATIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to include transportation cost while fixing the Support price of food-grains;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Commission for Agricultural Costs & Prices (CACP) while recommending the prices in its Price Policy Report, takes into consideration the transportation cost from farmer's field/village to procurement centre/mandi/factory gate, as the case may be.

(c) The question does not arise.

Import of Edible Oil

2150. SHRI SUSHIL CHANDRA VARMA: Will the Minister of AGRICULTURE be pleased to state:

(a) the quantity of edible oil imported during 1990-91 and the actual value of import; and

(b) the quantity of oilseed supplied by the National Seeds Corporation during 1990-91 to each State against the actual demand?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The quantity of edible oil imported during the Oil Year 1990-91 (from November 1990 upto July 1991) is 89,941 MT and the value of imports is Rs. 62.25 crores.

(b) The National Seeds Corporation has supplied 25,553 quintals of oil-seeds in different States during 1990-91 against the actual demand of 22,355 quintals of seeds. Details are given in the attached Statement.

STATEMENT

Sl. No.	State	Demand as per Zonal Conf. Qtl.	Total Qty supplied in Qtls.	Remarks
1	2	3	4	5
1.	Andhra Pradesh .	1	34	
2.	Andaman & Nicobar . . .	5	5	
3.	Arunachal Pradesh	50	29	Offered 50 qtl. but lifted only 29 qtls.
4.	Bihar . . .	1456	1485	

1	2	3	4	5
5.	Delhi. . . .	10	938	
6.	Gujarat . . .	200	780	
7.	Himachal Pradesh	530	14	Indent for 500 qtls. Soyabean bragg not confirmed by the Govt. Sunflower seed 30 qtls. not lifted.
8.	Jammu & Kashmir	155	70	NSC did not agree to supply 70 qtls. Mustard RLM because NSC was not taking up the production of the variety. Indented quantity of Sunflower seed was supplied.
9.	Karnataka . .	10	836	
10.	Madhya Pradesh.	2818	1900	Limited availability of seeds (Ground-nut, Sunflower and Castor seeds).
11.	Maharashtra .	335	745	
12.	Manipur . . .	540	1087	
13.	Meghalaya . .	234	416	
14.	Mizoram . . .	215	95	Limited availability of Sunflower, Groundnut seeds.
15.	Nagaland . . .	175	555	
16.	Orissa	300	219	Limited availability of Soya-bean/groundnut seed.
17.	Pondicherry .	..	18	
18.	Punjab	54	
19.	Haryana	494	
20.	Rajasthan . .	3826	10158	
21.	Sikkim	400	449	
22.	Tamil Nadu . .	3200	424	Shortfall in production for Groundnut and TMV-2.
23.	Tripura	1335	368	Limited availability of Groundnut seed NSC did not agree to supply Mustard B-9 as this was not under production.
24.	Uttar Pradesh .	6000	4219	Limited availability of Sunflower seed.
25.	Chandigarh Admn.	10	9	
26.	Kerala	550	152	Limited availability of Groundnut seed.
Total		22355	25553	

Surrender by Terrorists

2151. SHRI J. CHOKKA RAO: Will the Minister of HOME AFFAIRS be pleased to state the number of Pakistan trained terrorists surrendered together with arms so far in Punjab, Jammu and Kashmir in response to the peace offer made by the Government during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): On the basis of available information 473 Pakistan trained terrorists had surrendered in Jammu & Kashmir, during 1990 and 1991 (upto 6-8-91) alongwith arms and ammunition. No such surrenders have taken place in Punjab.

[Translation]

Regional Passports Office at Bareilly, Uttar Pradesh

2152. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the total number of passports issued by Bareilly Passport Office during the last three years; year-wise;

(b) the time generally taken for issuing a passport in that office;

(c) the total number of passport applications pending in that office for more than ninety days;

(d) whether there were any irregularities in the issuance of passport in that office during the last two years;

(e) if so, the details thereof;

(f) the action taken thereon;

(g) whether passports were issued by that office to such persons who were not even citizens of India; and

(h) if so, the reasons therefor and the action taken thereon?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) Total number of passports issued yearwise from the Passport Office, Bareilly during the last three years were as under:

Year 1988 -- 53,587

Year 1989 58,543

Year 1990—43,432

(b) 65 days

(c) 6716 as on 31-7-1991

(d) Yes, Sir.

(e) Following major irregularities in issuance of passports have been noticed so far:

(i) a number of passports have been issued on out of turn basis without placing on record any proof of urgency or recording speaking orders in contravention of standing instructions;

(ii) several cases were marked as 'DATE CASES' for delivery of passports at counter without any proof of urgency;

(iii) Passports have been issued even in those cases where passport applications were incomplete;

(iv) In some cases passports were issued despite adverse police reports;

(v) Passports were issued on the basis of doubtful certificates of verification;

(vi) Passports delivered to third parties

(f) Appropriate follow up action in the matter has been taken, including suspension of Passport Officer as well as a UDC in that office, besides transferring an LDC to another station.

(g) and (h) So far, no such specific instance has come to notice.

[English]

Construction of Houses for P & T Employees in Aurangabad (Bihar)

2153. SHRI RAM NARESH SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any shortage of residential accommodation for employees of the Posts and Telecommunications in Aurangabad (Bihar);

(b) if so, whether the Government have any plan for construction of residential accommodation for the departmental staff in Aurangabad (Bihar);

(c) if so, the progress made so far; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir. There is a shortfall in the availability of residential accommodation at Aurangabad (Bihar).

(b) Postal Department is considering construction of more residential accommodation to meet additional demand. In Telecom. Department 12 quarters (Type II—Six, Type III—Six) are planned for construction.

(c) Postal Department has taken up the case with the State Government for allotment of land. In Department of Telecommunications, drawings are under preparation.

(d) Does not arise.

[Translation]

Employees Working in Delhi Home Guards

2154. SHRI SHIV SHARAN VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of employees working in Delhi Home Guards;

(b) the facilities provided to those Home Guards;

(c) whether the Government have received any memorandum from those Home Guards recently; and

(d) if so, the details thereof and the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Home Guards is an organisation which consists of volunteers and a nucleus of full time employees for command, control and training. The present raised strength of Home Guard Volunteers in Union Territory of Delhi is 3,920. The strength of full-time paid employees is 155.

(b) As far as Home Guard volunteers are concerned, the facilities provided to them include duty allowance of Rs. 32.85, per day when called out on duty, training allowances of Rs. 20.00, transportation allowance of Rs. 3.00 per head, per day and uniform washing allowance at the rate of Rs. 3.00 per week besides free supply of 2 sets of uniform. Full time employees are provided the same facilities as given to employees of Delhi Administration.

(c) No, Sir.

(d) Question does not arise.

[English]

Periodicals of CWC

2155. SHRI SYED SHAHABUDDIN: Will the Minister of WATER RESOURCES be pleased to state:

(a) the names and print orders of periodicals published in various languages by the Central Water Commission;

(b) the annual expenditure incurred on such publications;

(c) the number of paid subscribers as on March 31, 1991; and

(d) the annual deficit between income and expenditure on such publications?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) Central Water Commission brings out *Bhagirath (Hindi)* and *Bhagirath (English)* quarterly. These periodicals are got printed from the Government of India Press, Faridabad. The print orders and payments made to the Government Press for issues of the years 1988, 1989 and 1990 are indicated in the Statement attached.

(c) The number of paid subscribers for *Bhagirath (Hindi)* and *Bhagirath (English)* as on March 31, 1991, was 137 and 279 respectively.

(d) Through these journals information on various aspects of water resources development is sought to be disseminated. Copies are sent to the Members of Parliament and a large number of Central and State Government authorities concerned with the subject free of cost. As the publications are not taken up on a commercial basis, statements of total incurred expenditure are not maintained.

STATEMENT

<i>Year</i>	<i>Number of copies printed</i>	<i>Amount of bills received from Govt. Press</i>	<i>Payment released</i>	<i>Remarks</i>
<i>Bhagirath (English)</i>				
1988	13,400	2,51,640	1,51,640	The bills for issues of January-March, 1989, October-December, 1989, January-March, 1990 and July-September, 1990 are pending for settlement and Bills for July-September, 1988 (part) April-June, 1990 and October-December, 1990 have not yet been received from the Government of India Press, Faridabad.
1989	13,000	3,12,781	1,19,254	
1990	10,600	1,03,194	Nil	
<i>Bhagirath (Hindi)</i>				
1988	10,000	1,07,569	1,07,569	Bills for issues of January-March, 1989, April-June, 1989, January-March, 1990 and July-September, 1990 are pending for settlement and Bills for October-December, 1989 October-December, 1990 have not been received.
1989	10,200	3,66,728	59,452	
1990	9,600	62,809	Nil	

[Translation]

National Seeds Project Phase-III

2156. SHRI RUDRASEN CHAUDHARY: Will the Minister of AGRICULTURE be pleased to state:

(a) the achievements made so far under the National Seeds Project Phase-III;

(b) the future plans under the project;

(c) whether farmers have also been covered under the Seeds Production Programme; and

(d) if so, the number of the farmers and the extent of area covered under the Seed Production Programme, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The National Seeds Project Phase-III, a 64 years Project was cleared in March, 1990. So far, National Seeds Corporation, State Farms Corporation of India and State Seeds Corporation of Andhra Pradesh, Gujarat and Uttar Pradesh have been taken up for consultancy study. Agreed Action Plan for Andhra Pradesh State Seed Development Corporation has been finalised. Proposals for strengthening of Varietal Development Programme in 52 ICAR projects have been sanctioned. The proposals for strengthening of A.P. State Seed Certification Agency and Assam State Seed Certification Agency at a cost of Rs. 110 lakhs and Rs. 71 lakhs respectively have been sanctioned. Under the Project, NABARD has so far sanctioned investment credit proposals for an amount of Rs. 757.06 lakhs in the private sector.

(b) All project components are to be implemented within the given time frame.

(c) No, Sir, only seed producing agencies are covered for availing investment credit facilities from NABARD.

(d) In view of (c) above, question does not arise.

[English]

Message to African National Congress Conference

2157. SHRIMATI BIBHU KUMARI DEVI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Prime Minister had sent any message to the recently concluded Conference of African National Congress;

(b) if so, the details thereof;

(c) whether the Government have any information about the outcome of the Conference;

(d) if so, the details thereof;

(e) whether the Government have proposed to render any effective help and aid to the planned struggle there; and

(f) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) Yes Sir.

(b) The Prime Minister sent two messages to the African National Congress Conference held in Durban from July 2-7, 1991—one in his capacity as Prime Minister and the other as President of the Indian National Congress (I). In these messages the Prime Minister reiterated India's support to the ANC and to the quest for the creation of a non racial, democratic and unitary South Africa, based on universal suffrage.

(c) Yes, Sir.

(d) The ANC Conference consolidated Nelson Mandela's leadership of the Movement by electing him President of the African National Congress and prepared the organisation for negotiations with the South African

Government. In addition, the Conference mandated the ANC leadership to pursue negotiations through an All-Party Conference with the South African Government on the Constitutional principles that would guide the Constituent Assembly. The Conference also adopted a 3-phase plan for lifting of sanctions after obstacles to negotiations are removed, an interim Government established and a democratic Constitution adopted.

(c) Yes, Sir.

(f) India has always been in the forefront of the anti-apartheid struggle. The Indian Government continues to give moral, material and political support to the ANC and other anti-apartheid organisations. During the visit of Dr. Nelson Mandela to India, a cheque of US \$ 5 million was handed to him for the resettlement of the ANC exiles. Effective assistance is also being rendered in providing vocational and technical training facilities to members of the black majority in South Africa.

New Steel Plants

2158. SHRI GOPINATH GAJAPATHI: Will the Minister of STEEL be pleased to state:

(a) whether the Union Government have any proposal for setting up of new major steel plants in the Eighth Plan; and

(b) if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEB): (a) and (b) Proposals for setting up Steel Plants at Vijayanagar in Karnataka and Daitari in Orissa have been under consideration of the Government. Final decision on implementation of these projects would depend upon the availability of funds in the VIII Plan period.

Basmati Rice

2159. SHRI GOVINDRAO NIKAM: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Basmati rice is one of the main foreign exchange earning food product of the country;

(b) if so, the steps the Government propose to take to increase the production of the Basmati rice;

(c) whether the Government propose to supply Basmati rice seed at subsidised rate to the farmers of the hilly and tribal areas;

(d) if so, the details thereof; and

(e) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) For increasing the production of Basmati Rice for export, 20 districts have been identified in Haryana, Punjab and Uttar Pradesh under the Centrally Sponsored Scheme for Integrated Programme in Rice Development. For propagating the adoption of improved Basmati Rice production technology, assistance is being provided to the farmers of the identified districts for use of inputs like seeds, micro nutrients, pesticides, farm implements, plant protection equipment, etc. Apart from this, field demonstrations in Basmati Rice production are also organised, besides conducting training programmes for the farmers and farm labourers.

(c) to (e) The seed of Basmati Rice is being provided to the farmers of 20 selected districts at a subsidy of Rs. 200 per quintal. Assistance through this scheme is being provided mainly to the Small and Marginal farmers. However, other category of farmers also get assistance to some extent under this programme. There is no proposal to supply seeds of Basmati Rice on subsidy to the farmers of hilly

and tribal areas as the assistance is being provided to the farmers of major Basmati Rice growing districts identified for implementation of programme.

New Telephone Exchanges in Midnapore District

2160. SHRI SATYAGOPAL MISRA: Will the Minister of COMMUNICATIONS be pleased to state

the details of the telephone exchanges proposed to be installed in Midnapore district of West Bengal during 1991-92?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): The details of telephone exchanges proposed to be installed in Midnapore district of West Bengal during 1991-92 are given in the attached statement.

STATEMENT

Details of Telephone exchanges proposed to be installed at different places of Midnapore district (West Bengal) during 1991-92

<i>Sl. No.</i>	<i>Name of Station</i>	<i>Type of Telephone exchanges planned for 91-92</i>
1.	Contai	512 Port ILT
2.	Panakura	256 Port C.DOT
3.	Egra	—do—
4.	Chandrakona	—do—
5.	Belda	200L ESAX PAM (commissioned on 29-7-91)
6.	Digha	—do—
7.	Kolaghat	—do—
8.	Ramnagar	128-P C.DOT
9.	Selboni	—do—
10.	Kashpur	—do—
11.	Daspur	—do—
12.	Silda	—do—
13.	Chaitanyapur	—do—
14.	Khakurda	—do—
15.	Mayna	64 Port MILT
16.	Lowada	—do—
17.	Pratapdighi	—do—
18.	Satmile	—do—
19.	Daton	—do—
20.	Keshiary	—do—
		All are electronic exchanges.

[*Translation*]**'New Post Offices in Orissa**

2161. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to open new Post Offices and Sub Post Offices in Keonjhar, Mayurbhanj and Sundergarh districts of Orissa; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Proposals are received from time to time for opening Post Offices in Orissa and other Circles and these are examined with reference to norms including financial viability.

(b) At present the following proposals for opening the under mentioned Extra Departmental Branch Offices are under examination.

Keonjhar District

1. Tendra

Mayurbhanj District

1. Paikbasa
2. Goudaruma
3. Khuntapal
4. Mahabilla
5. Keshiliha

Sundergarh District

1. Kaikachar
2. Telendiha
3. Alanda

[*English*]**Central Assistance for Karnataka and Kerala to Contain Sea-Erosion**

2162. SHRI H. D. DEVEGOWDA: Will the Minister of WATER RESOURCES be pleased to state the details of Central assistance provided to Karnataka and Kerala to contain

sea-erosion during the Seventh Five Year Plan?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): The Central Loan Assistance provided to Karnataka and Kerala to contain Sea-erosion during the Seventh Five Year Plan was as follows:—

<i>Year</i>	<i>Amount in Rs. crores</i>
Karnataka	Nil
Kerala	
1985-86	2.31
1986-87	2.50
1987-88	2.50
1988-89	2.50
1989-90	2.37
Total	12.18

[*Translation*]**Schools Run under Bokaro Steel Plant**

2163. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of STEEL be pleased to state:

(a) the details of the private schools provided with land and funds by Bokaro Steel Plant and the rates of tuition fee being charged;

(b) the schools run by Bokaro Steel Plant alongwith the number of students and teachers; and

(c) whether the ratio of students-teachers is in accordance with the criterion prescribed by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEB): (a) Details of private schools provided with land and funds by Bokaro Steel Plant are given in the attached statement. The monthly tuition fee and rates charged by private schools are as under:

Sl. No.	School	Monthly rates of tuition fee, stage-wise			
		Nursery to V	VI to VIII	IX & X	XI & XII
		Rs.	Rs.	Rs.	Rs.
1.	Delhi Public School				
	(a) For Bokaro Steel Plant employees' children only	110	120	130	140
	(b) For others	205	210	215	225
2.	St. Xavier's School	195	200	225	235
3.	Chinmaya Vidyalaya	125	140	155	180
4.	DAV Public School	110	120	120	135
5.	Other Schools : Monthly fee charged ranges from Rs. 100 - to Rs. 115 -				

(b) The number of schools run by Bokaro Steel Plant alongwith the number of students and teachers in these schools are given below :

Sl. No.	Type of Schools	No. of Schools	No. of Students	No. of Teachers
1.	High Schools and +2 Schools	15	25176	688
2.	Middle Schools			
	(i) Hindi Medium 20	27	27628	702
	(ii) English Medium 7			
	Total	42	52804	1390

(c) Yes, Sir.

STATEMENT

Number of Private Schools, the area of land and amount of loan provided by Bokaro Steel Plant to private schools at Bokaro Steel City

Sl. No.	School	Area of land	Amount of loan
1	2	3	4
1.	St. Xavier's School	18.00 Acres	Rs. 12.00 lakh
2.	D.A. V. Public School	8.00 Acres	Rs. 12.00 lakh
3.	Chinmaya Vidyalaya	4.00 Acres	Rs. 8.00 lakh
4.	Guru Govind Singh Public School	8.00 Acres	Rs. 8.00 lakh
5.	Holy Cross School	8.00 Acres	Rs. 10.00 lakh
6.	M.G.M. High School	8.00 Acres	Rs. 18.00 lakh
7.	Ayyappa Public School	8.00 Acres	Rs. 10.00 lakh

1	2	3	4
8.	Bishop Westcott Boy's School	16.00 Acres	..
9.	Sishu Shiksha Prabhandh Samiti	8.00 Acres	..
10.	Swami Sahjanand High School	8.00 Acres	..
11.	Christian Assembly High School	8.00 Acres	..
12.	D.A.V. High School No. 2	8.00 Acres	..
13.	Ran Vijay Smarak High School	7.00 Acres	..
14.	Lion's Club Nursery School	0.48 Acres	Rs. 0.30 lakh
15.	Nursery School, Chitragupta Mahapariwar	0.49 Acres	Rs. 0.30 lakh
16.	Shishu Mandir—Bharatiya Sanskriti Gyan Mandir	0.48 Acres	..
17.	Shishu Saurabh—Mahila Samiti Nursery School	0.49 Acres	..
18.	Rotary Club Nursey School	0.50 Acres	..
19.	Mahila Academy Nursery School	0.50 Acres	..
20.	St. Mary Nursery School	0.50 Acres	..
21.	Sant Nirankari Mandal Nursery School	0.50 Acres	..
22.	Patel Seva Sangh Nursery School	0.50 Acres	..
23.	Academic Quest Nursery School	0.50 Acres	..
24.	Gyandeep Shikshan Sansthan Nursery School	0.50 Acres	..
25.	Kairali Cultural Association Nursery School	0.50 Acres	..
26.	Bharatiya Sanskriti Gyan Mandir Nursery School	0.57 Acres	..
27.	Nursery School (Bharatiya Sanskriti Gyan Mandir)	0.42 Acres	..
28.	Imamul Hai Khan Urdu High School	2.00 Acres	..
29.	Two School Buildings with playground facilities, furniture etc. have been given to Delhi Public School (DPS) as a temporary accommodation, till they construct their own school. Delhi Public School has also been given grant/subsidy of Rs. 30 lakhs.		

[English]

Financial Assistance to Tamil Nadu to Curb Terrorism

2164. SHRI KADAMBUR M. R. JANARTHANAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) Whether the Government propose to provide any financial assistance to the Government of Tamil Nadu for curbing terrorism;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) The Government of India is providing all possible assistance to the Government of Tamil Nadu. There is also a proposal under consideration for reimbursement of expenditure incurred by the State Government for strengthening coastal policing.

Payment of Bonus to Employees of Posts and Telecommunications Departments

2165. SHRIMATI SUSEELA GOPALAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have received the judgement delivered by the Principal Bench of Central Administrative Tribunal, New Delhi in OA No. 2489/1989 on June 11, 1991 directing that employees of Posts and Telecommunications Departments drawing pay upto Rs. 3,500/- per month should be paid bonus at par with the Railway employees;

(b) if so, the steps taken by the Government to make the payment within the time stipulated by the Tribunal; and

(c) whether the benefit is also likely to be extended to other Central Government employees?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) The judgement is common to both the Department of Telecommunications and the Department of Posts. Both the Departments have decided to file a Special Leave Petition in the Supreme Court against the judgement of the Tribunal.

(c) Does not arise in view of the reply at (b) above.

Inter-State Water Disputes

2166. SHRI RAJENDRA KUMAR SHARMA:

SHRIMATI BASAVA RAJESWARI:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of inter-State water disputes pending settlement;

(b) the steps taken or proposed to be taken to resolve those disputes; and

(c) the details of such disputes which have already been resolved?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (c) Under the provisions of the Inter-State Water Disputes Act, 1956, two disputes, namely, sharing of surplus Ravi and Beas waters and sharing of Cauvery waters have been referred to the Tribunals in April, 1986 and June, 1990 respectively. The Ravi and Beas Waters Tribunal has given its Report in January, 1987, the Government of India and party States have made further reference as envisaged under the Act to seek explanation/guidance of the Tribunal on its report. The Cauvery Water Disputes Tribunal has passed an order on 25-6-1991 granting interim relief to Tamil Nadu and Pondicherry. As regards the proposal from Madhya Pradesh for consideration of the questions associated with Mahi-Bajajisagar under the Inter-State Water Disputes Act, a preliminary inter-State meeting was held on February 6, 1991.

In addition, there are some inter-State issues pertaining to matters such as interpretation of earlier agreements and sharing of surplus waters viz. sharing of Yamuna water (up to Okhla), interpretation of Bansagar Agreement on Sone waters, interpretation of Mahi waters Agreement between Rajasthan and Gujarat. For amicable settlement of inter-State issues

in water resources between the States, a Standing Committee of the National Water Resources Council has been constituted in April, 1990. The Standing Committee held one meeting in September, 1990 to resolve issues connected with sharing of Yamuna waters (up to Okhla).

The inter-State Water Disputes relating to the distribution of water of river Krishna among the States of Andhra Pradesh, Karnataka and Maharashtra; river Godavari among the States of Maharashtra, Karnataka, Andhra Pradesh, Madhya Pradesh and Orissa; river Narmada among the States of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan; have already been resolved by the Centre through constitution of Tribunals. The further reports of these Tribunals were given on 27-5-1976, 7-7-1980 and 7-12-1979 in respect of Krishna, Godavari and Narmada waters disputes respectively.

Impact of Bovine Growth Hormone on Animals and Human Beings

2167. SHRIMATI D. K. BHANDARI: Will the Minister of AGRICULTURE be pleased to state:

(a) Whether Bovine Growth Hormone is injected into the lactating animals to increase the production of milk;

(b) if so, the details thereof;

(c) whether the Government are aware of the adverse effect of BGH on animal and human beings;

(d) if so, the details thereof; and

(e) the research undertaken by NDDB and NDRI, Karnal in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): (a) Yes, Sir.

(b) The hormone was found to be effective for water buffaloes when administered daily in doses of 25 mg and 50 mg, intramuscularly. The observed increase in milk production was 16.8 to 29.5 per cent.

(c) to (e) Research trials in NDRI and NDDB have been conducted to assess the effect of BGH on the health of lactating crossbred cows and buffaloes. So far no adverse effect on animal or human health has been demonstrated by the use of BGH.

[Translation]

Non-Payment of Sales-tax by Maruti Car Dealers in Delhi

2168. SHRI TEJ NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have taken action against some Maruti car dealers in Delhi for not making payment of Sales-tax and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) During the process of assessment of sales-tax in respect of the financial year 1990-91, an amount of Rs. 6,45,109/- has been found outstanding against three Maruti car dealers of Delhi. The Sales Tax authorities in Delhi have reported that they are seized of the matter and appropriate action has been initiated to recover the dues.

FAX Facility in Delhi

2169. SHRI ARVIND NETAM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the places in Delhi where FAX facility is available;

(b) whether the FAX facility by the Credit Card is denied at the Media Centra at Shastri Bhawan; and

(c) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Names of places in Delhi where FAX facility is provided by DOT/MTNL is given in the attached statement.

(b) No, Sir.

(c) Does not arise.

STATEMENT

Names of Central Telegraph Office, Departmental Telegraph Offices and Telecom Centres from where FAX facility is available in Delhi:

1. Central Telegraph Office, located at Eastern Court, New Delhi.

2. Departmental Telegraph Offices located at:—

- (a) Azadpur
- (b) Chandni Chowk
- (c) Kashmeri Gate
- (d) Daryaganj
- (e) Krishna Nagar
- (f) Lodhi Road
- (g) Prasad Nagar
- (h) Nehru Place
- (i) Parliament House
- (j) Rajouri Garden
- (k) Transport Centre
- (l) International Telegraph Office, Bangla Sahib Marg.
- (m) Chanakya Puri.

3. Telecom Centres located at:—

- (a) Indira Gandhi International Airport
- (b) Palam Airport
- (c) Pragati Maidan
- (d) All India Institute of Medical Sciences
- (e) Laxmi Nagar
- (f) Lajpat Rai Market
- (g) Hauz Khaz
- (h) Jorbagh

(i) Arunachal Bhawan

(j) Shastri Bhavan Media Centre

(k) Parliament House Annexe

(l) Customer Service Centre, Eastern Court

(m) Rajouri Garden.

Linkage of Banas and Chambal Rivers

2170. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is any proposal to link Banas and Chambal rivers: and

(b) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) No, Sir.

(b) Does not arise.

[English]

Intervention Sought to Prevent Damage to Shia Holy Shrines

2171. SHRI RAM NAIK: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Supreme Council of Ulema and Khutaba has sought the intervention of the Government of India to prevent further damage and destruction to Shia holy Shrines in Iraq: and

(b) if so, the action taken by the Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) and (b) Yes, Sir. Our embassy in Baghdad has been instructed to ascertain full facts with a view to considering appropriate action.

Consumption of Fertilizers

2172. SHRI ARJUN CHARAN SETHI: Will the Minister of AGRICULTURE be pleased to state:

(a) the state-wise, per acre consumption of fertilizers in paddy and wheat fields during the last three years; and

(b) the steps taken by the Government to promote the use of fertilizers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No such data are maintained.

(b) Through schemes for encouraging the opening of retail outlets in remote and rainfed areas, encouraging the use of small packs, ensuring timely availability and through extension messages, the use of fertilisers in the country is encouraged.

[Translation]

Deployment of CRPF and Army

2173. SHRI DILEEP BHAI SANGHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of times C.R.P.F. or Army was deployed in various parts of the country during 1990 and 1991 till date, State-wise and Union Territory-wise;

(b) the reasons for such deployment; and

(c) the corrective measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) CRPF/

Army are deployed at the request of the State Government to assist them in maintaining Law & Order. Information about deployment of CRPF and Army in various parts of the country is given in the statement attached.

STATEMENT***Deployment of C.R.P.F. and Army*****(1) C.R.P.F.**

CRPF remained deployed in Andhra Pradesh, A&N Islands, Arunachal Pradesh, Assam, Bihar, Chandigarh, Delhi, Gujarat, J&K, Manipur, Meghalaya, Nagaland, Punjab, Pondicherry, Rajasthan, Sikkim, Tripura, Uttar Pradesh and West Bengal during 1990 and 1991 (information given upto 30-6-1991).

2. As regards the other States, the information is, as under:—

Sl. No.	States/UTs.	No. of times CRPF was Deployed	
		1990	1991 (upto 30th June, 91)
1	Goa . . .	1	..
2	Himachal Pradesh	1	..
3	Haryana . . .	2	1
4	Karnataka . . .	1	..
5	Maharashtra . . .	1	..
6	Mizoram . . .	1	1
7	Orissa . . .	2	1
8	Tamil Nadu . . .	1	1
9	Dadra & Nagar Haveli	1

(II) *Army*

Sl. States/UTs No.	No. of Times Assistance Provided	
	1990	1991
1 Jammu & Kashmir .	150	6
2 Uttar Pradesh .	47	2
3 Haryana .	12	3
4 Punjab .	3	70
5 Bihar .	5	..
6 Assam .	2	..
7 Meghalaya .	2	..
8 Gujarat .	3	..
9 Himachal Pradesh .	20	..
10 Chandigarh .	1	..
11 Rajasthan .	26	3
12 Andhra Pradesh	2	1
13 Tripura .	..	1
14 West Bengal .	..	2
15 Tamil Nadu .	..	4
16 Delhi .	..	1
17 Dadra & Nagar Haveli .	..	1

In addition to the above, the Army had carried out 'Op. Bajrang' in Assam and still continues to provide assistance for antimilitant terrorist drive in Jammu & Kashmir and Punjab.

Embankment Scheme for Linking Narainpur to Kurse in Bihar

2174. SHRI RAM SHARAN YADAV: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the embankment scheme for linking Narainpur to Kur-

sela in Bihar has since been cleared by the Union Government;

(b) if so, the details of Central assistance provided or proposed to be provided therefor; and

(c) if not, the time by which it is likely to be cleared?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) The scheme costing Rs. 13.12 crores was received from State Government in December, 1984. Reply to the comments for further clarification sent in August, 1985 has not been received from the State Government.

(b) and (c) Do not arise.

[English]

Import and Export of Dairy Products

2175. SHRI LOKANATH CHAUDHURY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned 'Milk powder may have to be imported' appearing in 'Times of India' dated July 13, 1991;

(b) if so, the reaction of the Government thereto;

(c) whether dairy products are being exported to various countries also; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): (a) Yes, Sir.

(b) A proposal for Commercial import of skimmed milk powder has been received from the National Dairy Development Board (NDDB) on 6-8-1991.

(c) and (d) The export of milk powder was taken up earlier as the

production during 1989-90 was very good. Such exports were linked to the import of palmolein for use in the Market Intervention Operation for edible oil being implemented by NDDB. Other dairy products like ghee and butter are being exported when conditions permit.

(a) the details of irrigation projects of Himachal Pradesh completed during the Seventh Five Year Plan; and

(b) the details of irrigation projects of the State proposed to be included in the Eighth Five Year Plan?

Irrigation Projects in Himachal Pradesh

2176. SHRI K. D. SULTANPURI: Will the Minister of WATER RESOURCES be pleased to state:

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) The following approved medium projects were ongoing during the Seventh Plan;

<i>Name</i>	<i>Cost (Rs. crores)</i>		<i>Maximum Area to be benefitted (ha.)</i>	<i>Remarks</i>
	<i>approved</i>	<i>revised</i>		
(i) Balh Valley Project	3.02	8.27 (to be got approved)	2410	Likely to be completed in 1991-92. A potential of 1950 ha. created so far of which 1750 ha. was in the Seventh Plan.
(ii) Bhabour Sahib Phase II	4.26	9.00 (to be got approved)	2640	Work started in 1988-89 and an expenditure of Rs. 0.68 crores incurred in Seventh Plan. Completion likely to extend beyond Eighth Plan.

Besides the above, a potential of 9600 ha. was created in the Seventh Plan in the minor irrigation sector through tubewells, river diversion schemes and lift irrigation schemes.

(b) The following new unapproved projects have been recommended for inclusion in the Eighth Plan.

<i>Name</i>	<i>Cost (Rs. crores)</i>	<i>Area benefitted (ha.)</i>	<i>Remarks</i>
(i) Shahnahar irrigation project	49.30	26,536	An area of 1560 ha. is planned to be created in the Eighth Plan through these projects.
(ii) Anandpur Hydel project	15.00	} Tentative costs. Detailed project report yet to be submitted by H. P. Government for techno-economic appraisal.	
(iii) Peina Singh Project	25.00		

The State Government is also investigating 3 other projects—one in Una district to provide irrigation to Beet area and the other two in Kangra district viz Sidhata irrigation, project and Kripal Chand Irrigation Project.

Besides the above, a potential of 14,000 ha. is planned to be created in the minor irrigation sector in the Eighth Plan.

Central Assistance for Tapping Underground Water

2177. PROF. K. V. THOMAS:
DR. LAXMI NARAYAN
PANDEY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the underground water level in Kerala, Madhya Pradesh and Rajasthan has gone down considerably;

(b) if so, whether the Government propose to provide financial assistance to those States for tapping underground water resources during 1991-92; and

(c) the Central assistance provided to those States during 1989-90 and 1990-91 for this purpose?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Decline in ground water levels, of the order of 2 to 4 meters, has been observed in parts of the States of Kerala, Madhya Pradesh and Rajasthan.

(b) No, Sir. There is no such scheme under consideration.

(c) Does not arise.

Water Resources Management and Training Projects

2178. DR. ASIM BALA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the physical and financial progress achieved under the USAID assisted Irrigation Management Training Programme of Water Resources Management and Training Project with particular reference to allocated funds, actually spent compared with budgeted amounts for different States;

(b) whether the lack of response of the project beneficiary States to the inputs, services or other forms of assistance provided under the project resulted in the extension of the project upto September, 1992;

(c) if so, whether the intervention model on which the project is based remains valid in a changing environment; and

(d) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Against the overall USAID assistance of 51 million Dollars for the Water Resources Management and Training Project the allocation for the Irrigation Management Training component is Dollars 43 million. Disbursement of aid upto March, 1991 amounts to 30.36 million Dollars. The cumulative expenditure upto March, 1991 under the Irrigation Management & Training component works out to Rs. 41.96 crores. The physical and financial progress in each State is given in the attached statement.

(b) Several factors have contributed towards the extension of the project, including inadequate response of some of the participating States.

(c) and (d) No specific intervention model has been proposed under this project. The project provides for sufficient flexibility to evolve suitable interventions depending upon local conditions and requirements.

STATEMENT

<i>Name of the Organisation</i>	<i>Original Project budget (Rs. in crores)</i>	<i>Expenditure up to March 1991 (Rs. in crores)</i>	<i>Number of persons trained upto March, 1991</i>	<i>Number of persons trained by the State Training Institutes upto December, 1990</i>		
				<i>Officials</i>	<i>Field Level</i>	<i>Farmers</i>
Irrigation Research Management Improvement Organisation, Central Water Commission		2.4766	56
WALMI, Gujarat		2.7985	73	4027	771	501
WALMI, Maharashtra		7.4615	62	3950	..	1000
WALMI, Madhya Pradesh		5.0086	41	3672	..	864
IMTI, Rajasthan		2.7847	76	2115	31	874
IMTI, Tamil Nadu		6.3525	41	2226	779	2097
WALAMTARI Andhra Pradesh		2.5279	43	2135
WALMI, Bihar		4.3799	9	1140
WALMI, Karnataka		0.1492	10	360	177	439
CWRDM, Kerala		0.9465	12	394
WALMI, Orissa		3.9813	18	696	..	351
WALMI, Uttar Pradesh		0.3520	10	4008	..	916
Maharaja Sayaji University		0.5940	8
Anna University, Madras		1.0988	9
Mahatma Phule Agricultural University, Rahuri, Maharashtra		0.5792	35
College for Technology & Agriculture Engineering		0.4695	13
Bihar College of Engineering
	43.0150	41.9607	516	24723	1758	7042

WALMI —Water & Land Management Institute.

IMTI —Irrigation Management Training Institute.

WALAMTARI —Water and Land Management Training and Research Institute.

CWRDM —Centre for Water Resources Development.

Deployment of Para Military Forces in Tamil Nadu

2179. SHRI C. SREENIVASAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to deploy more para military forces in Tamil Nadu to assist the Tamil Nadu State Government to curb the increasing terrorist activities; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) Government consider the demands of the State Governments for para-military forces and deploy them keeping in view the law and order situation in the State concerned and the availability of forces.

Central Assistance for Embankment Scheme on River Kosi

2180. SHRI RAM VILAS PASWAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government propose to provide any financial assistance to Government of Bihar for the completion of the embankment scheme from Darbhanga to Fuhia on river Kosi; and

(b) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) There is an embankment scheme from Darjia to Fuhia on river Kamala and not on river Kosi. No financial assistance is directly given to States for any specific scheme.

(b) Does not arise.

[Translation]

Opening of Post and Telegraph Offices in Azamgarh and Mau Districts of Uttar Pradesh

2181. SHRI RAM BADAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of post and telegraph offices proposed to be opened in Azamgarh and Mau districts of Uttar Pradesh during 1991-92 and 1992-93; and

(b) the names of the places where such offices are likely to be opened?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) and (b) *Post Offices*: No specific target has been fixed for individual districts of Azamgarh and Mau. Presently, proposals for opening post offices are under examination for the following places in the Azamgarh and Mau Districts:—

Distt. Azamgarh: (1) Oghani (2) Kalyanpur (Bilari) (3) Pakar-pur (4) Kusalgaon (5) Tamauli (6) Sutrasil Bhatatpur (7) Kur-tia (8) Parsarampur. *Distt. Mau*: (1) Bairiddeeh (2) Sar-sena.

Telecommunications No specific targets have been fixed for opening of telegraph offices in Azamgarh and Mau Districts. However telegraph facilities will be planned for provision as and when there is demand.

[English]

Naxalism in the Country

2182. PROF. RAM KAPSE:

PROF. RASA SINGH RAWAT:

SHRI MUKAL WASNIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed/abducted by Naxalites in the State affected by Naxalism during 1990-91;

(b) the number of Naxalites killed/ arrested during the above period; and

(c) the steps taken by the Government to check the growing incidence of Naxalism in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) Information is being collected and will be laid on the Table of the House.

(c) The policy of the Government is to deal firmly with the extremist elements in the country and simultaneously step up socio-economic development of the affected areas to redress the genuine grievances of the local people and thus wean them away from the extremists' influence. All possible assistance is being provided by the Central Government to the affected States in this context.

[Translation]

Setting up of Electronic Telephone Exchanges in Madhya Pradesh

2183. KUMARI VIMLA VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any scheme of the Government to set up electronic exchanges in all the district and tehsil headquarters of Madhya Pradesh; and

(b) if so, the names of the districts and tehsils in Madhya Pradesh where this scheme has been implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) and (b) There is no scheme to set up Electronic Exchanges in all district and tehsil headquarters. However, at present 23 out of 45 DHQs and 106 out of 216 Teh-

sil HQs (excluding DHQs) in Madhya Pradesh have electronic exchanges. The complete list of 129 Electronic Exchanges is given in the attached statement.

STATEMENT

List of Existing Electronic Exchange in Distt./ Tehsil HQs.

Sl. No.	Name of Distt.	Tehsil
1	2	3
1	Balaghat	Balaghat
2	Do.	Lanjhi
3	Do.	Baihar
4	Do.	Katangi
5	Baster	Jagdalpur
6	Do.	Charma
7	Do.	Bhanuira
8	Do.	Dantewada
9	Do.	Narainpur
10	Do.	Bijapur
11	Betul	Betul
12	Do.	Shahpur
13	Do.	Bhainsdehi
14	Bhind	Bhind
15	Do.	Mihona
16	Bilaspur	Takhatpur
17	Do.	Lormi
18	Do.	Pandaria
19	Do.	Janjgir
20	Do.	Dabhara
21	Do.	Katgora
22	Do.	Bilha
23	Bhopal	Bhopal
24	Do.	Berasia
25	Chhatarpur	Chhatarpur
26	Do.	Bijawar
27	Chhindwara	Chhindwara
28	Do.	Amarwada
29	Dhar	Dhar
30	Dewas	Tonkikhurd
31	Datia	Datia
32	Do.	Seondha

1	2	3
33	Gwalior	Bhander
34	Do.	Bhitarwar
35	Guna	Raghogarh
36	Do.	Chachoda
37	Do.	Guna
38	Do.	Chanderi
39	Do.	Aron
40	Do.	Isagarh
41	Do.	Mungaoli
42	Do.	Kumdharaj
43	Hoshangabad	Hoshangabad
44	Do.	Babai
45	Do.	Khirkiya
46	Do.	Bankhed
47	Indore	Indore
48	Do.	Saver
49	Jabalpur	Jabalpur
50	Jhabua	Jhabua
51	Do.	Thandla
52	Do.	Meghnagar
53	Khandwa	Harsud
54	Do.	Pandhana
55	Khargone	Khargone
56	Do.	Ziraniya
57	Do.	Rajpura
58	Do.	Fanzemal
59	Do.	Thikari
60	Do.	Kasrawad
61	Mandsaur	Garoth
62	Do.	Manasa
63	Do.	Jawad
64	Morena	Bijaypur
65	Mandla	Mandla
66	Do.	Nainpur
67	Do.	Niwas
68	Do.	Shahpura
69	Narsinghpur	Kareli
70	Panna	Pawai
71	Do.	Ajaygarh
72	Rewa	Huzur
73	Do.	Theonthar
74	Raigarh	Kharsia

1	2	3
75	Raigarh	Gharghod
76	Do.	Dharmjaigarh
77	Do.	Kunkuri
78	Raisen	Raisen
79	Do.	Gairatganj
80	Do.	Silwani
81	Do.	Udaipura
82	Ratlam	Bajna
83	Rajgarh	Rajgarh
84	Do.	Jeerapur
85	Do.	Narsinghgarh
86	Raipur	Raipur
87	Do.	Saraipalli
88	Do.	Nagri
89	Rajnandgaon	Khairayrah
90	Do.	Dongargarh
91	Sagar	Khurai
92	Do.	Rehli
93	Shahdol	Kotma
94	Do.	Beohari
95	Do.	Jaisinghnagar
96	Seoni	Keolari
97	Do.	Lakhanadaun
98	Surguja	Ambikapur
99	Do.	Surajpur
100	Do.	Baikunthpur
101	Sidhi	Gopadbanas
102	Do.	Churhat
103	Sehore	Budni
104	Do.	Ichhawar
105	Shivpuri	Shivpuri
106	Do.	Kolaras
107	Do.	Narwar
108	Do.	Picchore
109	Do.	Pohri
110	Satna	Maihar
111	Do.	Amarpatan
112	Do.	Nagod
113	Shajapur	Shajapur
114	Do.	Shujalpur
115	Do.	Barod
116	Do.	Susner

1	2	3
117	Shajapur	Kalapipal
118	Tikamgarh	Prithvipur
119	Do.	Tikamgarh
120	Do.	Jatara
121	Do.	Baldeogarh
122	Ujjain	Barnagar
123	Do.	Ghatia
124	Vidisha	Basoda
125	Do.	Kurwai
126	Do.	Lateri
127	Bilaspur	Konta (Kargi Rd.)
128	Damoh	Pathria
129	Do.	Hatta

[English]

Pensions to Freedom Fighters

2184. SHRI. R. JEEVARATHI-NAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of freedom fighters sanctioned pensions so far, State-wise;

(b) whether the Union Government propose to increase their pension;

(c) if so, the details thereof;

(d) whether the Government have issued instructions to the private/public sector companies for giving preference in employment to the dependents of freedom fighters;

(e) if so, the details thereof; and

(f) the percentage of jobs reserved by the Government for them?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF

HOME AFFAIRS (SHRI M. M. JACOB): (a) Freedom fighters pension has been sanctioned to 1,59,173 persons as on 31st July, 1991. State-wise position has been shown in the attached statement.

(b) and (c) No such proposal is under consideration at present.

(d) to (f) Government have not issued any instructions to private/public sector companies for giving preference in employment to the dependents of freedom fighters or for providing reservation in jobs to them.

STATEMENT

Number of Freedom Fighters sanctioned Pension as on 31st July, 1991

<i>Name of States U. Territories</i>	<i>Number of cases sanctioned</i>
1 Andhra Pradesh	10176
2 Assam	4319
3 Bihar	24207
4 Gujarat	3521
5 Goa	876
6 Haryana	1540
7 Himachal Pradesh	494
8 Jammu & Kashmir	1762
9 Karnataka	9773
10 Kerala	2757
11 Madhya Pradesh	3281
12 Maharashtra	16254
13 Manipur	62
14 Meghalaya	86
15 Mizoram	4
16 Nagaland	3
17 Orissa	4129
18 Punjab	6728
19 Rajasthan	757
20 Tamil Nadu	3986
21 Tripura	880
22 Uttar Pradesh	17742
23 West Bengal	21915
24 I.N.A.	21529

<i>Name of States/ U. Territories</i>	<i>Number of cases sanctioned</i>
Union Territories	
1 Chandigarh	86
2 Delhi	1999
3 Pondicherry	307
Total	159173

Crop Insurance Claims

2185. SHRI HARI KISHORE SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any delay in the settlement of crop Insurance Claims; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) & (b) There is generally no delay in the settlement of claims. However, sometimes timely payment of claims is not possible when there is delay in the receipt of yield data, discrepancies are noticed in the claims or share of Central & State Governments is not available in time.

Denial of Civil Liberties in Pakistan Occupied Kashmir

2186. DR. C. SILVERA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Pakistan is denying Civil liberties to the people living in the occupied areas of Jammu and Kashmir;

(b) if so, the reaction of the Government thereto; and

(c) the steps proposed to be taken by the Government to take up the issue at the international level?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) In the areas of Jammu and Kashmir under Pakistan's illegal occupation, there is reported to be widespread dissatisfaction as the people have not been able to exercise their democratic and political rights. Several areas do not have representative assemblies. Elections to such assemblies, where they exist, are held irregularly and are extensively manipulated.

(b) Pakistan has no locus standi in these areas which are under its illegal occupation.

(c) Government is committed to the Simla Agreement under which all differences between India and Pakistan are to be resolved bilaterally and peacefully.

[Translation]

Ravine Development Programme

2187. SHRI DEVENDRA PRASAD YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Punjab and Bihar have been included under Ravine Development Programme;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) Does not arise.

(c) No plan outlay has been approved by the Planning Commission for the Ravine Reclamation Programme for the year 1991-92.

New Telephone Connections in Surat, Gujarat

2188. SHRI CHHITUBHAI GAMIT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of persons on the waiting list for telephone connections

in Surat (Gujarat) since 1988 and till date, category-wise;

(b) the number of telephone connections released during the above period, year-wise and category-wise;

(c) the time by which the waiting list is likely to be cleared; and

(d) the steps being taken by the Government to provide those tele-

phone connections to the subscribers at the earliest?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) The number of persons in Surat (Gujarat) on the waiting list since 1988 who have not been provided a telephone till date are as follows:—

<i>Category</i>	<i>No. of persons on waiting List</i>
OYT	459
Special	537
General	3649
Total	4645

(b) The number of connections released are as under:—

<i>During period</i>	<i>OYT</i>	<i>Special</i>	<i>General</i>	<i>Total</i>
1-1-88 to 31-12-88	690	344	690	1724
1-1-89 to 31-12-89	2660	1331	2660	6651
1-1-90 to 31-12-90	200	136	200	536
1-1-91 to 1-7-91	370	185	370	925

(c) and (d) Expansion plans have been drawn for clearing the waiting list progressively during the Eighth Plan period.

During 1991-92, following installations/expansions have been planned in Surat.

1. Surat Mahidharpur . . . E-10B . . . Main 10,000 lines
2. Surat Textile Market . . . E-10B . . . Expansion 10,000 lines
3. Surat E-10 B . . . RLU Main 1,000 lines

Use of Hindi in Official Work

years in accordance with the Constitutional directives:

2189. **PROF. RASA SINGH RAWAT:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps taken to give Hindi its due status in the official work of the Government during the last three

(b) the percentage of official work of the Union Government being conducted in Hindi and English at present;

(c) the targets set for the use of Hindi in category 'A', 'B' and 'C'

States from the point of view of official language and the extent to which those targets have been achieved; and

(d) the time by which the Government propose to accord due status to Hindi in day-to-day official work?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) During the last three years, i.e. 1988-89, 1989-90 and 1990-91, higher targets were laid for the various activities/programmes undertaken for accelerating the progressive use of Hindi for the official purposes of the Union as well as for its spread and development. These activities included the use of Hindi in correspondence, provision of Devanagari typewriters including bilingual electronic equipment, fixation of proportions of Hindi typists and Hindi stenographers in the Ministries/Departments/other Offices of the Central Government, use of Hindi as an alternative medium in recruitment examinations, arrangements to impart training through Hindi medium in training centres, preparation of publicity material including films, purchase of Hindi books relating to various disciplines, etc. The annual Programme of the Hindi Teaching Scheme was progressively expanded and intensive programme for training in Hindi was also initiated. The work relating to translation into Hindi and training of the staff engaged on translation work in various Ministries/Departments/Offices continued. The programme for ensuring availability of mechanical/technical equipment and promoting the increased use of Hindi on them continued. Follow up action on the recommendations of the Committee of Parliament on Official Language has been continuing. The Plan/Budget provisions for these schemes were augmented during the last three years.

(b) The percentage of use of Hindi in the official work of the Union Gov-

ernment during 1990-91 was as under:—

Ministries/Departments

(i) Implementation of Section 3(3) of the Official Languages Act, 1963—98.90%.

(ii) Correspondence in Hindi—99.52% (replies to letters received in Hindi)

(iii) Total Correspondence in Hindi—38.69%.

(c) and (d) The targets set for the Central Government Offices in correspondence during the year 1990-91 were as indicated in the attached Statement. Constant efforts are being made to achieve these targets. However, as the policy of the Government is to promote the use of Hindi in the official work of the Union through incentives, persuasion and goodwill, it would take time to ensure desired use of Hindi in the day-to-day official work of the Union.

STATEMENT

Targets for 1990-91 for Central Government offices located in Region 'A'

(a) Communications from Central Ministries/Departments, located in Region 'A' to Central Government offices located in Regions 'A' & 'B'—90%

(Offices which have already achieved this target should endeavour to achieve 100%).

(b) Communications from Central Government Offices etc. located in Region 'A' to Central Government offices located in Regions 'A' & 'B'—100%

(c) Communications from Central Government offices located in Region 'A' to Central Government offices located in Region 'C'—20%

(Except notified offices, English translation should also be sent to the rest). Rule 4(d).

- (d) Communications from Central Government offices located in Region 'A' to any office of a State Government/Union Territory or individuals in Regions 'A' & 'B'—100%

(In exceptional case if a letter is sent in English, Hindi translation should be sent along with it). Rule 3(1) & 3(2)

- (e) All communications received in Hindi must be replied to in Hindi. Rule 5

- (f) All applications, appeals or representations made or signed in Hindi should essentially be replied to in Hindi. Rule 7(2)

For Units of the Defence Ministry

- (a) Correspondence between the three headquarters and Ministry of Defence and other Ministries—60%

- (b) Correspondence between the Army Headquarter and Army Command Headquarters and the entire correspondence between all the units of the Army and the Command Offices—35%

- (c) Correspondence between the Headquarters of the Navy and the Air Force and their Command Offices and the entire correspondence between these forces and all the unit and the command offices—30%

- (d) The above targets will be applicable to the offices of three services where mainly armed forces officers and 'other ranks' are employed.

- (e) The targets of the remaining correspondence and other items of the programme will be the same as fixed in this Programme.

Targets for 1990-91 for Central Government offices located in Region 'B'

- (a) Communications from Central Government Offices located in Region 'B' to Central Government offices located in Regions 'A' & 'B'—60%

- (b) Communications from Central Government Offices located in Region 'B' to Central Government offices located in Region 'C'—20%

(Except notified offices, English translation should also be sent to the rest).

- (c) Communications from Central Government offices located in Region 'B' to any office of a State Government—Union Territory or individuals in regions 'A' & 'B'—100%

- (d) All communications received in Hindi must be replied to in Hindi. Rule 5

- (e) All applications, appeals or representations made or signed in Hindi should essentially be replied to in Hindi. Rule 7(2)

For Units of the Defence Ministry

- (a) Correspondence between the three Headquarters and Ministry of Defence and other Ministries—60%

- (b) Correspondence between the Army Headquarter & Army Command Headquarters and the entire correspondence between all the units of the Army and Command Office—35%

- (c) Correspondence between the Headquarters of the Navy and the Air Force and their Command Offices and the entire correspondence between these forces and all the units and the Command Offices—30%

- (d) The above targets will be applicable to the offices of the

three services where mainly the armed force officers and 'other ranks' are employed.

- (e) The targets of the remaining correspondence and other items of the programme will be the same as fixed in this Programme.

Targets for 1990-91 in respect of Central Government offices located in Region 'C'

- (a) Communications from Central Government Offices located in Region 'C' to Central Government Offices in Regions 'A' & 'B'—20%.

Rule 4(d) & (e)

- (b) Communications to State/ Union Territories and individuals in Regions 'A' & 'B'—50%.

- (c) Communications to Central Government Offices in Region 'C'—20%.

- (d) All communications received in Hindi must be replied to in Hindi.

Rule 5

- (e) All applications, appeals or representations made or signed in Hindi should essentially be replied to in Hindi. Rule 7(2)

For Units of the Defence Ministry

- (a) Correspondence between the three headquarters and Ministries of Defence and other Ministries.—60%

- (b) Correspondence between the headquarters and army command headquarters and the entire correspondence between all the units of the army and the command offices—35%.

- (c) Correspondence between the headquarters of the Navy and the Air Force and their command offices and the entire correspondence between these forces and all the units and the command offices—30%

- (d) The above targets will be applicable to offices of three services where mainly armed forces officers and 'other ranks' are employed.

- (e) The targets of the remaining correspondence and other items of the programme will be the same as fixed in this programme.

Construction of Rajghat Dam Project

2190. SHRI VISHWANATH SHARMA: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the present position of the construction of the inter-State Rajghat Dam Project;

- (b) the details of cost-escalation resulting from delay in setting up the project; and

- (c) the time by which it is likely to be completed?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) The works on earth dam and masonry dam have been completed to the extent of about 92% and 80% respectively. Other miscellaneous works have been completed to the extent of about 68%.

- (b) The project was originally (at 1979 price index) estimated to cost Rs. 123.22 crores. The estimated cost as revised in 1987 is Rs. 213.66 crores. The cost escalation is mainly due to rise in prices during construction period. The delay in completion of the project is mainly due to constraint of funds.

- (c) The dam is scheduled for completion in June, 1993.

[English]

Propaganda Campaign against India by JKLF in the UK

2191. SHRI MUKUL WASNIK: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Jammu and Kashmir Liberation Front (JKLF) activists in the UK have been carrying on a propaganda campaign against India;

(b) if so, the details thereof;

(c) whether the Union Government are aware that some British Members of Parliament are pleading for their cause; and

(d) if so, the measures being taken by the Union Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) Yes, Sir.

(b) From time to time they have been holding demonstrations and distributing pamphlets decrying alleged "Indian atrocities" on the Kashmiris and calling for an independent State of Jammu & Kashmir.

(c) Some British MPs have made statements in favour of a plebiscite/referendum in Kashmir under UN resolutions.

(d) Our High Commission in London keeps in close and constant touch with British MPs from all parties, with the media and other influential opinion makers to explain our point of view. Some leading British MPs have also been invited to visit India.

Foreign Nationals in the Country

2192. SHRI C. K. KUPPUSWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of foreign citizens staying in India without proper documents; and

(b) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Some foreigners, mostly

Pakistani and Bangladeshi Nationals, are reported to be overstaying/staying without proper documents in India.

(b) As and when any foreigner is detected for overstaying/staying without proper documents, action under the Foreigners Act is taken by the State Governments/Union Territory Administrations to either prosecute him or deport him.

[*Translation*]

Waiting list for Telephone Connections in Firozabad and Agra in U.P.

2193. SHRI PRABHU DAYAL KATHERIA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of persons on the waiting list for telephone connections in Firozabad and Agra, Uttar Pradesh;

(b) the time by which these applicants are likely to be provided with telephone connections, and

(c) the number of public call offices installed in Firozabad and Agra during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) The waiting list in Firozabad is 1800 and in Agra 9498 as on 1-7-1991.

(b) Expansion Plans have been drawn for clearing the waiting list progressively during the Eighth Plan period.

(c) During the last three years the number of public call offices installed in Firozabad is one and in Agra Ninety.

[*English*]

Farakka Barrage Project

2194. DR. SUDHIR RAY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Union Government propose to undertake systematic bank

protective work of the Farakka Barrage Project, both upstream and downstream; and

(b) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) Bank protection works in vulnerable reaches both upstream and downstream of the Farakka Barrage and also at Jangipur Barrage have been attended to as advised by the Technical Advisory Committee from time to time, to the extent they are required for safety and smooth operation of the structures of the Farakka Barrage Project. Normally, protection works from the left guide bundh of the Farakka Barrage upto Spur No. 7 on the upstream left bank of river Ganga, protection works in a 6 km. reach on the right bank of river Ganga downstream of Farakka Barrage and protection works of the right bank of Ganga in about 16 km. reach at Jangipur Barrage, come under this category.

Tobacco Wastes as an Effective Pesticide

2195. SHRIMATI GEETA MUKHERJEE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether tobacco wastes are effective against pest as identified by the Central Tobacco Research Institute, Rajahmundry;

(b) if so, the details thereof;

(c) whether the Government propose to commercially exploit this nicotine-based pesticide and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): (a) Yes, Sir.

(b) The effectiveness of nicotine based pesticides developed from tobacco waste has been demonstrated

against soft-bodied insects like aphids, white-flies and leaf hoppers.

(c) and (d) A technology for processing of nicotine sulphate as pesticide using tobacco waste has been developed by the Central Tobacco Research Institute. It is proposed to establish a pilot plant for testing commercial viability of this method.

Joint Basin Authority for Cauvery River

2196. SHRI V. SHEENIVASA PRASAD:

SHRI M. V. CHANDRA-SHEKARA MURTHY :

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government propose to setup a joint Basin Authority for Cauvery river in order to enable the riparian States to discuss matters relating to optimum utilisation of Cauvery waters; and

(b) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA) : (a) There is no such proposal under consideration at present.

(b) Does not arise.

Telephone connection in Solapur District of Maharashtra

2197. SHRI DHARAMANNA MONDAYYA SADUL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of applicants on the waiting list for new telephone connections in Solapur District of Maharashtra, Category-wise; and

(b) the steps taken or proposed to be taken by the Government to clear the waiting list?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Waiting list

category-wise in Solapur district as on 30-6-91.

OYT	752
Non OYT Spl.	640
Non OYT Gen.	5731
Total	7123

(b) Expansion plans have been drawn for clearing the waiting list progressively during the Eighth Plan period. At Solapur an expansion of existing electro mechanical exchange by 1200 lines has been planned for 1991-92.

Sutlej-Yamuna link Canal Project

2198. SHRI RAM SINGH RAO : Will the Minister of WATER RESOURCES be pleased to state :

(a) the details of the work completed on the Sutlej-Yamuna Link Canal Project; and

(b) the time by which the Project is likely to be completed?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) The details of work completed on the Sutlej Yamuna Link Canal Project are as under:—

<i>Item</i>	<i>Unit</i>	<i>Total Quantity</i>	<i>Quantity completed by June 1990</i>
1. Earthwork	lakh cubic metre	440.75	428.82
2. Lining	lakh sq. m.	53.22	50.65
3. Major cross Drainage works .	Nos.	11	10
4. Medium Cross Drainage works	Nos.	41	37
5. Village Road Bridges . . .	Nos.	58	50
6. National Highway Bridges .	Nos.	5	5
7. State Road Bridges : . . .	Nos.	10	6
8. Railway Bridges	Nos.	3	1
(only linking of tracks is to be done in remaining 2 bridges.)			

Work was in progress in July 1990 on the remaining structures as also in the reach km 67—km 81, which was damaged in the 1988 floods, and the reach km 2.54 to km 3, where resectioning was to be done, when work came to a halt following the killing of the Chief Engineer and a Superintending Engineer.

(b) The Government of Punjab have been advised to engage appropriate agency/agencies to complete the balance works. The time schedule for completion will depend on the nature and the capacity of the new agency/agencies that will be engaged by the Government of Punjab.

Passport Applications Pending in Regional Passport Offices, Kerala

2199. SHRI RAMESH CHENNI-THALA:

SHRI V. S. VIJAYARAGHAVAN:

SHRI P. C. THOMAS:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the total number of passport applications pending in Regional Passport Offices in Kerala, Office-wise;

(b) the reasons for their pendency;

(c) the steps taken by the Government to expedite their disposal;

(d) whether there is a shortage of staff at Cochin Regional Passport Office;

(e) if so, the measures taken by the Government in this regard;

(f) whether there is any proposal to open any new passport office in Kerala; and

(g) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAUSINH SOLANKI): (a) Applications pending in Regional Passport Offices in Kerala are as under as on 26-7-1991:

Kozhikode	38071
Cochin	50181

(b) Reasons for pendency are given in the attached statement-I

(c) Information is given in the attached statement II.

(d) and (e) The measures taken by the Government in this regard are indicated in the attached statement III.

(f) and (g) A proposal has been received to upgrade Passport Liaison Office, Trivandrum to a Passport Office to cater needs of Passport applicants from Pathanamthitta, Quilon and Trivandrum districts of Kerala.

STATEMENT I

The reasons for pendency are as follows:

- (1) Delayed receipt of Police and CID reports;
- (2) Heavy increase in receipt of applications;
- (3) Ban on recruitment to strengthen the staffing position and slow progress of computerization due to financial constraints.

STATEMENT II

The steps taken by the Government to expedite disposal of passport applications are enumerated below:

1. Following categories of applicants have been exempted from requirement of Prior Police and CID verification before issue of passports to them;

- (a) All Government servants and Employees of Public Sector Undertaking who along with their applications submit NO OBJECTION CERTIFICATE (NOC) and Verification Certificate signed by their Head of Department on official stationery.
- (b) Where an applicant submits his application accompanied with a verification certificate signed by either:
 - (i) a Deputy Secretary to the Government of India and above;
 - (ii) a Joint Secretary and above to a State Government;
 - (iii) a Sub-Divisional Magistrate and above;
 - (iv) District Superintendent of Police and above;
- (c) Retired Gazetted Government Servants.
- (d) Former Members of the Union Parliament (Rajya Sabha and Lok Sabha) and State Legislatures (Assemblies and Councils).

2. In all other cases where Regional Passport Officers/Passport Officers are otherwise satisfied with genuineness of applicant, a passport may be issued where Police and CID do not send their reports in 4 weeks after despatching personal particulars forms to them.

3. Children below the age of 15 years may be issued passport without police verification.

4. Persons holding normal passports may be issued with fresh passports after 10 years of its validity without prior Police CID verification.

5. Furthermore, in order to ensure expeditious clearance monitoring of Passports issued and pending is done through weekly progress reports in respect of each Passport Office.

6. With effect from 16th August, 1990, fresh passports are being issued for a period of ten years at a stretch so that a passport holder need not visit a Passport Office for renewal after first five years as was the case before August, 1990.

STATEMENT III

(d) Yes, sir, there is a shortage of regular staff at Cochin Passport Office.

(e) Since there is a ban on creation of posts, additional posts, commensurate with work-load could not be got sanctioned. It will be difficult to get additional regular staff while the current financial constraints continue. In the meantime, to mitigate the shortage of staff, Passport Office, Cochin has been allowed to engage casual workers and give incentives like overtime allowance to the staff to clear the backlog.

Communication Facilities in Pauri Garhwal and Chamoli Districts on U.P.

2200. SHRI BHUWAN CHANDRA KHANDURI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have any proposal to expand the Post and telecommunication facilities in Pauri Garhwal and Chamoli districts of Uttar Pradesh; and

(b) if so, the steps contemplated by the Government to provide telegram/telephone facilities in these areas?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNI-

CATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes Sir.

(b) There are 13 numbers of telephone exchanges in Pauri Garhwal and 16 numbers in Chamoli districts out of which 4 numbers of Telephone exchanges have been replaced by electronic type in Pauri Garhwal and 5 in Chamoli district in 1990-91. 6 numbers of exchanges have been planned to be replaced by electronic type in Pauri Garhwal and 9 in Chamoli district in 1991-92. The remaining exchanges are expected to be replaced during the rest of Eighth Plan period. There are 1214 & 632 Gram Panchayats in Pauri Garhwal and Chamoli districts respectively. There are 43 & 44 numbers of Long Distance Public Telephones (LDPTs) with Telegram facilities respectively in the above two districts. 163 & 80 numbers of LDPTs are planned to be opened during 1991-92 in Pauri Garhwal and Chamoli districts respectively. There is one telegraph office each in both districts.

Group Farming Schemes

2201. SHRI V. S. VIJAYARAGHAVAN: Will the Minister of AGRICULTURE be pleased to state:

(a) the details of crops grown in Kerala under the Group Farming Scheme;

(b) whether the Government propose to implement Centrally Sponsored Schemes for the development of rice and vegetable cultivation in Kerala; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Under the Group Farming Scheme in Kerala, rice, coconut, pepper and vegetables are covered.

(b) and (c) For the development of rice, Centrally Sponsored Scheme, "Integrated Programme for Rice Development (IPRD)" and for vegetables, "Central Sector Scheme on Production

of Fruits and Vegetables" is already being implemented in the States.

For IPRD implementation during 1991-92, Rs. 115.00 lakh, as Central share, has been allocated to the State. Under Central Sector Scheme on production of fruits and vegetables, Rs. 5.00 lakh has been allocated to Kerala Agriculture University, Vellanikara, for the production of breeder and foundation seeds and Rs. 2.40 lakh to the State Government for distributing seed minikits.

Floods in Assam and Kerala

2202. SHRI BRAJA KISHORE TRIPATHY:

SHRI KODIKKUNNIL SURESH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether any assessment has been made on the loss of life and damage to property, crops caused due to floods in the country especially in Assam and Kerala during July, 1991;

(b) if so, the details thereof; and

(c) the Central assistance provided to these States so far to meet the situation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Information is being collected and will be laid on the Table of the House.

(c) Under the existing scheme of financing the relief expenditure, introduced from 1-4-1990, a Calamity Relief Fund (CRF) has been constituted for each State, consisting of 75% Central contribution and 25% state contribution. Annual allocation under CRF to all the States is Rs. 804 crores, of which Rs. 603 crores is contributed by the Central Government. The Central contribution is released to the State Governments in 4 equal quarterly instalments. The first and second instalments, involving 50% of the Central share of CRF has already

been released. A Statement indicating the releases so far made towards the Central share of Calamity Relief Fund for the year 1991-92 is attached.

STATEMENT

Statement indicating the releases made to State Governments towards Central share of the Calamity Relief Fund for 1991-92

(Rs. in lakhs)

States	Amount
1. Andhra Pradesh .	2460.50
2. Arunachal Pradesh .	75.00
3. Assam	1125.00
4. Bihar	1312.50
5. Goa	37.50
6. Gujarat	3187.50
7. Haryana	637.50
8. Himachal Pradesh .	675.00
9. Jammu & Kashmir .	450.00
10. Karnataka . . .	1012.50
11. Kerala	1162.50
12. Madhya Pradesh .	1387.50
13. Maharashtra . .	1650.00
14. Manipur	37.50
15. Meghalaya . . .	75.00
16. Mizoram	37.50
17. Nagaland	37.50
18. Orissa	1489.00
19. Punjab	1050.00
20. Rajasthan	4650.00
21. Sikkim	112.50
22. Tamil Nadu . . .	1462.50
23. Tripura	112.50
24. Uttar Pradesh . .	3375.00
25. West Bengal . . .	1500.00
Total	29112.00

Aluminium and Steel Price

2203. SHRI KARIA MUNDA : Will the Minister of MINES be pleased to state:

(a) whether the Union Government propose to bring down the prices of Aluminium and Steel through public distribution system particularly for Aluminium Industries;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) No, Sir.

(b) Does not arise.

(c) There is no Government control over the pricing and distribution of Aluminium.

The prices of major categories of iron and steel materials are fixed by the Joint Plant Committee (JPC) of the main producers. There is no proposal with them to reduce prices.

[Translation]

National Research Centre for Temperate Climate Fish in Champavat (U.P.)

2204. SHRI JEEVAN SHARMA : Will the Minister of AGRICULTURE be pleased to state:

(a) the progress made so far in the construction of the National Research Centre for Temperate Climate Fish at Champavat in Uttar Pradesh; and

(b) the time by which the Centre is likely to start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): (a) Sir, Raceways, nursery ponds and hatchery building are under construction and the water supply system for the ponds is almost ready.

(b) As soon as the Civil works are completed.

Applications of Freedom Fighters from Bihar

2205. SHRI SURYANARAYAN YADAV : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of applications received from the Freedom Fighters of Bihar for pension during 1990 and 1991 till date;

(b) the number of applications disposed of and pending; and

(c) the time by which the pending applications are likely to be disposed of?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) The last date for receipt of applications under the Swatantrata Sainik Samman Pension Scheme was 31st March, 1982. The applications received after that date are being treated as delayed. Such applications are considered provided they are accompanied by evidence from the official records and sufficient grounds for condonation of delay exist. During the year 1990 and upto the end of July, 1991, more than 400 applications were received. No separate record in respect of disposal of delayed applications is being maintained. As the verification of the claims through the State Governments is a time consuming process, it is not possible to indicate any time limit for the disposal of the applications.

Conversion of Manual Telephone Exchanges into Electronic Exchanges in Maharashtra

2206. SHRI VILASRAO GONDWAR : Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government have formulated any scheme to convert manual telephone exchanges into electronic exchanges in Maharashtra;

(b) if so, the details thereof; and

(c) the progress made in each case?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) and (b) No, Sir. The proposal is to automatise all manual exchanges within the 90-95 period. Majority of replacements will, however, be by electronic exchanges.

(c) As on 1-4-91 there were 207 Manual exchanges of these approximately 50 are to be automatised during 91-92.

Telephone Connections in Delhi

2207. DR. MAHADEEPAK SINGH SHAKIYA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of persons on the waiting list for telephone connections in Delhi till date, category-wise; and

(b) the steps taken or proposed to be taken by the Government to clear the list?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) 3,18,891 persons are on the waiting list for telephone connections in Delhi as on 1-7-1991. The category-wise breakup is given below:

(i) Own Your Telephone (OYT)	· 24,123
(ii) Special Scheme	· 5,676
(iii) General	· 2,89,092
Total	· 3,18,891

(b) Plans have been drawn up to augment the equipped capacity of exchanges from approximately 6 lakh lines as on 31-3-1991 to approximately 10 lakh lines by 31-3-1995. With this the current waiting list as on 1-7-1991 is expected to be substantially cleared by 31-3-1995.

[English]

Grants to Agricultural Universities

2208. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Indian Council of Agricultural Research is providing grants to Agricultural Universities in the country;

(b) if so, the grants given to the Agricultural Universities during the last three years; and

(c) the criteria followed in deciding the quantum of grant to each university?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA) : (a) Yes Sir.

(b) The grant given by the Indian Council of Agricultural Research to State Agricultural Universities in the country during the last three years was Rs. 209.24 crores.

(c) The Indian Council of Agricultural Research provides developmental assistance to State Agricultural Universities mainly through two schemes namely:

'Establishment and Development of Agricultural Universities' and

'National Agricultural Research Project'.

The quantum of assistance under the 'Establishment and Development of Agricultural Universities' which is meant for the development of infra-structural facilities for educational programmes, is decided on the basis of the developmental plans submitted by each university.

The quantum of grant under the National Agricultural Research Project is decided on the basis of the assessment of available resources and future requirements through an appraisal report.

Educational Facilities to Children of Fishermen

2209. SHRI G. DEVERAYA NAIK: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to extend the educational facilities to the children of fishermen in near future; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Central Government have no programme scheme to establish Schools exclusively for the children of fishermen. However, States/Uts open Schools in coastal areas to facilitate education of children of fishermen alongwith the children from other communities.

District-wise break-up is as under:-

1. Mandya	20
2. Tumkur	19
3. Kolar	19
4. Davangere	13
5. Hassan	20
6. Bellary	13
7. Raichur	17
8. Bijapur	19
9. Gulbarga	27
10. Karwar (U.K.)	23
11. Kodagu	32
12. Chikmagalur	34
13. Shimoga	21
14. Mysore	24
15. Mangalore (D.K.)	41
16. Dharwar	18
17. Belgaum	20
18. Bangalore	11
Total	391

Electronic Telephone Exchanges in Karnataka

2210. SHRIMATI BASAVA RAJESWARI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of electronic telephone exchanges installed so far in Karnataka; and

(b) the total number of such exchanges proposed to be installed during the current year; district-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) The total number of electronic telephone exchanges as on 31-7-1991 in Karnataka is 384.

(b) 391 electronic telephone exchanges are proposed to be installed during 1991-92.

[Translation]

Crop Insurance Scheme

2212. SHRI PHOOL CHAND VERMA:

SHRI RAMESHWAR PATIDAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to extend the Comprehensive Crop Insurance Scheme to non-loanee farmers;

(b) if so, the details thereof;

(c) whether the Government propose to implement this Scheme in such a way that the farmers, whose crops are insured are compensated for the total losses actually suffered by them;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the States covered by the Comprehensive Crop Insurance Scheme so far?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) There is no proposal either to extend the Comprehensive Crop Insurance Scheme (CCIS) to the non-loanee farmers or implement it in such a way that the farmers covered thereunder are indemnified for the total loss actually suffered by them.

(d) The system of indemnification under the CCIS is based on the cost of production of the crops. It has therefore, been linked to loans. The sum insured is 100% of the crop loan subject to a limit of Rs. 10,000/- per farmer.

(e) So far 19 States viz. Andhra Pradesh, Assam, Bihar, Goa, Gujarat, Himachal Pradesh, J & K, Karnataka, Kerala, Manipur, Madhya Pradesh, Maharashtra, Meghalaya, Orissa, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh, West Bengal and U.Ts. of A & N Island, Daman & Diu, Pondicherry and Delhi have implemented the Crop Insurance Scheme, in one or more season since Kharif 1985.

[English]

Terrorists Released

2213. SHRI P. C. THOMAS: Will the Minister of HOME AFFAIRS be pleased to state the number of terrorists released in exchange of persons kidnapped by terrorists in Punjab, Jammu and Kashmir and Assam during last one year, separately and organisation-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): Information is being collected and will be laid on the Table of the House.

Attempt on life of Director General, Doordarshan

2214. PROF. ASHOK ANAND-RAO DESHMUKH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an attempt was made by terrorists in Delhi recently on the life of the Director General of Doordarshan resulting in injuries to him and the killing of his car driver:

(b) whether the culprits have since been apprehended: and

(c) what special security measures are being taken in Delhi and at other stations of Doordarshan and All India Radio to provide adequate safety to TV and AIR officials?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Yes, Sir. On 13th June, 1991 at about 9.20 a.m. an attempt was made on the life of Director General Doordarshan in Delhi resulting in injuries to him and his two security guards and the killing of his driver.

(b) No, Sir.

(c) Eight officers of the All India Radio and Doordarshan in Delhi have been given personal protection and 13 offices/installations of the All India Radio and Doordarshan in Delhi have been provided armed guards. The Government of India have requested the State Governments to take appropriate measures for the security of officials working with Doordarshan and the All India Radio. The State Governments have been further requested to take special precautions for the protection of premises/equipment of Doordarshan and All India Radio.

Central Assistance for Execution of Irrigation Projects

2215. SHRI NURAL ISLAM: Will the Minister of WATER RESOURCES be pleased to state:

(a) the total irrigable and irrigated area in Assam;

(b) the amount of Central assistance provided to various States for execution of irrigation projects during the last three years, year-wise;

(c) whether the Government propose to provide more funds to Assam and other North-Eastern States for this purpose; and

(d) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) As per Land Use Statistics (1987-88 Provisional), the total irrigable and irrigated area in Assam are 3229 thousand hectares and 572 thousand hectares respectively.

(b) Plan outlays for all the States/ Union Territories for execution of irrigation projects during the last three years were as under:—

	(Rupees in crores)
1988-89	3659.88
1989-90	3657.87
1990-91	3876.06

(c) and (d) Plan allocations are decided on the basis of Annual Plan discussions held in the Planning Commission with the State Governments. Presently the quantum of additional funds to be provided to Assam and North Eastern States is not known.

[Translation]

Production of Wheat and Rice in Gujarat

2216. SHRI RATILAL KALIDAS VARMA: Will the Minister of AGRICULTURE be pleased to state

the total quantity of rice and wheat produced during the last three years in Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): The estimated production of rice and wheat in Gujarat during the last three years is given as below:—

(Lakh Tonnes)

Crop	1988-89	1989-90	1990-91
Rice	8.66	8.17	7.91
Wheat	15.12	11.02	13.72*

*Provisionally estimated.

Ganga Flood Control Board

2217. MOHAMMAD ALI ASHRAF FATMI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the objectives of setting up of the Ganga Flood Control Board;

(b) the work undertaken by the Board in Bihar so far; and

(c) the details of its members?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) The Board was set up to prepare and implement integrated plans to tackle the flood, erosion and drainage problems in the States of the Ganga Sub-basin.

(b) Comprehensive Plans of Flood Management of all the river systems in Bihar have been prepared.

(c) The Board is headed by the Union Minister of Water Resources as Chairman. The Members are the Chief Ministers of seven Ganga basin States, Lt. Governor of Delhi, the Union Ministers of Finance, Surface Transport, Railways and Agriculture, Member, Planning Commission and Chairman, Ganga Flood Control Commission as Member-Secretary.

Visit of former Prime Minister to Nepal

2218. SHRI SIMON MARANDI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the former Prime Minister visited Nepal during February, 1991;

(b) if so, the outcome of the talks held by him with the Nepalese leaders on bilateral issues;

(c) whether any agreement was also signed between the two countries during the visit; and

(d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) Yes, Sir.

(b) The talks between the Prime Minister of India and the Nepalese leaders covered various bilateral, regional and international issues of interest to the two countries. Several important steps were agreed upon for intensifying mutual beneficial bilateral cooperation. A High Level Task Force was established to prepare a comprehensive programme of bilateral economic cooperation. In the field of water resources, it was agreed that detailed consultations would be held on the major projects—Kosi, Karnali & Pancheshwar—culminating in a full review by the Indo-Nepal Sub Commission on Water Resources in April, 1991. India agreed to extend the facilities at the Indian-aided project, the Bir Hospital in Kathmandu, from 300 to 500 beds. We also agreed to open three more border points for transit for third country nationals, as desired by Nepal. Action has already been taken to implement all these decisions.

(c) No, Sir.

(d) Does not arise.

9-21 LSS/ND/91

Development of Orchards

2219. SHRI RAMESHWAR PATIDAR: Will the Minister of AGRICULTURE be pleased to state:

(a) the incentives given to small farmers for the development of orchards;

(b) whether the Government propose to relax the ceiling on holdings of orchards owned by rich growers;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The Government of India are implementing a Central Sector Scheme for the Integrated Development of Horticulture under which inputs such as fruit saplings, fertilisers and pesticides are provided at subsidised rates. The State Governments have been specifically advised to identify small and marginal farmers while implementing the scheme. The State Governments have their own schemes for supply of inputs at subsidised rates, the rates of which vary from State to State and crop to crop. Technical guidance is also provided.

(b) to (d) Land is a State subject and laws imposing ceiling on land holdings are state laws. Role of Government of India is advisory. Guidelines are issued from time to time to the States regarding different aspects of ceiling legislation and land reforms. There is no proposal under consideration at present for relaxing the ceiling on holdings of orchards by rich growers.

Construction of Ram Temple at Ayodhya

2220. SHRI KAMLA MISHRA MADHUKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Vishva Hindu Parishad has decided November 18,

1991 as deadline to take action on the construction of Shri Ram Temple at Ayodhya;

(b) if so, the reaction of the Government thereto; and

(c) the details of the steps taken by the Government to settle the issue amicably?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) The matter is subjudice and the issue primarily concerns the State Government of Uttar Pradesh. Central Government have not received any communication from the State Government of Uttar Pradesh in this regard.

[*English*]

Suicide by two Indian students in Moscow

2221. SHRI MRUTYUNJAYA NAYAK: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether two Indian students have reportedly committed suicide in a Moscow hotel; and

(b) if so, the steps taken by the Government to obtain complete details in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) Government were informed by Indian Embassy in Moscow on 8th July 1991 that Shri Sanjay Shandilva and Kumari Shalini Goyal reportedly attempted to commit suicide on 6th July 1991 by jumping from the latter's fifth floor hostel room in Moscow. Subsequently, both, unfortunately succumbed to their injuries.

(b) The Indian Embassy in Moscow has been in constant contact with

the appropriate Soviet authorities with a view to ensuring that proper investigations into the tragic incident are conducted. Soviet authorities have conducted detailed post mortem on the bodies. The police investigation report is awaited.

Indo-USSR Treaty on Peace, Friendship and Co-operation

2222. SHRI RABI RAY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government are contemplating to renew the Indo-Soviet Peace, Friendship and Cooperation Treaty signed in 1971 which is due to expire in August, 1991; and

(b) if so, the steps taken by the Government in this regard so far?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) and (b) In accordance with Article 11 of the Indo-Soviet Treaty of Peace, Friendship and Cooperation, the Treaty stands automatically extended for a further period of 5 years.

[*Translation*]

Indo-Nepal talks on Water Resources

2223. SHRI NAWAL KISHORE RAI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of bilateral talks held in April, 1991 in the second meeting of Indo-Nepal Sub-Commission on Water Resources; and

(b) when the next meeting is likely to be held?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) It was agreed to complete the studies on Pancheshwar and Karnali Projects, jointly finalise the extension of river embankments at border, and expedite setting up of flood forecasting Stations in Nepal.

(b) Next meeting will be held on dates mutually convenient to India and Nepal.

[English]

Modernisation of Integrated Steel

2224. SHRI BHAGEY GOBARDHAN: Will the Minister of STEEL be pleased to state:

(a) the progress made so far in the modernisation of the integrated steel plants of Steel Authority of India Ltd. (SAIL);

(b) the total amount including foreign exchange likely to be incurred thereon;

(c) whether the country will be self sufficient in steel after their modernisation; and

(d) the time by which the modernisation work is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEB):

(a), (b) and (d) The status of the modernisation projects in respect of the four Integrated Steel Plants of Steel Authority of India Limited (SAIL) is as follows:

The Modernisation Project of Durgapur Steel Plant is already under execution. While the progress in respect of certain packages of work has not been in accordance with the schedules drawn, the overall completion schedule of March, 1993 set for the whole project is likely to be adhered to. The sanctioned definitive cost estimate for the project is Rs. 2667.6 crores, inclusive of a foreign exchange component of Rs. 685 crores.

The modernisation of Rourkela Steel Plant is being taken up in two phases—Phase-I consisting of 9 indigenous packages is likely to be completed by July, 1993. Phase-II consists of 15 indigenous and 5 global

packages. Orders for 10 out of 15 indigenous packages have been finalised. The bids for the global packages are being scrutinised. The likely date of completion of Phase-II is October, 1995. The sanctioned cost of modernisation of Rourkela Steel Plant is Rs. 2461 crores, inclusive of a foreign exchange component of Rs. 396 crores.

A proposal at an estimated cost of Rs. 1096 crores, inclusive of a foreign exchange component of Rs. 483 crores, for the modernisation of Hot Strip Mill and installation of the Continuous Casting facilities at Bokaro Steel Plant is at present under consideration of the Government. This module of modernisation is expected to be completed within 36 months of the placement of orders. An investment decision on the proposed project is yet to be taken.

Various options for the proposed modernisation of Burnpur Works of HSCO are at present under examination of the Government. An investment decision is expected to be taken shortly. The project is likely to take about 5 years for completion.

(c) Though the production of the Integrated Steel Plants would increase substantially consequent upon modernisation, there may still remain a gap between the demand and the availability in the country, in respect of some special categories of iron and steel.

Jharkand Issue

2225. SHRI BHAGEY GOBARDHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the present status of the negotiations in connection with the demand for creation of a Jharkand State;

(b) whether the Government are considering a further round of discussion in near future on the subject with the concerned parties; and

(c) whether adequate steps are being taken to provide better administration in the areas which are affected by the aforesaid demand?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) After the submission of the report by the Committee on Jharkand Matters, interaction has taken place with a number of political parties of Bihar and Government of Bihar. Government are in constant touch with the State Government with a view to find ways and means for a viable solution to the Jharkand problem.

According to the Government of Bihar, measures have been taken to accelerate the pace of development in the area in question and to provide greater satisfaction to the people.

Requirement of Bauxite Ore for Aluminium Plant at Damanjodi

2226. SHRI K. PRADHANI: Will the Minister of MINES be pleased to state:

(a) whether the production of Bauxite ore from Koraput in Orissa is sufficient to meet the requirement of the Aluminium Plant at Damanjodi; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (b) The Alumina Plant of NALCO at Damanjodi is fed by Bauxite from its captive mine at Panchpatmali in Koraput district. This mine has a capacity of 24 lakh tonnes per annum, which is adequate to meet the requirements of the Alumina Plant. During the current year 1991-92, the Alumina Plant has not experienced any difficulty in obtaining its requirement of Bauxite.

Development of Telecom facilities in Balasore District of Orissa

2227. DR. KARTIKESHWAR PATRA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of telephone exchanges, capacity-wise and the number of persons on the waiting list as on June 30, 1991 in Balasore District of Orissa;

(b) whether the Government have any plan for expansion of telecommunication facilities in Balasore District; and

(c) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) The details of telephone exchanges with the type of exchanges, its equipped capacity and No. of persons on the waiting list as on 30-6-1991 in Balasore district are given in the attached statement.

(b) Yes, Sir.

(c) The important telecom development plans in the Balasore district of Orissa during 1991-92 are as under:

Commissioning of 4 new exchanges
stronger type of 25 lines each.

Opening of 75 long distance public telephones at Gram Panchayat headquarters under Radio (MARR) scheme and 5 on open wire media.

Expansion of 4 new exchanges:—

Balasore by 288 lines (already expanded this year).

Bhadrak by 188 lines

Chandahali and Remuna by 88 lines each.

Replacement of Balipal 64 Port electronic exchange by 128 Port electronic exchange.

Replacement of about 13 electro-mechanical small size exchanges (MAX-III) by electronic exchanges.

Replacement of Balasore and Bhadrak strowger exchanges by electronic exchanges.

Provision of about 400 new telephone connections.

Introduction of STD service to Rajnigiri, Sheragada, Remuna, Basta, Chandabali, Dhamnagar, Baliapal, Basudevpur and Tihidi after commissioning of requisite transmission media. (The STD at Rajnigiri and Remuna has been provided during this year).

STATEMENT

Details of Telephone Exchanges as on 30-6-1991 in Balasore District of Orissa

Sl. No.	Name of Telephone Exchange	Type	Equipped capacity (Lines)	Waiting list (Nos.)
1	2	3	4	5
1	Balasore	Strowger	1900	116
2	Bhadrak	—do—	900	67
3	Chandipur	Electronic	384	96
4	Basta	—do—	88	Nil
5	Chandabali	—do—	88	1
6	Jaleswar	—do—	176	4
7	Rajnigiri	—do—	176	Nil
8	Soro	—do—	176	7
9	Remuna	—do—	88	Nil
10	Baliapal	—do—	56	Nil
11	Bant	—do—	56	Nil
12	Dehurda	—do—	56	Nil
13	Tihidi	—do—	56	Nil
14	Arnapal	Strowger	25	2
15	Basudevpur	—do—	50	9
16	Baunsadiha	—do—	25	Nil
17	Bhandaripokhari	—do—	25	1
18	B.T. Pur	—do—	50	1
19	Chandaneswar	—do—	50	1
20	Dhamnagar	Electronic	56	Nil
21	Dhusuri	Strowger	25	1
22	Gopalpur	Strowger	25	Nil
23	Gandibed	—do—	50	Nil
24	Ghanteswar	—do—	25	6
25	Khaira	Electronic	56	Nil
26	Kupari	Strowger	25	Nil
27	B.G. Pur	Electronic	56	Nil

1	2	3	4	5
28	Nagaram	Strowger	25	Nil
29	Pirhat	—do—	25	Nil
30	Rasulpur	—do—	50	Nil
31	Ranital	—do—	25	1
32	Simulia	—do—	25	2
33	Rupsa	—do—	25	Nil
34	Sheragada	Electronic	88	Nil

Cashewnut Plantation

2228. SHRI KODIKKUNNIL SURESH: Will the Minister of AGRICULTURE be pleased to state:

(a) the domestic consumption and export of cashewnut during 1990-91 in the country;

(b) the State-wise production of cashewnut during the above period; and

(c) the additional area likely to be brought under cashewnut plantation in Kerala this year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) It is estimated that domestic consumption of raw cashewnut in the country during 1990-91 was roughly 1.63 lakh tonnes and the export of cashew kernels during the same period in terms of raw cashewnut was 2.0 lakh tonnes.

(b) The Statewise production of raw cashewnuts during 1990-91 is given below:—

State	Production (000 tonnes)
2	3
1. Kerala	142.1
2. Karnataka	25.8

2	3
3. Andhra Pradesh	37.8
4. Tamil Nadu	12.5
5. Goa	14.1
6. Maharashtra	29.5
7. Orissa	29.1
8. West Bengal	3.4
9. Pondicherry and Tripura	0.3
	294.6

(c) It is proposed to bring additional area of 200 ha. under cashewnut by planting clonal material in Kerala during 1991-92 under the Central Sector Programme for Integrated Development of Cashew in India. Besides, the Government of Kerala propose to cover 1000 ha. under the State Sector Area Expansion Programme during this year.

Oil Palm Cultivation in Kerala

2229. SHRI KODIKKUNNIL SURESH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is proposal to plant more oil palm trees in Kerala,

(b) if so, the details thereof; and

(c) the oil palm fruits produced during the last three years in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) There is a proposal to raise oil palm on 5000 ha. in Kari lands of Kuttanad. The proposal envisages developing 200 ha. of oil palm on Kari land as a pilot scheme.

(c) The oil palm fruits produced during the last three years in the plantations of Oil Palm India Limited, Kerala is given below:

1988-89	10,400 MT
1989-90	10,353 MT
1990-91	12,424 MT

S.T.D. Facility in Kollam District of Kerala

2230. SHRI KODIKKUNNIL SURESH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Union Government propose to provide STD facility in various Telephone Exchanges in Kollam district of Kerala;

(b) if so, the details thereof; and

(c) the action taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir, progressively during the coming years.

(b) The following stations are planned to be provided with S.T.D. facility in Kollam district during 1991-92.

ANCHAL, CHAVARA, OCHIRA & PATHANAPURAM.

(c) The necessary infrastructure is being created.

[Translation]

Production of Foodgrains in Rajasthan

2231. SHRI DAU DAYAL JOSHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the production of wheat, millet and maize have been

declining in Rajasthan during the last last three years;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to arrest the declining trend in foodgrains production?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir,

(b) The question does not arise.

(c) To assist the State of Rajasthan for increasing the production and productivity of foodgrains, a Special Foodgrain Production Programme (SFPP)—wheat and maize & millets is being implemented since the last three years.

[English]

Irrigation Projects of Kerala

2232. SHRI T. J. ANJALOSE: Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of irrigation project of Kerala pending with the Union Government; and

(b) the reasons for delay in according clearance to those projects and the time by which those are likely to be cleared?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) There is only one project, namely, Idmalayar Irrigation Project under the consideration of the Central Water Commission.

The Idmalayar Irrigation Project report for an estimated cost of Rs. 17.85 crores was first received at Central Water Commission in June 1976. The observations on the project proposal were sent to the State Government for compliance. The State Government informed in February 1985 that the project was being

re-appraised. Subsequently a modified report for an estimated cost of Rs. 67.40 crores envisaging benefits to an area of 27500 hectares has been received in June 1990. The State Government have been requested in October 1990 to furnish clarifications for deciding its acceptability for detailed examination. The clearance depends upon how soon the State Government complies with the observations and establishes techno-economic viability of the project.

[*Translation*]

Closure of Mica Mines in Bihar

2233. SHRI BHUVNESHWAR PRASAD MEHTA: Will the Minister of MINES be pleased to state:

(a) whether a large number of mica mines in Bihar have been closed;

(b) if so, the details thereof and the number of workers rendered unemployed as a result thereof;

(c) whether the Government propose to conduct any inquiry in this regard; and

(d) the steps taken/being taken by the Government to reopen those mines and provide employment to the workers rendered unemployed?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) to (d) The information is being collected and will be laid on the Table of the House.

Land under Irrigation in Bihar

2234. SHRI BHUVNESHWAR PRASAD MEHTA:
SHRI VIJAY KUMAR YADAV:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the total area of cultivable land in Bihar; and

(b) the percentage of this land brought under irrigation so far?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) The total cultivable area of Bihar is 11248 thousand hectares. The Gross area brought under irrigation facilities up to 1990-91 is 8,452 thousand hectares, which is 75.14% of the cultivable area.

[*English*]

Land Holdings

2235. SHRI SUSHIL CHANDRA VARMA: Will the Minister of AGRICULTURE be pleased to state:

(a) the percentage of land holdings of small and marginal farmers and the actual area cultivated by them in the country; and

(b) the estimated marketable surplus of foodgrains produced by the small and marginal farmers in the country and its percentage to the total marketable surplus of foodgrains?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) According to the results of Agricultural Census, 1985-86 the percentage of operational holdings of small and marginal farmers to the total number of operational holdings in the country is 18.4 and 57.8 respectively. The net cultivated area of small and marginal farmers in the country is 242.0 and 206.3 lakh hectares respectively.

(b) Information is not available.

S.T.D. facility in Andhra Pradesh

2236. SHRI J. CHOKKA RAO: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of towns having STD facility in Andhra Pradesh at present; and

(b) the number of towns for which such facility is proposed to be provided during next year?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) 117. Sir,

(b) 25 Sir, during 91-92.

Foodgrains Production

2237. SHRI J. CHOKKA RAO: Will the Minister of AGRICULTURE be pleased to state:

(a) the actual demand and production of rice, wheat, jawar, cereals etc., at present in the country; and

(b) the quantum of rice and wheat exported and imported during the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The effective demand as reflected by the net availability based on commodity flow approach of rice, wheat, coarse cereals and total cereals in the country during 1990* (latest available) was as under:—

<i>Crop</i>	<i>Net availability</i>	<i>(Million tonnes) Production</i>	
		<i>Gross</i>	<i>Net</i>
Rice	66.99	74.05	68.43
Wheat	39.07	49.65	43.64
Coarse Cereals	26.19	34.31	26.19
Total Cereals	132.25	158.01	138.26

(b) As per provisional figures issued by DGCI&S, exports and imports of wheat and rice during 1989-90 and 1990-91 have been as under:—

			<i>Quantity (in lakh tonnes)</i>	
			<i>Exports</i>	<i>Imports</i>
Rice	— 1990-91		5.27	0.66
	— 1989-90		4.22	5.44
Wheat	— 1990-91		1.34	0.66
	— 1989-90		0.12	0.40

*corresponding production for this relates to the year 1989-90

[Translation]

Indian Territories under Occupation of Foreign Countries

2238. SHRI DAU DAYAL JOSHI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the areas of the country which are under occupation of foreign countries-wise; and

(b) the effective steps taken by the Government to retrieve such areas during the last three years?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) Parts of the Indian State of Jammu and Kashmir are under the occupation of Pakistan and China. The area of the state of Jammu & Kashmir presently under occupation of Pakistan is approximately 78,000 sq kms. The area under occupation by China in Jammu & Kashmir is approximately 38,000 sq kms. In addition, in the so-called Sino-Pakistani "Boundary Agreement" of 1963, Pakistan has illegally ceded approximately 5120 sq kms. of Indian territory in Pakistan Occupied Kashmir to China.

(b) With regard to Pakistan, Government have reiterated on several occasions that Pakistan must vacate the territory illegally occupied by it in Jammu & Kashmir. Government stand prepared for talks between the representatives of the two countries for a final settlement of the Kashmir issue under the Shimla Agreement provided Pakistan first stops its support for terrorism and thereby creates a climate in which the talks will have meaningful results.

Government believe that all differences and problems with China should be resolved through peaceful negotiations. The two sides are continuing their efforts to evolve a mutual understanding for seeking a fair, reasonable and mutually acceptable settlement of the boundary question which is in conformity with national interests and national sentiments. The India-China Joint Working Group has been established for this specific purpose.

[English]

Additional Cyclone Relief to Andhra Pradesh

2239. SHRI DATTATRAYA BANDARU: Will the Minister of AGRICULTURE be pleased to state:

(a) the additional financial assistance given to Andhra Pradesh during

1990-91 to meet the situation arising out of the cyclone that hit the coast in 1990; and

(b) the number of farmers benefited by the relief measures in Andhra Pradesh during 1990-91?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Apart from releasing the Central share of Rs. 64.50 crores for 1990-91 towards the State Calamity Relief Fund, the Central Government provided the following additional assistance to the Government of Andhra Pradesh to meet the situation caused by cyclone of May, 1990:

(Rs.
Crores)

(i) Advance from Calamity Relief Fund	61.16
(ii) Assistance from Prime Minister's National Relief fund	2.00
(iii) Assistance from Indian People's Natural Calamity Trust.	1.37

(b) 4.07 lakh small and marginal farmers were benefited from the relief measures taken by the State Government.

Construction of Tidal Bank along the Coast Line in Andhra Pradesh

2240. SHRI DATTATRAYA BANDARU: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Andhra Pradesh has sent any proposal to the Union Government for construction of a tidal bank along the coast line to prevent the damage caused by frequent cyclones; and

(b) if so, the details thereof and the reaction of the Union Government thereto?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) No proposal for construction of tidal bank along the coast line to prevent damage from frequent cyclones is received in the Central Water Commission. However, a scheme for prevention of erosion on the beach at Uppada village near Kakinada Port at an estimated cost of Rs. 65 lakhs was received in April, 1991. After examination, observation have been sent to Andhra Pradesh Government in July, 1991 for compliance.

Implementation of Recommendations of Malhotra Committee on Property Tax Reforms

2241. SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether M.C.D. has issued highly inflated property tax notices to a large number of property owners in Delhi in 1991 without mentioning the basis thereof; and

(b) whether the Government propose to implement the Malhotra Committee recommendations to rationalise the property tax in order to provide relief to the property owners?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M.

JACOB): (a) The Municipal Corporation authorities have stated that they have not issued highly inflated property tax notices to a large number of property owners in Delhi without mentioning the basis thereof.

(b) The Committee set up to recommend an appropriate structure of property tax as also suitable procedures for its implementation have given their report to the Delhi Administration. A proposal to bring about suitable legislative changes in the laws governing municipal bodies is under examination by the Delhi Administration.

[Translation]

Hotels and Guest Houses in Delhi

2242. SHRI KALKA DASS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of hotels and guest houses being run in Karol Bagh, Ram Nagar, Shankar Nagar and Paharganj areas of Delhi;

(b) the details of licenced and un-licenced hotels and guest houses among those; and

(c) the steps taken or proposed to be taken to close those unlicenced hotels and guest houses?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) The number of hotels and guest houses being run in these areas is as under:

	<i>Hotels</i>	<i>Guest Houses</i>	<i>Total</i>
Karol Bagh	32	24	56
Ram Nagar	25	14	39
Shankar Nagar
Paharganj	34	60	94

(b) The number of licenced and unlicenced hotels and guest houses in these areas is as under:

	<i>Licensed</i>		<i>Unlicensed</i>	
	<i>Hotels</i>	<i>Guest Houses</i>	<i>Hotels</i>	<i>Guest Houses</i>
Karol Bagh	5	10	27	14
Ram Nagar	3	1	22	13
Shankar Nagar
Paharganj	9	5	25	55

(c) The unauthorised and unlicenced hotels guest houses are being challaned from time to time by local police. The courts have also been moved for their closure.

[English]

Starvation Deaths

2243. SHRI RAJNATH SONKAR SHASTRI:

SHRI MUKUL WASNIK:

SHRI MRUTYUNJAYA NAYAK:

SHRI GOPINATH GAJAPATHI:

SHRI GOVINDA CHANDRA MUNDA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether there has been several cases of starvation deaths in the drought prone Kalahandi, Phulbani and Bolangir districts of Orissa;

(b) if so, the details thereof;

(c) the number of persons who migrated from these districts to other parts of the country; and

(d) the relief measures and developmental schemes proposed to be launched to meet the minimum requirements of these persons living in these districts of Orissa?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY

RAMACHANDRAN): (a) to (d) Information is being collected and will be laid on the Table of the House.

Riots after assassination of Shri Rajiv Gandhi

2244. SHRI DATTATRAYA BANDARU:

SHRI SHOBANADREESWARA RAO VADDE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware that riots broke out in different parts of the country particularly in Andhra Pradesh after the assassination of Shri Rajiv Gandhi;

(b) whether any assessment of loss of lives and property during the riots has been made;

(c) if so, the number of casualties and estimated loss of property in each State, particularly in Andhra Pradesh;

(d) whether any compensation has been paid in this regard; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Yes, Sir. Some incidents of violence have been reported from some parts of the country

(b) to (c) The information is being obtained from the States/Union Territory Administrations and will be laid on the Table of the House.

Telephones sanctioned on Priority Basis

2245. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Unstarred question No. 3564 on August 30, 1990 and state:

(a) whether information regarding the number of telephones sanctioned on priority basis on the recommendations of the Ministers and MPs between December 1, 1989 and June 30, 1990 has since been collected; and

(b) if so, the details thereof and if not, the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) During the period from 1 December 1989 to 30 June 1990, a total of 785 telephone connections were sanctioned on out of turn priority basis on the recommendations of the Ministers and M.Ps.

CBI Inquiry into unauthorised construction in Delhi

2246. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "CBI probe into illegal construction" appearing in the Indian Express dated June 21, 1991;

(b) if so, the details of the New Delhi Municipal Committee officials against whom CBI inquiry has been instituted; and

(c) the present position of the inquiry and the action taken to remove the unauthorised construction?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Yes, Sir. A news-item captioned "CBI Probe into illegal construction" appeared in the Indian Express in its issue of 21st June, 1991.

(b) and (c) A complaint against some officials of NDMC regarding unauthorised construction in a multi-storeyed residential complex at Bhagwan Das Road is under preliminary inquiry by the Central Bureau of Investigation. The NDMC have reported that the removal of unauthorised construction has been kept pending in view of the stay against the demolition granted by the Delhi High Court.

[Translation]

Terrorist incidents in Delhi

2247. SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons killed and injured in terrorist incidents in Delhi during the last three months; and

(b) the amount of compensation paid to the next of the kin of those killed and injured in those incidents?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) The number of persons killed and injured in terrorist incidents in Delhi during the last three months is as follows:

		<i>Killed</i>	<i>Injured</i>
April, 1991	.	3	9
May, 1991	.	6	59
June, 1991	.	1	19

(b) Delhi Administration has so far paid compensation amounting to Rs. 3,24,000 to the next of the kin of those killed and injured.

Campaign by Delhi Police

2248. SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the outcome of the campaign initiated by Delhi Police to probe into its own Department after the incidents of bomb explosion in Police Stations;

(b) whether the services of any policemen have been terminated or any policeman has been given warning on the basis of the said investigation; and

(c) if so, the particulars thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) Bombs explosion occurred in Police Stations Rajouri Garden and Tilak Nagar on 10-4-1990. A Constable (Driver) and his father, a Sub-Inspector, were found involved. The Sub-Inspector has been arrested and the Constable (Driver) has been suspended and declared a proclaimed offender.

Waiting List for Telephone Connections in Kota District of Rajasthan

2249. SHRI DAU DAYAL JOSHI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of persons on the waiting list for telephone connections upto June, 1991 in Kota city, category-wise;

(b) the total amount collected by the Department under O.Y.T. and the interest paid on that amount;

(c) the time by which the waiting list is likely to be cleared and the steps taken by the Government in this regard;

(d) whether the Government propose to set up a new telephone exchange at Kota; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) The total number of persons on the waiting list upto June 1991 in Kota city, category-wise is as under:

OYT	Special	General
374	397	5566
Total	6337	

(b) The total amount collected by the department from persons in the waiting list under OYT category is Rs. 22,44,000 and the accrued interest is adjustable when the telephone is provided.

(c) The present waiting list is likely to be cleared progressively by March 1994 in Kota City. The following programs have been planned:

(i) 5000 lines new electronic exchange is planned to be commissioned in 1992-93.

(ii) 3000 lines expansion of electronic exchange is planned to be commissioned in 1993-94.

(d) and (e) Yes, Sir. A new electronic telephone exchange of 5000 lines is proposed to be set up at Kota in 1992-93.

Migration from Kashmir

2250. SHRI DAU DAYAL JOSHI:

SHRI RAM NAGINA MISHRA:

SHRI ANNA JOSHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons who have migrated from Kashmir Valley to

other parts of the country during the last three years:

(b) the details of the facilities provided to them by the Government and the amount spent on them so far, head-wise;

(c) the steps taken by the Government to check migration from the Valley;

(d) whether any migrant has returned to the Valley so far as a result of the steps taken by the Government;

(e) if so, the details thereof; and

(f) the time by which these migrants are likely to be rehabilitated in the Valley?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (f) Registration of Kashmiri migrants at places outside the Valley in Jammu and Delhi was started in the year 1990 only. Over 69,000 migrant families had been registered in Jammu and Delhi during the year 1990 and till June, 1991, more than 72,000 families stood registered.

2. In Jammu, the migrants are being given cash assistance of Rs. 10 per day per head subject to a maximum of Rs. 1000 per month per family of 4 or more persons, in addition to free ration of 9 kg rice, 2 kg atta and 1 kg sugar per head per month and accommodation in Government buildings/tents subject to availability. Free medical aid, blankets etc., have also been provided.

3. In Delhi, cash relief of Rs. 200 per person per month subject to a maximum of Rs. 800 per month per family of 4 or more persons is being provided to the migrants living outside the camps. Those living in camps, set up by Delhi Administra-

tion, are being paid cash relief of Rs. 125 per head per month subject to a maximum of Rs. 500 per month per family of 4 or more members in addition to one time kitchen and bedding kit and monthly dry ration costing about Rs. 500. Arrangements for regular visits of medical teams to the camps have also been made.

4. Instructions have also been issued for admission of children to schools, colleges and professional institutions, transfer of bank and postal saving accounts, payment of leave salary. Pensions and also expeditious disposal of LIC claims etc.

5. The Government of Jammu and Kashmir have advised that during 1990-91 an amount of Rs. 35.65 crores and during 1991-92 till date an amount of Rs. 18.00 crores has been spent on payment of cash Assistance. Similarly, amount spent on distribution of free ration during 1990-91 was Rs. 8.60 crores, whereas during 1991-92 till date Rs. 6.00 crores have been spent. The Delhi Administration have spent Rs. 3.79, 50,873 on payment of cash relief to migrants during 1990 and 1991 (upto 30th June).

6. Protection to vulnerable community to check migration is included in the overall scheme to maintain law and order in the Valley and patrolling by security forces have been intensified in the areas these people live in compact pockets.

7. Although there are no reports of the migrant families permanently returning to the Valley, the Government of Jammu and Kashmir has been asked to formulate a plan for return of the migrants to the Valley in stages.

New Telephone Connections

2251. SHRI RAJVEER SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telephone connections sanctioned during April this

year along with the number of telephones installed out of them; and

(b) the time by which the remaining connections are likely to be provided?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) The number of telephone connections sanctioned on out of turn priority basis during April 1991 is 5480. The information regarding the number of telephone installed out of these, is being collected from the field units and will be placed on the Table of the House.

(b) The telephone connections in respect of those to whom these telephone connections have been sanctioned on out-of-turn basis will be installed progressively after observance of departmental formalities and subject to technical feasibility.

Production of Granulated Slag in Steel Plants

2252. **SHRI RAJVEER SINGH:** Will the Minister of STEEL be pleased to state:

(a) the production of granulated slag in steel plants during 1988-89 and 1989-90;

(b) the quantity of granulated slag supplied for the production of cement during the above period; and

(c) the steps taken by the Government to improve its quality to enhance cement production?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEB): (a) and (b) The production of granulated slag at the integrated steel plants during 1988-89 and 1989-90 and the supplies made to cement plants were as below:

(Tonnes)

<i>Plant</i>	<i>(Granulated Slag)</i>			
	<i>Production</i>		<i>Supply to Cement Plants</i>	
	<i>1988-89</i>	<i>1989-90</i>	<i>1988-89</i>	<i>1989-90</i>
Bokaro Steel Plant	361592	305474	346556	245017
Bhilai Steel Plant	1145000	1104060	1151000	1005000
Rourkela Steel Plant	195840	197809	192727	197036
IISCO Burnpur	171640	200540	179854	200844
Tata Iron & Steel Co.	362854	355077	365329	327307

Durgapur Steel Plant, which does not have slag granulation facilities, supplied 241900 tonnes and 240300 tonnes of molten blast furnace slag during 1988-89 and 1989-90 respectively for cement manufacturing.

(c) Among the steps being taken to improve the quality of slag where such quality is deficient, are the phased installation of cast house slag granulation facilities and improvement of raw material quality.

Sponge Iron Plants

2253. **SHRI RAJVEER SINGH:** Will the Minister of STEEL be pleased to state:

(a) the number of sponge iron plants functioning in the country and those under construction along with their locations;

(b) whether the Government propose to set up a sponge iron plant in Uttar Pradesh; and

(c) if so, the location and production capacity thereof?

these plants are given in the enclosed statement.

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEB): (a) Six sponge iron plants are in operation and about 14 new plants are under implementation. The locations of

(b) and (c) Government have no proposal to set up a sponge iron plant in Uttar Pradesh. However, a private entrepreneur is implementing an 8 lakh tonnes per annum sponge iron plant at Jagdishpur in District Sultanpur, U. P.

STATEMENT

Locations of Sponge Iron Plants

A. Existing Units

<i>Name of State</i>	<i>Name of District</i>	<i>No. of Plants</i>
(i) Andhra Pradesh	Khammam	One
(ii) Orissa	Keonjhar	Two
(iii) Bihar	Singhbhum	One
(iv) Maharashtra	Bhandara	One
(v) Gujarat	Surat	One

B. New Sponge Iron Plants under Implementation

<i>Name of State</i>	<i>Name of District</i>	<i>No. of Plants</i>
(i) Andhra Pradesh	Vizianagaram	One
	Nalgonda	One
(ii) Madhya Pradesh	Raigarh	One
	Bilaspur	Three
	Durg	One
	Raipur	Two
(iii) Tamil Nadu	Salem	One
(iv) Karnataka	Bellary	One
(v) Maharashtra	Raigad	Three
(vi) Uttar Pradesh	Sultanpur	One

[English]

Commissioning of Visakhapatnam Steel Plant

2254. **SHRI BHAGEY GOBARDHAN:** Will the Minister of STEEL be pleased to state:

(a) the production capacity of Visakhapatnam Steel Plant during 1988-

89, 1989-90, 1990-91 and upto June, 1991;

(b) the progress made so far in the completion of the Visakhapatnam Steel Plant;

(c) the cost over-runs due to delay;

(d) the time by which the Plant is expected to be commissioned in full stream; and

(e) the amount incurred so far and likely to be incurred on completion of the project?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEB): (a) Units under Stage I of the Visakhapatnam Steel Plant were commissioned during 1990-91. These units are under stabilisation. The installed capacities of Hot Metal, Crude Steel and finished products under Stage-I are respectively, 1.7 million tonnes, 1.5 million tonnes and 0.6 million tonnes.

(b) All units, except, Bar Mill of Light and Medium Merchant Mill, under Stage-I have been commissioned. The Bar Mill is scheduled for commissioning during 1991. The units under Stage-II are in advanced stage of execution.

(c) to (e) The original cost estimates of the Project, approved by Government in June, 1979, was Rs. 2256 crores (Base 1st quarter 1979 prices). It was revised to Rs. 3897.28 crores (4th quarter of 1981 prices). The project parameters were reviewed as per Rationalised Concept with cost at Rs. 6848.70 crores (4th quarter of 1987 prices). The cost of the project is now being updated. An amount of Rs. 6873.42 crores has been spent on the project till June, 1991. The project is likely to be completed in 1992.

Working Hours of officials in Delhi Fire Brigade Service

2255. SHRI TARA CHAND KHANDELWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the employees working in the Delhi Fire Brigade Service have to be present on duty continuously for seventy two hours and are

allowed a break for twenty four hrs. thereafter;

(b) whether the Government propose to bring any improvement in the working conditions of those employees; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) The operational staff of the Delhi Fire Service are deployed on seventy two hours stand-by duty and thereafter given rest for 24 hours. The operational staff are provided rent free family accommodation and various other facilities and allowances to compensate them for their long hours of stand-by duty.

(b) and (c) No change is proposed to be brought about in their duty hours at present.

Construction of Houses for P&T Staff in Orissa

2256. SHRI ARJUN CHARAN SETHI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of houses constructed by the Government for the Posts and Telegraph staff at Bhadrak and Balasore districts, Orissa Circle during the last three years; and

(b) the total amount spent thereon till date?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) *Department of Posts:* Both the Bhadrak and Balasore Postal Divisions are in Balasore District. The total number of houses constructed by Government for Postal staff in these two Divisions of Balasore District of Orissa Circle during the last three years is as under:

	Year			Total
	1988-89	89-90	90-91	
1. Bhadrak	Nil	Nil	2	2
2. Balasore	Nil	Nil	Nil	
Department of Telecom				
1. Bhadrak	Nil	Nil	Nil	Nil
2. Balasore Distt.	Nil	Nil	Nil	

(b) *Department of Posts*: The total amount spent is Rs. 6.00 lakhs.

(ii) *Department of Telecom*: The total amount spent is NIL.

New Steel Plants in Joint Sector

2257. SHRI ARJUN CHARAN SETHI: Will the Minister of STEEL be pleased to state:

(a) whether the Union Government have received proposals from various States for setting up of more steel plants in the joint sector; and

(b) if so, the details thereof and the action taken or proposed to be taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEB): (a) and (b) Government had received six applications from various State Public Sector units for industrial licences to set up steel plants in the joint sector as per the list given in the enclosed statement. However, under the provisions of the recently declared Industrial Licensing Policy, such a licence is no longer required.

STATEMENT

Sl. No.	Name of the applicant	State	Capacity (tonnes/ annum)
1.	Madhya Pradesh Audyogik Vikas Nigam (MPAVN)	M.P.	10,00,000
2.	The Pradeshia Industrial & Investment Corporation of U.P Ltd. (PICUP)	U.P.	5,00,000
3.	The Pradeshia Industrial & Investment Corporation of U.P. Ltd. (PICUP)	U.P.	5,00,000
4.	Industrial Promotion & Investment Corporation of Orissa Ltd. (IPICOL)	Orissa	30,00,000
5.	Karnataka State Industrial Investment & Development Corporation Ltd. (KSIDC)	Karnataka	30,00,000
6.	West Bengal Industrial Development Corporation Ltd. (WBIDC)	West Bengal	30,00,000

Training and Visit System

2258. DR. ASIM BALA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to review the implementation of the Training and Visit (T & V) System throughout the country.

(b) if so, the details thereof;

(c) whether the intended objectives of the T&V System on agricultural production have been achieved with particular reference to cereals and oil-seeds crops; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Sir. The implementation of the Training & Visit (T & V) System of Agriculture extension is being regularly reviewed through (i) Inter-disciplinary teams constituted by this Ministry for semi-annual review, (ii) regular surveys conducted by the Monitoring and Evaluation Units of the Agriculture Departments of the States, (iii) six-monthly reports in

respect of physical and financial progress, (iv) special studies on specific areas of extension management and (v) through National and Regional Workshops organised by Directorate of Extension.

(c) and (d) Yes, Sir.

(i) The Training & Visit System was first introduced in the country on a pilot basis in 1974-75 and was subsequently adopted in 17 major States commencing from 1977.

(ii) The primary objective of the T & V System is to strengthen the State Department of Agriculture to facilitate effective transfer of technology. As a result of the introduction of T & V system of Agriculture Extension, a professionally trained extension cadre has been built up and deployed in all the 17 States.

(iii) Production and productivity level of major crops have also shown a substantial increase which is indicated in the attached statement wherein extension efforts have contributed significantly.

STATEMENT**I. Production levels cereals and oilseeds**

Sl. No.	Crop	Production (In million tonnes)		Productivity (Kg/ha.)	
		1977-78	1988-89	1977-78	1988-89
1	Rice	52.67	70.67	1308	1688
2	Wheat	31.75	53.99	1480	2241
3	Coarse cereals	30.02	31.89	710	816
4	Bajra	4.73	7.79	426	646
5	Oilseeds	9.66	17.89	563	827

II. Production levels other Crops

Sl. No.	Crop	Production (In million tonnes)		Productivity (Kg/ha.)	
		1977-78	1988-89	1977-78	1988-89
1	Pulses	11.97	13.70	510	589
2	Cotton	7.24 (Million Bales)	8.69	157	202
3	Sugarcane	176.97	204.63	56160	60673

Source: Directorate of Economics and Statistics, Ministry of Agriculture, New Delhi.

Discussion between Foreign Secretary and the Prime Minister of China

2259. PROF. RAM KAPSE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Foreign Secretary of India held any discussions with the Prime Minister of China during his recent visit to China;

(b) if so, the details of bilateral issues that figured in the discussion; and

(c) the follow-up action taken by the Government thereon?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) The Foreign Secretary called on the Chinese Premier Mr. Li Peng in Beijing on May 13, 1991 during his visit to China for the third meeting of the India-China Joint Working Group on the boundary question.

(b) Bilateral issues discussed during the meeting covered the boundary question, Tibetan activities in India, India's concern about Chinese missile supplies to Pakistan, and the forthcoming visit of the Chinese Premier to India.

On the boundary question, both sides reaffirmed that further efforts should be made towards resolving the issue in a fair, reasonable and mu-

tually acceptable manner in keeping with national interests and national sentiments.

The Chinese side referred to the activities of Tibetan refugees in India. The Foreign Secretary reiterated the Government of India's consistent stand that Tibet is an autonomous region of China and that activities incompatible with this position are not permitted on the Indian soil.

The Foreign Secretary also conveyed to the Chinese Premier India's concern about the supply of sophisticated arms and technologies, including missiles, to Pakistan by China.

Foreign Secretary informed the Chinese Premier that the Government and people of India were looking forward to his visit to this country.

(c) The invitation to Premier Li Peng to visit India has been renewed by the Prime Minister Shri P. V. Narasimha Rao.

The two Governments are continuing their efforts to resolve all outstanding issues through peaceful dialogue.

Production of Betel Leaves

2260. SHRI SATYAGOPAL MISRA: Will the Minister of AGRICULTURE be pleased to state the steps taken or proposed to be

taken to step up research activities to increase production of Betel Leaves?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): Sir, The ICAR has set up an All India Coordinated Project on betel vine with ten centres located in the important betel vine growing areas. The project has developed technology for the control of major diseases and pests and has improved the agro-techniques for increasing production of betel leaves.

Implementation of Command Area Development Programme

2261. DR. C. SILVERA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Command Area Development Programme is not being implemented properly?

(b) if so, the reasons therefor? and

(c) the steps proposed to be taken in this regard?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (c) Command Area Development Programme initiated with the objective of better utilisation of created irrigation potential and improvement in productivity consists of many activities such as construction of field channels, field drains, land levelling, realignment of field boundaries, enforcement of rotational water supply, introduction of suitable cropping patterns, modernisation and efficient operation of irrigation system, etc. While satisfactory implementation of many components such as, field channels and rotational water supply is being generally achieved, difficulties are being faced on some of the items. The main reason for the same are budgetary constraints of the State Governments, lack of coordination between the Command Area Development Authority and Department of Irrigation, higher costs of land levelling,

slow progress of consolidation of holdings and flood problems particularly in the eastern parts of the country. The Central Government have been in continuous dialogue with the State Governments to remove these deficiencies. Evaluation studies in some States have been carried out to identify the bottlenecks project wise and remove such obstacles for the successful implementation of the programme.

Visit of Foreign Minister of Sri Lanka

2262. DR. C. SILVERA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Foreign Minister of Sri Lanka visited India recently;

(b) if so, the details of bilateral issues that figured in his talks with the Indian leaders; and

(c) the outcome thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) Yes, Sir. Sri Lanka Foreign Minister Mr. Harold Herat visited India from 29-31 July 1991.

(b) and (c) India and Sri Lanka signed the Agreement to establish the Indo-Sri Lanka Joint Commission. The Joint Commission will initially incorporate two Sub-Commission; One dealing with Trade, Investment and Finance and the other dealing with Educational, Social and Cultural matters. It was agreed that the Sub-commission meetings could take place in mid-November so as to prepare the ground for a meeting of the Joint Commission before the end of the year.

The two sides exchanged views on the ethnic situation in Sri Lanka and reiterated the need to seek a political solution to the problem. The two sides agreed on the need to encourage an early and voluntary return of refugees presently in India and to take steps in this regard.

[Translation]

Para-Military Forces

2263. PROF. RASA SINGH RAWAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the name, strength and the number of Battalions/Companies of each of the para-Military Forces;

(b) the parameters set for the recruitment to those forces and the procedure adopted to give due representation to each State;

(c) whether there is any scheme to make special recruitment to those Forces from backward States; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) Information is given in the Statement enclosed.

(c) and (d) No, Sir.

STATEMENT

(a) The names of the para-Military Forces, their strength, the number of Battalions and Companies in each Force are as follows:—

<i>Name of the Force</i>	<i>Total strength</i>	<i>No. of Battalions</i>	<i>Number of Companies</i>
1. Assam Rifles	50,076	31	186
2. Border Security Force	1,71,197	147	882
3. CISF	71,975	CISF is not structured in the pattern of Battalions and Companies.	
4. CRPF	1,25,112	123	738
5. ITBP	29,504	28	108
6. NSG	7,652	NSG is not structured in the pattern of Battalions and Companies.	

(b) The parameters set and the procedure adopted to give due representation to each State/Union Territory in recruitment of Constables/Riflemen in the Forces are as follows:—

	<i>CRPF & ITBP</i>	<i>BSF</i>	<i>CISF</i>	<i>Assam Rifles</i>
1. Age	18-23 years	18-22 years	18-23 years	16-25 years for Technical Trades and Tradesman.
	(Relaxable by 5 years in the case of SC/ST candidates)			16-22 years for matric candidates in General Duty. 16-20 years for non-matric candidates in General Duty.

	<i>CRPF & ITBP</i>	<i>BSF</i>	<i>CISF</i>	<i>Assam Rifles</i>
2. Educational Qualification	Matric	Matric	Matric	5th class pass for Tradesman, 8th class pass for General Duty. Matric with Science for Technical Trades.
3. Minimum Physical Standards				
(a) Height	170 Cms	170 Cms	167 Cms	Varies from 152 Cms. to 167 Cms according to the post and domicile of the candidates.
(b) Chest	Unexpanded 80 Cms Expanded 85 Cms.	Unexpanded 80 Cms Expanded 85 Cms.	Unexpanded 81 Cms Expanded 86 Cms.	Varies between 75Cms to 77 Cms. (unexpanded) and 80 Cms to 82 Cms. (expanded) according to the post and domicile of the candidate.
(c) Weight	Proportionate to height and age.			
Note:	Relaxation in height and chest measurements are given to certain special categories of persons such as Adivasis, persons belonging to martial races etc.			

Recruitment of Constables/Rifleman except in NSG is made on an all India basis. The annual vacancies are allotted to each State/Union Territory on the basis of population ratio and recruitment to these vacancies are made in a phased manner from various places after giving wide publicity. Candidates who possess the prescribed eligibility conditions can appear for selection at the notified centres. This procedure ensures fair representation of each State/Union Territory in the Forces according to its population ratio.

Appointments in NSG is made by transfer on deputation only.

Vacancy of DG Post in ICAR

2264. **SHRI SANTOSH KUMAR GANGWAR:** Will the Minister of AGRICULTURE be pleased to state:

(a) the institutions functioning under ICAR without respective Chiefs and since when these posts are lying vacant;

(b) whether the post of Director General in Indian Council of Agri-

cultural Research is lying vacant;

(c) if so, since when;

(d) the reasons for not filling up the post; and

(e) the time by which the post is likely to be filled?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): (a) Sir, A statement is attached.

(b) to (e) Sir, the Secretary to the Government of India in the Department of Agricultural Research and Education functions as Director-General of I.C.A.R. Secretary to the Government of India in the Department of Agriculture and Cooperation has

been holding the additional charge of Secretary, DARE since 5-4-1990. The appointment of DG, ICAR is to be made through the Union Public Service Commission, whose recommendation in this regard is awaited.

STATEMENT

Names of the Institutions functioning under ICAR without respective chiefs

<i>Sl. No.</i>	<i>Name of the Institute</i>	<i>Since when lying vacant</i>
1	National Research Centre for Soyabean, Indore	August, 1986
2	Directorate of Vegetables	October, 1986]
3	National Research Centre for spices, Calicut	December, 1986.
4	National Research Centre for Cashew, Puttur	December, 1986
5	National Centre for Integrated pest Management, Faridabad.	July, 1987.
6	Indian Lac Research Institute, Ranchi	January, 1988
7	National Research Centre for Meat	November, 1986
8	Cotton Technological Research Laboratory, Bombay	May, 1988
9	Central Soil and water conservation Research & Training Institute, Dehradun.	September, 1989
10	Central Institute of Agricultural Engineering, Bhopal	October, 1989
11	National Centre for Mushroom Research, Solan	March, 1990
12	Central Avian Research Institute, Izatnagar	April, 1990
13	Central Research Institute for Dryland Agriculture, Hyderabad.	April, 1990
14	Indian Agricultural Research Institute, New Delhi	July, 1990
15	National Dairy Research Institute, Karnal	July, 1990
16	Central Institute for Research on Buffaloes, Hissar	July, 1990
17	Central Rice Research Institute, Cuttack	November, 1990
18	Central Institute for Fisheries Technology, Cochin.	July, 1991
19	Central Institute of Research on Goats, Makhdoom.	February, 1991
20	National Centre for Agricultural Economics & Policy Research, New Delhi	July, 1991

[English]

Nationalisation of Rivers

2265. DR. V. RAJESHWARAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is any proposal to nationalise all the rivers in India;

(b) if so, the details thereof; and

(c) the difficulties being encountered in linkage of Ganga and Cauvery rivers?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) No, Sir.

(b) Does not arise.

(c) The proposal for linking of Ganga with Cauvery has been earlier examined by the Government but it was found to be cost-prohibitive and infeasible. Hence the proposal was not pursued further.

Pandiyar-Ponambalam: Dam Project in Tamil Nadu

2266. SHRI C. K. KUPPUSWAMY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Tamil Nadu has forwarded any proposal to the Union Government for the construction of the Pandiyar-Ponambalam Dam near Pollachi; and

(b) if so, the details thereof and the time by which it is likely to be cleared?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) The Government of Tamil Nadu has not forwarded any proposal to the Union Government for the construction of Pandiyar-Ponambalam Dam near Pollachi. However, a project named Pandiyar-Ponnapuzzah Hydro-electric project was received in the Central Electricity Authority which was returned to the State Government for resubmission after resolution of inter-State aspects.

Working Hours of Connaught Place Shops

2267. DR. C. SILVERA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Delhi Administration has permitted the opening of shops in Connaught Place area till Nine O' Clock at night;

(b) if so, the details thereof and the reasons therefor;

(c) whether it is likely to cause inconvenience to the employees especially female employees working in shops and encourage hooliganism at night; and

(d) if so, the remedial measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) No, Sir.

(b) to (d) Does not arise.

[Translation]

Women Working in Para-Military Forces

2268. SHRI PRABHU DAYAL KATHERIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of women working in the para-military forces in the country;

(b) the number of women appointed therein during the last three years. State-wise;

(c) whether the proportion of women working in the para-military forces is very low; and

(d) if so, the measures being taken to encourage the appointment of more women in those forces?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) 2810 women are working in the Central para-Military Forces.

(b) State-wise data on the number of women appointed in the Central para-Military Forces during the last three years (1988-90) are given below:—

<i>Name of the State/UT</i>	<i>Number of women appointed</i>
Andhra Pradesh	40
Assam	33
Bihar	52
Gujarat	2
Haryana	36
Himachal Pradesh	26
Jammu & Kashmir	13
Karnataka	53
Kerala	87
Madhya Pradesh	35
Maharashtra	39
Manipur	9
Meghalaya	7
Mizoram	9
Nagaland	7
Orissa	25
Punjab	52
Rajasthan	29
Tamil Nadu	61
Tripura	3
Uttar Pradesh	114
West Bengal	72
Chandigarh	9
Pondicherry	1
Delhi	91
	905

(c) Taking into account the nature of these Forces, their functional requirements and working conditions, the proportion of women working in Central para-military forces is not considered very low.

(d) Does not arise.

[English]

Recommendations of the National Police Commission

2269. SHRI K. PRADHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the recommendations of the National Police Commission which have been accepted by the Government; and

(b) the time by which those are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) 'Police' being a State subject it is for the State Governments to implement the recommendations of the National Police Commission. Available information indicate that the reports of the Commission have been thoroughly studied by them and good measures of action taken to the extent considered appropriate.

Land under Irrigation in Orissa, Maharashtra and Madhya Pradesh

2270. DR. KARTIKESWAR PATRA:
SHRI VILASRAO GUNDEWAR:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the total hectares of land brought under irrigation in Orissa, Maharashtra and Madhya Pradesh during 1990-91; and

(b) the total areas in those States proposed to be brought under irrigation during 1991-92?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) The additional area brought under irrigation in the 3 States is as under:—

	1990-91 (Anticipated)	1991-92 (target) (in thousand hectare)
Orissa	117.32	54
Maharashtra	128.50	73
Madhya Pradesh	188.00	140

Dhamara Fishing Harbour in Orissa

2271. **DR. KARTIKESWAR PATRA:** Will the Minister of AGRICULTURE be pleased to state:

(a) the Central assistance given upto March 31, 1991 and proposed to be given to the Dhamara Fishing Harbour in Balasore District of Orissa;

(b) the action taken/proposed to be taken to upgrade it to a major fishing harbour; and if not, the reasons therefor; and

(c) the action taken/proposed to be taken for the exploitation of vast marine resources along the Orissa coast?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The total Central assistance given to the Government of Orissa for the Dhamara Fishing Harbour is Rs. 69,22,335. No further amount is due.

(b) No proposal for upgradation of Dhamara fishing harbour has been received from the State Government of Orissa.

(c) Government of India have sanctioned three minor and one major

fishery harbour besides 7 fish landing centres in Orissa for facilitating the exploitation of marine resources along the Orissa coast. Besides, a NORAD Assisted Orissa Fisheries District Development Programme (Kasafal) is under implementation since March, 1985. The objective of this project is to improve general standard of living of the population of Kasafal.

[translation]

Communication Facilities in Rural areas

2272. **SHRI RAM NARAIN BERWA:**
SHRI G. DEVARAYA NAIK:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to formulate a special scheme to provide communication facilities to rural tribal and hilly areas; and

(b) if so, the details thereof and the amount earmarked therefor in the Eighth Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) The draft 8th plan (1990-95) proposals for the rural and tribal/hill areas of the Department of Telecommunications provide for provision of telephone connection practically on demand and provision of telephone facility in each Gram Panchayat by the end of the Plan. This envisages addition of around 10.6 lakh lines of Local Switching capacity for provision of 8 lakh new connections at a cost of around Rs. 5100 crores in the rural areas. The Tribal Sub Plan envisages addition of around 2.85 lakh lines of local switching capacity for provision of 2.45 lakh telephone connections and 650 Telex lines besides 6 notional telex exchanges at an estimated outlay of about Rs. 1040 crores.

[English]

Hot Rolling Mill in Durgapur Steel Plant

2273. DR. SUDHIR RAY: Will the Minister of STEEL be pleased to state:

(a) whether the Government propose to set up a Hot Rolling Mill in Durgapur Steel Plant; and

(b) if so, the details thereof:

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEB): (a) No, Sir.

(b) Does not arise.

Teesta Barrage Project in West Bengal

2274. DR. SUDHIR RAY: Will the Minister of WATER RESOURCES be pleased to state:

(a) the estimated cost of the Teesta Barrage Project;

(b) the expenditure incurred on the Project and the amount of Central assistance provided for this purpose so far; and

(c) the time by which it is likely to be completed?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) As per revised project report of September 1990, the latest estimated cost of the First Sub-Stage of Stage I of the Teesta Barrage Project is Rs. 695 crores.

(b) An expenditure of Rs. 334.63 crores has been incurred on the project upto March, 1991. A special Central Assistance of Rs. 5 crores was given for the project during 1983-84 and an advance plan assistance of Rs. 15 crores during 1986-87 and Rs. 10 crores during 1987-88 was provided for this project.

(c) The project is scheduled to spill over to IX plan.

LTTE activities in Tamil Nadu

2275. DR. SUDHIR RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether LTTE elements are still active in Tamil Nadu; and

(b) if so, the steps taken to contain them?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Activities of LTTE in Tamil Nadu are continuing to cause concern.

(b) The Government of Tamil Nadu have informed that sustained action is being taken to eradicate militant LTTE activities and to check their infiltration into India. This includes setting up of check posts and intensification of patrolling on shore and off shore. The Central Government is providing all possible assistance to the State Government in this regard.

South India Water Grid

2276. SHRIMATI GEETA MUKHERJEE:

SHRI V. SREENIVASA PRASAD:

SHRI M. V. CHANDRASHEKARA MURTHY:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government propose to form a South India Water Grid comprising all major rivers to make maximum use of the available water;

(b) if so, the details thereof;

(c) whether the Southern States have been consulted in this regard; and

(d) if so, the reaction of those State Governments thereto?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Interlinking of Southern rivers is proposed under the Peninsular river development component of National Perspectives formulated by the Government.

(b) It is proposed to link Mahanadi to Godavari; Godavari to Krishna; Krishna to Cauvery and Cauvery to Vaigai. Also linking of the west flowing Pamba and Achankovil with the east flowing Vaigai for supplying water to the drought prone areas is proposed.

(c) and (d) The proposals are discussed at the different stages of formulation in the Technical and Administrative Committees in which the concerned States are also represented and they are modified according to the suggestions received from the States. The pre-feasibility report on the Pamba-Achankovil-Vaigai link has been sent to the States and further discussions are being held with them.

Courier Service in Private Sector

2277. **SHRI DHARMANNA MONDAYYA SADUL:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Courier Service in Private Sector have grown up rapidly during the last few years;

(b) whether the speed post service has also been expanded during the same period;

(c) if so, the salient feature of the speed post service; and

(d) the details of the cooperation between Private Sector and the Department of posts to further boost its functioning for the benefit of the public?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir, the Government is aware of the existence of Private Courier Services.

(b) Yes, Sir.

The Speed Post Service was introduced on 1-8-86 initially in 7 cities. Since then this service has been expanded to 60 cities under domestic speed post service and 48 countries under international speed post service.

(c) Speed Post Service is a guaranteed and time-bound delivery service and has the following unique features:

(i) *Free Pick up Service*

(ii) *Book your own article scheme:* Customer grants his own receipt and copies thereof along with articles are handed over to the representative of Department.

(iii) *Book Now Pay later facility:* Booking of articles without prepayment and settlement of bills on weekly basis.

(iv) *Pay Back facility:* Refund of speed post fee in case of non-delivery within the time guaranteed.

(d) Private Couriers work independently. There is no cooperation between them and the Department of Post.

[Translation]

Closing of Return Letter Office in Jaipur, Rajasthan

2278. **SHRI GIRDHARI LAL BHARGAVA:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Return Letter Office in Jaipur, Rajasthan was closed;

(b) if so, the reasons therefor; and

(c) the present policy of the Government in respect of closing or opening of Return Letter Offices?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) No, Sir.

(b) Does not arise.

[English]

(c) There is a Returned Letter Office for every Postal Circle exclusively or commonly with one or more neighbouring Circles. The Government has no plan either to close any Returned Letter Office or to open any new office.

Share of Rajasthan from Tehri Dam Waters

2279. SHRI GIRIDHARI LAL BHARGAVA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Rajasthan has requested the Union Government to expedite the matter relating to share of Rajasthan from Tehri Dam waters; and

(b) if so, the reaction of the Union Government thereto and the steps being taken in this regard?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) The Government of Rajasthan made a reference to the Union Government to persuade the Government of Uttar Pradesh to allocate 10% of Tehri Dam Project Waters for areas in Rajasthan. The matter was accordingly taken up with the Government of Uttar Pradesh who informed the Government of Rajasthan in July, 1988 as also to this Ministry in September, 1988, that in view of commitments of Ganga Waters at Tehri Dam Project, it did not appear possible to supply waters to areas in Rajasthan. The Rajasthan Government was advised in October, 1988 to bring up the matter before the Inter-State Meeting on Yamuna. The meeting of the Standing Committee on Inter-State issues in Water Resources to discuss the Yamuna dispute was held in September, 1990 but this issue did not come up for discussion.

Riot Control Vehicles

2280. SHRI J. CHOKKA RAO : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether riot control vehicles manufactured by a Bombay-based firm in collaboration with some Austrian Company are in use in certain parts of the country like Kashmir; and

(b) if so, whether there is any proposal to acquire such vehicles on a large scale for supply to States to control riots?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) Law and order is a 'State' subject and it is for the State Governments to use the equipment of their choice to maintain law and order. The Government of India has no information about the types of vehicles being used by the State Governments.

Fencing on Indo-Bangladesh Border

2281. SHRI V. S. VIJAYARAGHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the progress made in the fencing of the International border between India and Bangladesh;

(b) whether there is any dispute with Bangladesh on the fencing issue; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF

HOME AFFAIRS (SHRI M. M. JACOB): (a) So far, fencing for a length of 36.57 Kms. has been done on the Indo-Bangladesh border.

(b) No, Sir.

(c) Question does not arise.

Formation of Aluminium Authority of India

2282. SHRI KARIA MUNDA : Will the Minister of MINES be pleased to state:

(a) whether the Union Government propose to form an 'Aluminium Authority of India' and bring all the Aluminium factories under its authority in order to control prices; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) No, Sir.

(b) Does not arise.

[Translation]

Magnesite Project at Pithoragarh, U.P.

2283. SHRI JEEWAN SHARMA: Will the Minister of STEEL be pleased to state:

(a) whether the Government are considering any proposal to close down Pithoragarh Magnesite Project of Bharat Refractories Limited, in Pithoragarh, Uttar Pradesh; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEB): (a) and (b) The Government has approved the proposal of M/s. Bharat Refractories Ltd. not to implement the proposed Pithoragarh Magnesite Project

as it was felt that consequent to shift in the demand pattern of refractories, the project would be unviable.

Per Capita Milk Consumption

2284. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of AGRICULTURE be pleased to state the per capita consumption of milk in the urban and rural areas of Maharashtra separately during 1990-91?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): The State Government of Maharashtra has reported that during the year 1990-91 per capita consumption of milk in urban areas was 107 grams while in the rural areas it was 126 grams.

Telephone Connections in Nanded and Parbhani Districts of Maharashtra

2285. SHRI VILASRAO GUNDEWAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of new telephone connections provided to the applicants on the waiting list in Nanded and Parbhani district of Maharashtra during 1990; and

(b) the number of new telephone connections likely to be released during 1992?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) During 1990- new telephone connections given in Nanded and Farbhani districts are 313 and 331 respectively.

(b) During 1992, the approximate number of new telephone connections likely to be released is as under:

Nanded	450
Parbhani	500

Setting up an Unit of Indian Telephone Industries in Bihar [English]

2286. SHRI UPENDRANATH VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to set up an Indian Telephone Industries Unit in Bihar;

(b) if so, the time by which it is likely to be set up; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) No, Sir.

(b) Does not arise.

(c) At present, there are no plans to set up any new unit of Indian Telephone Industries Limited.

Adulteration of Pesticides

2287. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is large scale adulteration of pesticides in the country;

(b) the number of adulteration cases reported during the last three years; and

(c) the remedial steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) There are no reports about large scale adulteration of pesticides in the country. However, 3.7% to 4.9% of the pesticides samples drawn by Insecticide Inspectors notified under the Insecticides Act 1968 have been found to be sub-standard.

(b) The number of samples analysed and found sub-standard during the last three years is as under:

Year	Samples Analysed	Found sub- standard	% sub- standard
1987-88	38053	1402	3.7
1988-89	34912	1312	3.9
1989-90	41267	2031	4.9

(c) The State Governments have notified functionaries for the enforcement of the Insecticides Act, 1968. The Insecticides Inspectors notified under the Act regularly draw the samples of pesticides and send the same to the Insecticides Analysts for testing. A network of 39 State Pesticides Testing Laboratories is avail-

able in the country with an analysis capacity of more than 44,000 samples per annum. The Central Government has also notified a Central Insecticides Laboratory as a referee laboratory. The progress of the quality control efforts made by the States and U.Ts is periodically reviewed by the Union Ministry of Agriculture for improving the qualities of pesticides manufactured & sold in the country.

Indo-Pak Talks on Bilateral Issue

2288. **SHRI RAJENDRA KUMAR SHARMA:**

SHRI K. PRADHANI:

SHRI GOPINATH GAJAPATHI:

Will the Minister of **EXTERNAL AFFAIRS** be pleased to state:

(a) whether the Foreign Secretary of Pakistan visited India recently and had talks with his Indian counterpart on various bilateral issues between the two countries;

(b) if so, the outcome thereof;

(c) whether the issue of border disputes also figured in the talks;

(d) if so, the details thereof;

(e) the outcome of talks held at other levels on various issues between the two countries;

(f) whether the Government have initiated any talks with Pakistan for a peaceful settlement of Siachen Glaciers issue; and

(g) if so, the outcome thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAV-SINH SOLANKI): (a) to (d) The Fourth Round of Foreign Secretary level talks between India and Pakistan took place in New Delhi from 4 to 6 April, 1991. The talks covered the entire range of bilateral issues and included an exchange of views on international issues of mutual interest. In these discussions it was pointed out to Pakistan that the crux of the present problem in bilateral relations was its support to terrorism and subversion directed against India in Punjab and Jammu & Kashmir.

The Foreign Secretaries signed two agreements on 6 April, 1991, relating to:—

(i) **Advance Notice on Military Exercises, Manoeuvres and Troop Movements.**

(ii) **Prevention of Air Space Violations and for Permitting Overflights and Landings by Military Aircraft.**

It was also decided to commence discussions on several pending bilateral issues and, in principle, to convene the Sub-Commissions of the India-Pakistan Joint Commission on mutually convenient dates. Agreement was also reached to hold the fifth round of Foreign Secretary level talks. These are now scheduled to be held in September, 1991.

(e) The Surveyors General of India and Pakistan met in New Delhi from 23 to 26 March, 1991 to discuss the demarcation of the international boundary between the two countries in the Sir Creek area. These talks helped in a better appreciation of each other's point of view. Further discussions on the issue are scheduled to take place at the Secretaries level scheduled later this month.

The India-Pakistan Committee to Combat Drug Trafficking and Smuggling met in Islamabad from 30 to 31 July, 1991 and agreed, inter-alia, to expedite exchange of information to control drug trafficking and smuggling across the Indo-Pakistan border.

(f) and (g) In the Fourth round of Foreign Secretary level talks, it was agreed in principle to resume the dialogue on Siachen at the appropriate time.

[Translation]

New Electronic Telephone Exchanges

2289. **SHRI RAJINDER KUMAR SHARMA:** Will the Minister of **COMMUNICATIONS** be pleased to state:

(a) the target fixed for opening of electronic telephone exchanges during 1990-91; and

(b) the number of electronic exchanges opened during 1990-91 and proposed to be opened during 1991-92?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU) (a) The target fixed for opening Electronic Exchanges during 1990-91 was 2957.

(b) The number of Electronic Exchanges opened during 1990-91 was 2987 and the number of Electronic exchanges/exchange units proposed to be opened during 1991-92 is 4472.

[English]

Foreign Exchange Earned by Kudremukh Iron Ore Company Limited

2290. SHRI RAJINDERA KUMAR SHARMA: Will the Minister of STEEL be pleased to state:

(a) the foreign exchange earned by the Kudremukh Iron Ore Company Ltd. during the last three years; and

(b) the foreign exchange expected to be earned during 1991-92?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEB): (a) The amount of foreign exchange earned by Kudremukh Iron Ore Company Limited during the last three years is as under:

<i>Year</i>	<i>Amount in Rupees lakhs</i>
1990-91 . . .	22898
1989-90 . . .	17440
1988-89 . . .	11639

(b) During the year 1991-92, Kudremukh Iron Ore Company Limited expects to earn Rs. 25,000 lakhs in foreign exchange on export of iron ore concentrate and pellets to various countries. This may go up on account of the consequential impact of the exchange rate adjustment announced recently.

Repatriation of Refugees to Sri Lanka

2291. SHRIMATI BASAVARAJESWARI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India and Sri Lanka are working out ways of sending back the Sri Lankan refugees from Tamil Nadu to Sri Lanka;

(b) if so, the details thereof;

(c) whether the Government of India have agreed to assist Sri Lanka in setting up a refugee centre in Mannar Island; and

(d) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) and (b) During the recent visit of Sri Lanka Foreign Minister to India, the Indian side stressed that the Sri Lanka Government must take steps to encourage an early and voluntary return of the refugees presently in India.

(c) and (d) Government of India has provided relief supplies valued at approximately Rs. 1.17 Crores to the United Nations High Commission for Refugees for its on-going relief operations at Peasalai and Madu (Mannar District).

Speed Post Service

2292. SHRIMATI BASAVARAJESWARI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government propose to introduce the speed post service in more cities, and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) No, Sir. There are no plans for the present to introduce speed post services to more cities.

(b) Does not arise in view of reply (a) above.

New Telephone Connections in Karnataka

2293. SHRIMATI BASAVARAJ-ESWARI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the total number of applications for telephone connections pending in Bellary District, Karnataka; and

(b) the time by which the applicants are likely to be provided with telephone connections?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Waiting list as on 30-6-1991 in Bellary District, Karnataka, is 1074.

(b) The applicants are likely to be provided telephone connections progressively by March, 1993.

[Translation]

Vikramshila Agriculture University at Sabaur, Bihar

2294. SHRI BHOGENDRA JHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is a proposal to open Vikramshila Agriculture University at Sabaur in Bihar; and

(b) if so, the time by which it is likely to be opened?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): (a) No, Sir.

(b) Does not arise.

[English]

Issue of Passport from Regional Pass- port Offices

2295. SHRI SYED SHAHABUD-DIN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the total number of passport applications pending as on April 1, 1990, Passport Office-wise;

(b) the total number of passport applications received and disposed of during 1990-91, Passport Office-wise;

(c) the total number of passports issued and the number of passports services extended during the year 1990-91; Passport Office-wise and

(d) the steps taken to improve the efficiency of the Passport Offices?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAVSINH SOLANKI): (a) The detailed information Passport Office-wise is given in the attached Statement I.

(b) Information is being collected from various Passport Offices.

(c) The requisite information is given in the attached Statement II.

(d) Information is given in the attached Statement III.

STATEMENT I

The total number of passport applications pending as on 01-04-1990

Sl. No.	Passport Office	Pendency
1	Ahmedabad . . .	14280
2	Bangalore . . .	9329
3	Bareilly . . .	11036
4	Bhopal . . .	3550
5	Bhubaneshwar . . .	722
6	Bombay . . .	24042
7	Calcutta . . .	8869
8	Chandigarh . . .	33493
9	Cochin . . .	17867
10	Delhi . . .	8043
11	Goa . . .	1157
12	Guwahati . . .	1694
13	Hyderabad . . .	15671
14	Jaipur . . .	13334
15	Jalandhar . . .	53825
16	Kozhikode . . .	14509
17	Lucknow . . .	15159
18	Madras . . .	5016
19	Nagpur . . .	955
20	Patna . . .	4779
21	Srinagar . . .	3937
22	Trichy . . .	17645
		<hr/> 278912

STATEMENT II

The number of Passports issued and Miscellaneous services rendered by each Passport Office during 1990-91

<i>S. No.</i>	<i>Passport Office</i>	<i>Passports issued</i>	<i>Services rendered</i>
1	Ahmedabad	90732	68190
2	Bangalore	61882	33650
3	Bareilly	44343	21054
4	Bhopal	17180	9506
5	Bhubaneshwar	5766	2015
6	Bombay	229495	180110
7	Calcutta	47106	20887
8	Chandigarh	78576	25951
9	Cochin	128348	98227
10	Delhi	84186	78839
11	Goa	9662	18230
12	Guwahati	5901	1883
13	Hyderabad	98799	53900
14	Jaipur	64535	28425
15	Jalandhar	103815	33718
16	Kozhikode	110528	63707
17	Lucknow	49270	15567
18	Madras	69063	53834
19	Nagpur	6488	2295
20	Patna	21980	7773
21	Trichy	113070	40197
		1440725	857958

STATEMENT III

Steps taken to improve efficiency in Passport Offices

1. Following categories of applicants have been exempted from requirement of Prior police and CID verification before issue of Passports to them;

- (a) All Government servants and Employees of Public Sector Undertaking who along with their applications submit No Objection Certificate (NOC) and verification certificate signed by their Head of Department on official stationery.

(b) Where an applicant submits his application accompanied with a Verification Certificate signed by either;

- (i) a Deputy Secretary to the Government of India and above;
- (ii) a Joint Secretary and above to a State Government;
- (iii) a Sub-Divisional Magistrate and above;
- (iv) District Superintendent of Police and above;

- (c) Retired Gazetted Government Servants

- (d) Former Members of the Union Parliament (Rajya Sabha and Lok Sabha) and State Legislatures (Assemblies and Councils)

2. In all other cases where Regional Passport Officers/Passport Officers are otherwise satisfied with genuineness of applicant, a Passport may be issued where police and CID do not send their reports in 4 weeks after despatching personal particulars forms to them.

3. Children below the age of 15 years may be issued Passport without police verification.

4. Persons holding normal Passports may be issued fresh Passports after 10 years of its validity without prior police/CID verification.

5. Furthermore, in order to ensure expeditious clearance monitoring of Passports issued and pending is done through weekly progress reports in respect of each Passport Office.

6. With effect from 16th August, 1990, fresh Passports are being issued for a period of ten years at a stretch so that a Passport holder need not visit a Passport Office for renewal after first five years as was the case before August, 1990.

Steps taken to increase productivity Passport Offices.

- (i) To increase the productivity of Passport Officers steps are being taken to computerized the Passport Offices.
- (ii) Within budgetary allocation Passport Offices have been allowed to hire casual workers and also to give overtime allowance to eligible staff to increase output.

[Translation]

Water Reservoir Scheme in Bihar

2296. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of

WATER RESOURCES be pleased to state:

(a) whether the Government of Bihar has forwarded any proposal to the Union Government for the construction of a water reservoir to provide water to the Sone Irrigation Project in full capacity; and

(b) if so the details thereof and the time by which it is likely to be cleared?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) Presumably, the project referred to is Kadwan Reservoir Project of Bihar. The State Government had submitted a proposal for construction of Kadwan Reservoir on the Sone River to the Central Water Commission in August, 1987 for its techno-economic appraisal. The report was examined and returned to the State Government in January, 1988 for modification. Even in the modified report received in June, 1990, Central Water Commission found many basic deficiencies. For example, in this multipurpose project, details for only dam was given leaving out details of irrigation and hydro power components, concurrence of basin States for submerging their areas was not obtained, environmental and forest aspects were not dealt with and hydrology of the project was not finalised. The project, therefore, had to be returned to the State Government in July, 1990.

While the project proposes to stabilise irrigation in the existing Sone command and also to generate hydro-power, only on finalisation of hydrology of the project, benefits and details can be quantified. The State Government is required to submit a modified Project Report in compliance to the observations of the Central Water Commission.

Central Assistance for Control of Floods in Bihar

2297. SHRI RAM LAKHAN SINGH YADAV: Will the Minister of

WATER RESOURCES be pleased to state:

(a) whether the Government have sanctioned funds for control of floods in North Bihar under the Eighth Five Year Plan; and

(b) if so, the details thereof and the time by which the said funds are likely to be released?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Eighth Plan has not been finalised.

(b) Does not arise.

Subarnarekha Multi-Purpose Project Phase II

2298. **SHRI RAM LAKHAN SINGH YADAV:**
SHRI CHHEDI PASWAN:

Will the Minister of **WATER RESOURCES** be pleased to state:

(a) the present position of the construction of the Subarnarekha Multi-purpose Project Phase II of Bihar;

(b) the expenditure incurred thereon so far; and

(c) the time by which the project is likely to be completed?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) The Government of Bihar had submitted a revised identification report on Subarnarekha Multi-purpose Project Phase-II comprising balance of work on the project accepted in 1982 and number of modernisation, new irrigation and hydro-electric schemes as other components in September, 1988 estimated to cost Rs. 858.6 crores to Central Water Commission for techno-economic appraisal. The scheme was examined and the State Government was requested in March, 1989 to either delete the other components from the scope of the Subarnarekha Multi-purpose Project Phase-II or secure clearance quick-

ly form Technical Advisory Committee.

(b) An expenditure of Rs. 464.16 crores has been incurred upto March, 1990 on Subarnarekha Multi-purpose Project. The anticipated expenditure during the year 1990-91 is Rs. 76.31 crores. The Working Group of Planning Commission has recommended Rs. 100 crores outlay for the year 1991-92.

(c) As per Government of Bihar identification report on Subarnarekha Project Phase-II of September, 1988, the project is scheduled to be completed by 1997-98 with the base year 1989-90.

[English]

High Yielding Variety Seeds

2299. **SHRI PHOOL CHAND VERMA:**
SHRI YASHWANTRAO PATIL:

Will the Minister of **AGRICULTURE** be pleased to state:

(a) whether a large number of farmers are not being supplied adequate quantity of High Yielding Variety Seeds;

(b) if so, the reasons therefore; and

(c) the steps the Government propose to take to ensure timely and adequate supply of high yielding variety seeds to the farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Production and distribution of seeds including High Yielding Variety Seeds is primarily the responsibility of the State Government which undertakes this job through its institutions like State Government Seed Farms, State Seed Corporation, Apex Cooperative Institutions, etc. Their efforts are supplemented by the National Seed Producing Agencies like National Seeds Corporation and State Farms Corpo-

ration of India through their own infrastructure. So far as efforts by the Government of India are concerned, it organises Zonal Seed Conferences prior to each sowing season i.e. Kharif and Rabi. The requirement for Kharif, 1991 and its availability was reviewed with the State Governments and it was observed that against the requirement of 18.92 lakh qts. of high yielding variety seeds, 19.02 lakhs qts. was available.

(c) In order to assist the State Governments for production and distribution of seeds, the Government of India also supplements their efforts through National Seed Producing Agencies and Central Sector/Centrally Sponsored Schemes.

[*Translation*]

Soil Conservation in Bihar

2300. SHRI CHHEDI PASWAN:
SHRI MOHAMMAD ALI
ASHRAF FATMI:

Will the Minister of AGRICULTURE be pleased to state:

(a) the Centrally sponsored soil conservation schemes being implemented in Bihar;

(b) the funds allocated for those schemes during 1990-91; and

(c) the steps taken by the Government to check soil erosion in Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The Centrally Sponsored Soil Conservation Schemes implemented in Bihar are (i) Soil Conservation in the catchments of River Valley Projects (RVP) and (ii) Integrated Watershed Management in the catchment areas of Flood Prone Rivers (FPR).

(b) Rs. 670 lakhs have been allocated during 1990-91 to Bihar for these two schemes together.

(c) The steps taken by Government to check soil erosion in Bihar include mechanical and biological measures according to requirements of the terrain.

[*English*]

Projects to Control Floods and Erosion in Assam

2301. SHRI NURUL ISLAM:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether some projects for control of erosion and floods in Assam are pending with the Union Government; and

(b) if so, the details thereof and the time by which those are likely to be cleared?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) There are three projects and they have been examined. One pertaining to protection of Mukalmua Howlighat Area (cost Rs. 17.83 crores) is to be considered for technical approval and the other two pertaining to protection of Nagaghooli Maijan Area (cost Rs. 17.60 crores) and Raising and Strengthening of Gabru Embankment (cost Rs. 3.91 crores) will be considered after the required modifications are carried out.

Publication of Telephone Directories

2302. SHRI SRIBALLAV PANTI-GRAHI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the reasons for publication of Telephone Directories from private sources;

(b) the terms and conditions of agreement between the Government and the private concern; and

(c) the profit earned or loss suffered due to privatisation of the publication of Telephone Directories?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) The policy to get the Telephone Directories printed by awarding comprehensive contracts for printing, binding, supply of paper, procuring advertisements and delivery of adequate number of directories, free of charge, was decided to overcome delays in—

- (i) finalising of rate contract by DGS&D for supply of paper;
 - (ii) finalising of advertisements etc.;
 - (iii) supply of paper by the manufacturers;
 - (iv) Delays by printing presses due to inadequate resources, capability etc.
- (b) The major terms and conditions of the contract, in general, are:

- (i) Contractor is authorised to collect advertisements from the customers/public and publish telephone directories on behalf of the Government/MTNL;
- (ii) Besides, providing adequate number of telephone directories, free of cost to the Department for distribution amongst telephone subscribers etc., the Contractor also has to pay an agreed amount/percentage as Royalty to the Department.

(c) There is no loss to the Department/Government. On the contrary, Government saves on publishing telephone directories, the cost of paper, work of collection of advertisements etc. besides earning substantial revenue by way of the royalty charges.

[Translation]

Grant for Control of Floods and Soil Erosion

2303. SHRI HARIKEWAL PRASAD: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government propose to give any grant for control of floods and soil erosion caused by Chhoti, Gandak, Ghaghra, Rapti, Khanua and Narayani rivers; and

(b) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) As per present policy, Central assistance is in the form of block grants and loans not attached to any Sector of development or a project. In the approved outlays for 1991-92, there is no specific provision in Central Sector for giving grants to control floods in these rivers.

[English]

Mahi-Bajaj Sagar Project

2304. DR. LAXMI NARAYAN PANDEY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Rajasthan has provided 0.75 flap in the gates of Mahi-Bajaj Sagar Project near Banswara which is likely to affect additional 68 hectares of land of Madhya Pradesh; and

(b) if so, the steps being taken by the Union Government to make good the loss suffered by Madhya Pradesh?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Yes, Sir Flaps of 0.75 metre height have been provided to the gates of Mahi-Bajaj-sagar Dam.

(b) A meeting of the Irrigation Water Resources Ministers of Rajasthan Madhya Pradesh and Gujarat was convened on 6th February, 1991 at New Delhi to consider the representation made by the Government of Madhya Pradesh in this regard. The suggestion of the Minister of Water Resources to hold discussions individually with the States concerned, in the first instance, was agreed to in the meeting. Due to quick changes

in the Government, subsequent meetings could not be held.

[Translation]

Proposal to name Central Agricultural Institute after Late Ch. Charan Singh

2305. SHRI DEVENDRA PRASAD YADAV: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal under consideration of the Government to name a Central Agricultural Institute after Late Ch. Charan Singh; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): (a) No, Sir.

(b) Does not arise.

Krishi Vigyan Kendra

2306. SHRI DEVENDRA PRASAD YADAV: Will the Minister of AGRICULTURE be pleased to state.

(a) whether the Union Government have received any proposal from the Government of Bihar for setting up

of Krishi Vigyan Kendras in the State; and

(b) if so, the present position of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): (a) No, Sir.

(b) Does not arise.

Natural Calamities

2307. SHRI RAJINDRA KUMAR SHARMA: Will the Minister of AGRICULTURE be pleased to state:

(a) the loss of life and damage caused to property by natural calamities in the country during last year;

(b) the steps taken by the Government to provide relief to the victims; and

(c) the amount allocated by the Government therefor to each State during last year?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) The extent of damage caused in the country due to natural calamities during 1990-91 is given below:—

(i) Number of human lives lost	2299
(ii) Population affected	312.00 lakhs
(iii) Cropped area affected	26.90 lakh ha.
(iv) Houses damaged	18.74 lakh.

(b) Apart from providing Gratuitous relief to the next of kins who lost their lives, the other relief measures taken by the concerned State Governments included the opening of relief camps and health centres, evacuation of affected population and supply of food packets. Essential commodities like wheat, atta, salt and

kerosene etc. were also provided to the affected people on immediate basis.

(c) A statement indicating the Statewise allocation under Calamity Relief Fund and the amount released during 1990-91 is attached.

STATEMENT

Statement indicating the Financial Assistance provided by the Central Government[†] to States due to various natural calamities during 1990-91

(Rs. in crore)

<i>States</i>					<i>Allocation under CRF for 1990-91</i>	<i>Central share</i>	<i>Amount released including advance release</i>
1					2	3	4
1	Andhra Pradesh	.	.	.	86.00	64.50	125.66*
2	Arunachal Pradesh	.	.	.	2.00	1.50	1.50
3	Assam	.	.	.	30.00	22.50	22.50
4	Bihar	.	.	.	35.00	26.25	26.25
5	Goa	.	.	.	1.00	0.75	0.75
6	Gujarat	.	.	.	85.00	63.75	63.75
7	Haryana	.	.	.	17.00	12.75	12.75
8	Himachal Pradesh	.	.	.	18.00	13.50	13.50
9	Jammu & Kashmir	.	.	.	12.00	9.00	9.00
10	Karnataka	.	.	.	27.00	20.25	20.25
11	Kerala	.	.	.	31.00	23.25	23.25
12	Madhya Pradesh	.	.	.	37.00	27.75	27.75
13	Maharashtra	.	.	.	44.00	33.00	33.00
14	Manipur	.	.	.	1.00	0.75	0.75
15	Meghalaya	.	.	.	2.00	1.50	1.50
16	Mizoram	.	.	.	1.00	0.75	0.75
17	Nagaland	.	.	.	1.00	0.75	0.75
18	Orissa	.	.	.	47.00	35.25	57.13*
19	Punjab	.	.	.	28.00	21.00	21.00
20	Rajasthan	.	.	.	124.00	93.00	93.00
21	Sikkim	.	.	.	3.00	2.25	2.25
22	Tamil Nadu	.	.	.	39.00	29.25	29.25
23	Tripura	.	.	.	3.00	2.25	2.25
24	Uttar Pradesh	.	.	.	90.00	67.50	67.50
25	West Bengal	.	.	.	40.00	30.00	30.00
Total					804.00	603.00	686.04

[†]Includes advance assistance of Rs. 61.16 Crores to Andhra Pradesh & Rs. 21.88 Crores to Orissa.

Horticultural Boards

2308. SHRI RAMESHWAR PATIDAR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government propose to set up more Horticultural Boards in the States;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) Setting up of Horticulture Boards at State-level is to be decided by the respective State Governments. Many of the State Governments have created separate Horticulture Departments to impart a concerted thrust to horticulture development. At the national level, the Central Government has set up a National Horticulture Board to look after different aspects of horticulture development. The Board is implementing a number of Schemes either directly or through the State Governments for which financial and technical assistance are provided by the Board.

[English]

Time Limit for Local Telephone Calls

2309. SHRI MADAN LAL KHURANA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned 'Plan to meter local calls every three minutes' appearing in the Indian Express dated July 19, 1991 wherein it has been reported that for all calls from electronic exchanges a time limit will be fixed from September, 1991;

(b) if so, the details thereof;

(c) whether there is an increasing resentment amongst the subscribers because of the unsatisfactory services rendered by 197, 198, and 199;

(d) if so, the remedial steps proposed to be taken in this regard; and

(e) the time by which the next telephone directory is expected?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) A proposal to meter the local calls once in three minutes with a view to encourage the subscribers to limit the duration of calls thereby enabling the common equipment available to carry more traffic has been received from MTNL. The proposal is under consideration of the Government.

(c) No, Sir. These services are generally satisfactory. However, at times, when the staff absenteeism is high due to disruption in local transport system and other causes, the response on these services gets affected.

(d) It is proposed to increase the number of positions on Directory Enquiry services and computerise the Complaint Service 198.

(e) The next English Directory for Delhi is likely to be available by December, 1991.

[Translation]

Waiting List for Telephone Connections in Bihar

2310. SHRI SIMON MARANDI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of applicants on the waiting list for new telephone connections in Bihar, district-wise as on July 31, 1991;

(b) the time by which these applicants are likely to be provided with telephone connections; and

(c) the action taken in this regard during 1989, 1990 and 1991 so far?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) The district-wise waiting list of Bihar as on 31-7-1991 is given in the attached statement.

(b) Expansion plans have been drawn for clearing the present waiting list progressively during the 8th Plan period. However, majority of the waiting list in Bihar is expected to be cleared by March, 1993 with the addition/expansion of telephone exchanges.

(c) The year-wise development taken place during the last 3 years is as under:

Year	New telephone connections provided
1988-89	7948
1989-90	9294
1990-91	11757

STATEMENT

District-wise waiting list of Bihar upto 31-07-1991

Sl. No.	District	waiting List
1	2	3
1	Bhojpur	60
2	Rohtas	35
3	Bhagalpur	1377
4	Sahebganj	41
5	Chapra	69
6	Gopalganj	64
7	Siwan	225
8	Begusarai	138
9	Khagaria	53
10	Darbhanga	202
11	Madhubani	108

1	2	3
12	Samastipur	97
13	Deoghar	5
14	Dumka	26
15	Godda	13
16	Dhanbad	1484
17	Palamu	65
18	Aurangabad	39
19	Gaya	369
20	Jehanabad	27
21	Nawadah	121
22	Giridih	23
23	Hazaribagh	303
24	Singhbhum East	2671
25	Singhbhum West	364
26	Araria	12
27	Katihar	64
28	Kishanganj	14
29	Purnea	277
30	Monghyr	76
31	Champaran East	31
32	Champaran West	2
33	Muzaffarpur	1402
34	Sitamarhi	186
35	Vaishali	405
36	Nalanda	427
37	Patna	7196
38	Gumla	27
39	Lohedaga	20
40	Ranchi	3666
41	Madhepura	32
42	Saharsa	91
		21907

Complaints Against Delhi Police Personnel

2311. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of complaints received against Delhi police personnel

for misbehaviour and misuse of their authority during the last three years, year-wise; and

(b) the action taken against the concerned personnel?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) The total number of complaints received in Vigilance Branch of Delhi police from 1988 to 1990 Year-wise is as under:—

<i>Year</i>	<i>No. of complaints</i>
1988	16800
1989	17143
1990	20179

(b) During the period under reference, departmental enquiry was initiated against 135 officials. Thirteen officials were dismissed; services of 12 officials forfeited; increment of 3 officials withheld; pay of 4 officials reduced; 97 officials awarded censure and 50 officials warned.

[English]

Improvement in Telecommunication Services

2312. PROF. ASHOK ANAND-RAO DESHMUKH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government had launched a 100-days' programme for the improvement of the telecommunication services in the country;

(b) if so, the details thereof; and

(c) the expenditure incurred in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir. The 100 Days' Programme was launched with effect from 1-1-1991.

(b) The 100 Days' Programme was launched to create better understanding of subscribers' problems, achieve higher productivity, speedier completion of projects and to introduce new services in the Department of Telecommunications and allied public sector under-takings. Some of the important achievements are given in the attached statement.

(c) The programme formed an integral part of the on-going activities and projects of the Department and its public sector undertakings and as such no additional expenditure was incurred.

STATEMENT

Details/Achievements of the '100 Days' Programme

<i>Sl. No.</i>	<i>Name of the Item</i>	<i>Achievement</i>
1	Commissioning of new exchanges	1,710
2	Provision of new telephone connections	3.15 lakhs
3	New STD routes commissioned	209
4	Opening of local public telephones	9,878
5	Commissioning of STD public call offices	5,901
6	Commissioning of Long Distance Public Telephones	1,076
7	Assessment of subscribers perception of Telecom. services—Subscribers contacted	6.79 lakhs
8	Open House Sessions and Telephone Adalats held	400

Expansion of Telecommunication Facilities in Maharashtra

2313. SHRI ASHOK ANAND-RAO DESHMUKH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of the plans for expansion of telecommunication facilities in Maharashtra; and

(b) the number of new telephone exchanges proposed to be opened in the State by the end of 1991-92, district-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) During 91-92, it is planned to instal/expand over 400 telephone exchanges in the state of Maharashtra. This is expected to result in providing over one lakh new telephone connections. Nearly 70 transmission schemes on UHF, Microwave, fibre optic and coaxial media are also planned.

(b) The information is given in the attached statement.

STATEMENT

The number of new exchanges proposed to be opened in the State of Maharashtra by 91-92 district wise is as under :—

Sl. No.	Name of District	No. of New Exchanges proposed to be opened
---------	------------------	--

1	2	3
1	Ahmednagar . . .	9
2	Akola . . .	2
3	Amravati . . .	3
4	Aurangabad . . .	2
5	Beed . . .	3

1	2	3
6	Bhandara . . .	3
7	Buldhana . . .	1
8	Chandrapur . . .	3
9	Dhule . . .	3
10	Gadchiroli . . .	1
11	Jalgaon . . .	6
12	Jalna . . .	2
13	Kolhapur . . .	4
14	Latur . . .	3
15	Nagpur . . .	2
16	Nanded . . .	1
17	Nasik . . .	4
18	Osmanabad . . .	2
19	Parbhani . . .	1
20	Pune . . .	6
21	Raigad . . .	3
22	Ratangiri . . .	7
23	Satara . . .	6
24	Sangli . . .	6
25	Sindhudurg . . .	3
26	Solapur . . .	10
27	Thane . . .	4
28	Wardha . . .	3
29	Yeatmal . . .	1
30	Bombay Telephones	12

[Translation]

Allotment of Accommodations to Employees of Ministry of Communications

2314. SHRI HARIKEWAL PRASAD: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the employees working in the Ministry of Communications have the facility of Government accommodation extended by the Directorate of Estate;

(b) if so, the number of employees who have been allotted Government accommodation from the Delhi telephones (P&T) Pool; and

(c) the categories of employees whom the Delhi Telephone Department offers Government accommodation and the details of rules and provisions made in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) on the basis of specific sanction of the Department of Telecommunications, accommodation has been allotted to six employees working in the Ministry of Communications from the Delhi Telephones Pool.

(c) MTNL Delhi Unit provides Government accommodation to its employees in Group A, B, C & D cadres from MTNL Pool as per Government rules.

[English]

Organic Farming

2315. SHRIMATI D. K. BHANDARI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether attention of the Government has been drawn to the news article captioned 'A natural farmer' appearing in 'Sunday Mail' dated May 5-11-1991;

(b) if so, the reaction of the Government thereto; and

(c) the steps taken by the Government to popularise organic farming in the country?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) and (c) There have been occasional reports about the success of organic farming system. However, without the use of chemical inputs like fertilisers and pesticides, it has not been possible to attain high levels of yields. The best results are, therefore, obtained through integrated nutrient supply system which combines

the use of chemical and organic fertilisers coupled with suitable package of practices.

Harmful Effects of Pesticides

2316. SHRIMATI D. K. BHANDARI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether residues of pesticides are a health hazard to human beings;

(b) if so, whether Government propose to review the licensing and import of pesticides;

(c) whether the Government have implemented the recommendations made by S. N. Banerjee Committee on pesticides;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Residues of pesticides can pose health hazards to human beings if their quantities exceed tolerance limits prescribed for this purpose.

(b) The Government keep on reviewing the use, manufacture and import of pesticides reported to be causing health hazards from time to time through Central Insecticides Board/Registration Committee set up under the Insecticides Act, 1968 as well as through High Level Expert Committees.

(c) and (d) Out of reports on 31 pesticides submitted by Banerjee Committee, reports on 12 i.e. DDT, BHC, Dieldrin, EDB, Chlorbenzilate, DBCP, Toxaphene, Sodium Cyanide, PCNB, Captan, Captafol and PCP have been accepted by the Government and recommendations have been implemented. Report on remaining 19 are under examination.

(e) In view of reply to parts (c) & (d), the question does not arise.

Annual Imports in Telephone Sector

2317. SHRI RABI RAY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the annual imports in the Telephone Sector, in dollars, during the last three years; and

(b) the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) The annual level of imports in the telecom sector including imports required for production of telecom equipment in dollars during the last 3 years is given below:

<i>Item</i>	<i>88-89</i>	<i>89-90</i>	<i>90-91</i>
Value of Imports in Million Dollars	509.8	529.0	310.6

(b) The details of the annual imports in telecom sector during the last 3 years is given below:

<i>Item</i>	<i>88-89</i>	<i>89-90</i>	<i>90-91</i>
	<i>(in Million US \$)</i>		
(i) <i>Finished</i>			
Telecom equipment :			
— Underground Cables	18.1	13.0	10.3
— Switching equipment	25.4	16.2	8.9
— Transmission equipment	59.5	72.9	5.1
— Test instruments & others, including VSNL & TCIL	11.8	12.3	6.6
(ii) Import of raw material/components/parts required for production of telecom equipment and cables	395	414.6	279.7
Total	509.8	529	310.6

Per Capita Availability of Pulses

2318. SHRI RABI RAY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there has been a decline in the per capita availability of pulses over the past decade;

(b) if so, the details thereof; and

(c) the steps the Government have taken to arrest further decline?

pulses has ranged from 30.9 grams in 1980 to 44.0 grams in 1986. Within this range there have been year-to-year fluctuations during the decade 1980-90.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b)

(c) For increasing production of pulses: National Pulses Development Programme (NPDP) and Special Food Production Programme (SFPP) are being implemented to provide inputs support to the farmers. These programmes have been taken up in the potential States. Financial assistance is given to States on various inputs like seed production, plant protection measures, distribution of seed minikits and farm implements, organisation of demonstration etc. to induce the farmers to take up cultiva-

tion of pulses with improved technology on large scale through these schemes. Pulses have also been brought under the Technology Mission in the Department of Agriculture & Co-operation.

Three Tier Blocking System in Punjab

2319. SHRI RABI RAY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the three tier blocking system in the forward areas of Punjab has proved effective to curb the armed intrusions from across the border; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) The measures adopted on the Punjab border to prevent *inter alia* armed intrusions from across the border have been yielding encouraging results. Apart from the increased number of apprehensions on the border, these measures have also helped to instil confidence among the local population.

[Translation]

Crop Insurance Scheme

2320. SHRI PHOOL CHAND VERMA: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of farmers covered under the Comprehensive Crop Insurance Scheme in Madhya Pradesh during 1990-91; and

(b) the target fixed for 1991-92?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) Total number of farmers covered under the

Comprehensive Crop Insurance Scheme (CCIS) are 2,12,877 in Madhya Pradesh during the year 1990-91.

(b) The CCIS is a voluntary scheme. Implementing States/UTs are free to implement it in any area. Accordingly, no State-wise targets are fixed under the scheme. However, at the national level a target of covering 52 lakh farmers has been fixed for 1991-92 under the CCIS.

Sanctioning of Mining Lease

2321. SHRI SUSHIL CHANDRA VARMA: Will the Minister of MINES be pleased to state:

(a) whether the Government propose to provide submission of mining plans as essential before the agreement and after the sanctioning the mining lease by the State Government in the existing rules; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (b) The Mineral Concession Rules, 1960 have been amended from 19-10-1989 to provide that in the case of an application for grant of mining lease, the mining plan duly approved may be submitted within a period of six months after the precise area which is proposed to be granted is communicated to the applicant by the State Government.

[English]

Return of Travancore House to Kerala

2322. SHRI P. C. THOMAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the reasons for not returning the Travancore House in New Delhi to the Government of Kerala;

(b) the reasons for not shifting the offices of the Monopolies and Restrictive Trade Practices Commission lo-

cated at the Travancore House to elsewhere; and

(c) the steps taken or proposed to be taken in this regard and the time by which those are likely to be done?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) The Monopolies and Restrictive Trade Practices Commission, which is at present located at the Travancore House, has been allotted alternative accommodation in Kota House Annex and Bikaner House Hutments which are under repairs/renovation by CPWD. The work is nearing completion. The Commission proposes to start shifting to the new premises shortly. The Delhi Security Police, which is occupying a part of the Travancore House, has been allotted an alternative piece of land. The Government of India have given an undertaking to the Supreme Court for the vacation of the Travancore House by the Delhi Security Police by 31st May, 1993.

Flood Assistance to Assam

2323. SHRI NURUL ISLAM: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of families rendered homeless and landless by the erosion caused by Brahmaputra river in the Districts of Dhubri, Gopalpara, Nowgaon and Barpeta in Assam during last three years;

(b) whether the Union Government have extended any financial assistance to the Government of Assam to provide rehabilitation to such families; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) In-

formation is being collected and will be laid on the Table of the House.

[Translation]

Pension to Tamra Patra Holders

2324. SHRI GOVINDA CHANDRA MUNDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) number of the applications received from Tamra Patra holders for pension during the last three years; and

(b) the number of persons out of them who have not been sanctioned pension so far and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) No separate record of receipt and disposal of applications from "Tamra Patra" holders for grant of Swatantra Sainik Samman Pension is being maintained.

[English]

Effects of Erosion of Brahmaputra on Kaziranga National Park

2325. SHRI NURUL ISLAM: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the existence of the Kaziranga National Park in Assam is threatened by the erosion of river Brahmaputra; and

(b) if so, the remedial measures taken or proposed to be taken in this regard?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) and (b) The reach of the Brahmaputra river passing through Kaziranga National Park in Assam had experienced erosion and a scheme to tackle the problem

had been prepared by the State Government in 1984. The Technical Advisory Committee of the Planning Commission considered the proposal in 1986 and advised its deferment till the satisfactory performance of the earlier approved scheme for the protection of Palashari Gumi area was established. Subsequently the Central Water Commission also advised the State Government in June, 1990 to arrange for the assessment of channel entry conditions, by the experts of the Central Water & Power Research Station, Pune.

Foreign Missionaries in India

2326. SHRI SHANKERSINH VAGHELA:

DR. A. K. PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of foreign missionaries working in India at present, State-wise;

(b) the institutions and organisations with which each one of them is attached;

(c) the nature of control exercised by the Government on the activities of these missionaries and also in regard to receipt of money from foreign and its disposal; and

(d) the year upto which accounts of such money have been received by the Government and scrutinised?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) According to the information available as on 1-1-1990, 2046 foreign missionaries were residing/working in India. The State-wise information is given in the enclosed statement.

(b) It is not practical to maintain this information as the missionaries are frequently required to change their

locations and organisations keeping in view the needs from time to time. Similarly, the labour involved in collecting this information may not be commensurate with the results proposed to be achieved.

(c) The receipt and utilisation of foreign contribution by organisations are regulated by the Foreign Contribution (Regulations) Act, 1976. Under the provisions of the said Act, each organisation is required to send Foreign Contribution returns to this Ministry giving details of its receipt and utilisation. Action is taken under the provisions of the Act in case any violation is detected.

(d) The organisations have so far furnished returns of receipt of foreign contribution upto the year 1990. Accounts upto the year 1989 have been scrutinised.

STATEMENT

Statewise report of registered foreign Missionaries present in India as on 1-1-1990

<i>State/Union Territories</i>	<i>Missionaries</i>
1 Assam	2
2 Andhra Pradesh	498
3 Bihar	199
4 Goa	14
5 Himachal Pradesh	16
6 Jammu & Kashmir	7
7 Karnataka	223
8 Kerala	38
9 Madhya Pradesh	95
10 Maharashtra	13
11 Manipur	6
12 Mizoram	2
13 Nagaland	2
14 Orissa	45
15 Punjab	10
16 Rajasthan	17
17 Sikkim	3
18 Tamil Nadu	367

<i>State/Union Territories</i>	<i>Missionaries</i>
19 Uttar Pradesh . . .	137
20 West Bengal . . .	292
21 Chandigarh . . .	4
22 Delhi . . .	35
23 Pondicherry . . .	21
	2046

Model Farmer Scheme

2327. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have examined the model farmer scheme as suggested by Bhanu Pratap Singh Committee to transmit the latest research results to the farmers in most effective manner;

(b) if so, the outcome thereof; and

(c) the likely date by which the model farmer scheme is to be launched?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The model farmer scheme as suggested by the Bhanu Pratap Singh Committee, is under examination.

[Translation]

Environmentalists' agitation against Big Dams

2328. SHRI RAJENDRA AGNIHOTRI:
SHRI SUSHIL CHANDRA VARMA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a number of environmental activists have been agitating against big dams such as Sardar

Sarovar and Narmada Sagar Dams and are creating public opinion against those projects in foreign countries; and

(b) if so, the steps being taken to set at rest the controversy in regard to the big dams and to prevent the activists from seeking interference of foreign Governments in the internal affairs of the country?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) Yes, Sir.

(b) Through technical publications, organisation of seminars/workshops and presentations through the media the appropriate relative roles of large dams as well as of the small dams in the development of the water resources of the different basins is being brought to the attention of the people. Our missions abroad and the concerned organisations within the country have been alerted against the activities of the foreigners or others that are likely to give scope to the undue interference of foreigners in our internal affairs.

Telephone connections in Madhya Pradesh

2329. SHRI PHOOL CHAND VERMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of applicants on the waiting list for new telephone connections in Madhya Pradesh till July, 1991, district-wise;

(b) the number of telephone connections sanctioned during 1990-91; and

(c) the steps taken by the Government to clear the waiting lists?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) The latest available information (31-3-1991) is given in the attached Statement.

(b) A total of 38769 net telephone connections were provided in Madhya Pradesh during 1990-91.

(c) Expansion plans have been drawn for clearing the waiting list progressively during the 8th Plan period. It is planned to give about 59,000 new telephone connections during the year 1991-92 in Madhya Pradesh.

STATEMENT

Waiting list district-wise as on 31-3-91 in Madhya Pradesh

<i>Sl. No.</i>	<i>Name of the District</i>	<i>Waiting list as on 31-3-91</i>
1	2	3
1	Balaghat	210
2	Bastar	280
3	Betul	289
4	Bhind	412
5	Bhopal	2573
6	Bilaspur	1168
7	Chhatarpur	190
8	Chhindwara	442
9	Damoh	174
10	Datia	122
11	Dewas	601
12	Dhar	254
13	Durg	3254
14	Guna	401
15	Gwalior	7228
16	Hoshangabad	586
17	Indore	37393
18	Jabalpur	4849
19	Jhabua	61
20	Khandwa	1169
21	Khargone	432

1	2	3
22	Mandla	127
23	Mandsaur	564
24	Morena	292
25	Narsinghpur	10
26	Panna	73
27	Raigarh	150
28	Raipur	4103
29	Raisen	267
30	Rajgarh	326
31	Rajnandgaon	372
32	Ratlam	914
33	Rewa	576
34	Sagar	1268
35	Sarguja	457
36	Satna	718
37	Sehore	96
38	Seoni	136
39	Shahdal	197
40	Shajapur	288
41	Shivpuri	466
42	Sidhi	83
43	Tikamgarh	65
44	Ujjain	1382
45	Vidisha	509
Total		75519

Expenditure on Narmada Sagar Project

2330. SHRI PHOOL CHAND VERMA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the total expenditure incurred on the Narmada Sagar Project during 1990-91; and

(b) the expenditure likely to be incurred thereon during 1991-92 and the

contribution of the Union Government therein?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) The expenditure incurred on the Narmada Sagar Project during 1990-91 was approximately Rs. 37.05 crores.

(b) The expenditure during 1991-92 is anticipated to be Rs. 156 crores. Central assistance is given to the States as block loans/grants and is not tied to any particular project. The outlay for 1991-92 has not yet been finalised.

[English]

Violence during Lok Sabha Elections

2331. SHRI HARIKEWAL PRASAD: Will the Minister of HOME AFFAIRS be pleased to state the number of contesting candidates both independent and those belonging to recognised parties killed during the Tenth Lok Sabha Election?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): The information is being collected from all State Governments/ Union Territory Administrations and will be laid on the Table of the House.

Withdrawal of Subsidy given for Production of Foodgrains

2332. DR. C. SILVERA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government propose to withdraw the subsidy given for production of foodgrains; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) Question does not arise.

[Translation]

Production of Sugarcane

2333. SHRI RAM NAGINA MISHRA:

SHRI SIMON MARANDI:

Will the Minister of AGRICULTURE be pleased to state:

(a) the production of sugarcane during 1990-91, State-wise;

(b) whether the production of sugarcane has increased in Deoria district of Uttar Pradesh; if so, the details thereof; and

(c) whether some sugar factories are unable to crush the sugarcane; if so, the names of those sugar mills?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): (a) A Statement giving State-wise estimates of production of sugarcane for 1990-91 as per current assessment is attached.

(b) Yes, Sir. The production of sugarcane in Deoria district of Uttar Pradesh during 1990-91 is estimated at 51.4 lakh tonnes as compared to 50.6 lakh tonnes during 1989-90.

(c) All the sugar factories of Uttar Pradesh have finally closed after having crushed all the sugarcane supplied by the cane growers.

STATEMENT

Estimates of production of Sugar-cane during 1990-91 (likely)—State-wise

State	Lakh tonnes
1	2
Andhra Pradesh	137.5
Assam	21.0
Bihar	70.0
Gujarat	93.0

1	2
Haryana	85.0
Karnataka	194.4
Kerala	4.6
Madhya Pradesh	17.1
Maharashtra	384.2
Orissa	23.7
Punjab	55.9
Rajasthan	12.0
Tamil Nadu	242.5
Uttar Pradesh	990.0
West Bengal	9.0
Others	6.7
All India	2346.6

12.45 hrs.

The Lok Sabha re-assembled at forty-five minutes past Twelve of the Clock

[SHRI SHARAD DIGHE in the Chair]

(Interruptions)

12.46 hrs.

At this stage, Shri Rajveer Singh and some other hon. Members came and stood on the floor near the Table.

(Interruptions)

MR. CHAIRMAN: The House stands adjourned till half past two.

12.47 hrs.

The Lok Sabha then adjourned till thirty minutes past Fourteen of the Clock.

14.31 hrs.

The Lok Sabha re-assembled at thirty one minutes past Fourteen of the Clock.

[SHRI SHARAD DIGHE in the Chair]

(Interruptions)

14.31 hrs.

At this stage, Shri Phool Chand Verma and some other hon. Members came and stood on the floor near the Table

(Interruptions)

MR. CHAIRMAN: The House stands adjourned till Five O'Clock.

14.32 hrs.

The Lok Sabha then adjourned till Seventeen of the Clock.

17.00 hrs.

The Lok Sabha re-assembled at Seventeen of the Clock.

[MR. SPEAKER in the Chair]

(Interruptions)

At this stage, Shri Phool Chand Verma and some other hon. Members came and stood on the floor near the Table

(Interruptions)

MR. SPEAKER: The House stands adjourned to meet tomorrow at 11.00 a.m.

17.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, August 9, 1991/Sravana 18, 1913 (Saka).